

The Kerala Co-Operative Societies Act, 1969

Act 21 of 1969

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THE KERALA CO-OPERATIVE SOCIETIES ACT, 1969[1]

(Act 21 of 1969)

An Act to consolidate, amend and unify the laws relating to Co-operative Societies in the State of Kerala.

[2] ["Preamble.—WHEREAS with a view to provide for the orderly development of the Co-operative sector the State, by organizing the Co-operative societies as self governing democratic institutions, to achieve objects of equity, social justice and economic development, as envisaged in the directive principles of State Policy of the Constitution of India, it is expedient to consolidate, amend and unify the law relating to co-operative societies in the State.;"]

BE it enacted in the Nineteenth Year of the republic of India as follows:-

CHAPTER I

Preliminary

- 1. Short title, extent and commencement.-(1) This Act may be called the Kerala Cooperative Societies Act, 1969.
 - 1)It extends to the whole of the State of Kerala.
- 2)It shall come into force on such date as the Government may by notification in the Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

- 2. Definitions.-In this Act, unless the context otherwise requires
 - a) "apex society" means a society having the whole of the State as its area of operation and having as its members only other societies with similar objects and declared as such by the Registrar;
- b)"bye-laws" means the registered bye-laws of a co-operative society for the time being in force;

operative union" means a circle co-operative union constituted under section 88;

- [3]["(d). "central society" means a society having jurisdiction over one or more Revenue Districts but not the whole of the State as its area of operation; and having as its members only other societies and declared as such by the Registrar or the Government;"]
- e)"committee" means the governing body of a co-operative society by whatever name called, to which the management of the affairs of the society is entrusted;
- [4]["[5][(ea)] "Co-operative Arbitration Court" means a court constituted under section 70A;";]
- [6]["(eb) "Consortium Lending Scheme" means the consortium Lending Scheme framed under section 57C;
- (ec) "Co-operative Development and Welfare Fund" means the Co-operative Development Welfare Fund established under section 57A;
- (ed) "Co-operative Service Examination Board" means the Co-operative Service Examination Board constituted under section 80B;";]
- (f)"co-operative society" or "society" means a co-operative society registered or deemed to be registered under this Act;
- (g)"co-operative society with limited liability" means a society in which the liability of its members for the debts of the society in the event of its being wound up is limited by its bye-laws-
 - (i)to the amount, if any, unpaid on the shares respectively held by them; or
- (ii) to such amount as they may, respectively undertake to contribute to the assets of the society;
- (h)"co-operative society with unlimited liability" means a society, the members of which are, in the event of its being wound up, jointly and severally liable for and in respect of all its obligations and to contribute to any deficit in the assets of the society::
- [7]["(ha) Deposit Guarantee Scheme" means the Deposit Guarantee Scheme framed under section 57 B;
- (hb) "Director of Co-operative Audit" means the Director of Co-operative Audit appointed under sub section (1) of section 63 and includes any office on whom all or any of the powers of the Director of Co-operative Audit under this Act are conferred;";]

- (i) "dispute" means any matter touching the business, constitution, establishments or management of a society capable of being the subject of litigation and includes a claim in respect of any sum payable to or by a society whether such claim be admitted or not;
- [8] [" [9] [(ia)] "District Co-operative Bank" means a central society having jurisdiction over one revenue district and having as its members Primary Agricultural Credit Societies and Urban Co-operative Banks and the principal object of which is to raise funds to be lent to its members, including nominal or associate members;";]
- [10]["(ib) "Federal Co-operative Society" means a society having more than one district as its and operation and having individuals and other co-operative societies as its members;";]
- (j) "financing bank" means a co-operative society having as its members only other co-operative societies and the main object of which is to raise money and lend the same to its members;
- (k) "general body meeting" means a meeting of the members who are entitled to vote in the affairs of the society;
- (l) "member " means a person joining in the application for the registration of a Co-operative society or a person admitted to membership after such registration in accordance with this Act, the rules and the bye-laws, and includes a nominal or associate member;
- (m) "nominal or associate member" means a member who possesses only such privileges and rights of a member and who is subject only to such liabilities of a member as may be specified in the bye-laws;
- (n) "officer" means the president, vice-president, chairman, vice chairman, secretary, manager, member of committee or treasurer and includes a liquidator, administrator and any other person empowered under the rules or the bye-laws to give directions in regard to the business of a co-operative society;
 - (o) "prescribed" means prescribed by rules made under this Act;
- [11] ["(oa) "Primary Agricultural Credit Society" means a Service Co-operative Society, a Service Co-operative Bank, a Farmers' Service Co-operative Bank and a Rural Bank, the principal object of which is to undertake agricultural credit activities and having its area of operation confined to a Village Panchayat or a Municipality:

Provided that the restriction regarding the area of operation shall not apply to Societies or Banks in existence at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999;".]

[12][" [(ob)'] [13] ["primary credit society" means a society other than an apex or central society which has as its principal object the raising of funds to be lent to its members;";]

[14]["(oc) "Primary Co-operative Agricultural and Rural Development Bank" means a society having its area of operation confined to a taluk and the principal object of which is to provide for long term credit for agricultural and rural development activities:

Provided that the societies in existence at the commencement of the Kerala Cooperative Societies (Amendment) Act, 1999, having more than one taluk as its area of operation shall, restrict such area of operation to the taluk where the headquarter of such society is situated, within a period of six months]

- (p) "Registrar" means the Registrar of Co-operative Societies appointed under subsection (1) of section 3 and includes any person on whom all or any of the powers of the Registrar under this Act are conferred;
 - (q) "rules" means the rules made under this Act;
- [15]["(qa) "Scheduled Castes" means the Scheduled Castes in the State of Kerala as specified in the Constitution (Scheduled Castes) Order, 1950;]
- [16]["(qb) "Scheduled Tribes" means the Scheduled Tribes in the State of Kerala as specified in the Constitution (Scheduled Tribes) Order, 1950;"].
 - (r) "State" means the State of Kerala;
- [17]["(ra) "State Co-operative Agricultural and Rural Development Bank" means an apex society having only Primary Co-operative Agricultural and Rural Development Banks as its members and functioning in accordance with the provisions contained in the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984);]
- (rb) "State Co-operative Bank" means an apex society having only District Co-operative Banks as its members;
- (rc) "State Co-operative Election Commission "means the State Co-operative Election commission constituted under section 28B;";
- (s)State Co-operative Union" means the State Co-operative Union established under section 89;
 - (t)"Tribunal" means the Tribunal constituted under section 81;
- [18] ["(ta) "Urban Co-operative Bank" means a society registered under this Act having its area of operation in the urban areas and which undertakes banking business;

- (tb) "Vigilance Officer" means the Vigilance Officer appointed under section 68A;".]
- (u)"year means the period commencing on the [19][" first day of April of any year and ending with 30st of March"] of the succeeding year or in the case of any registered society or class of registered societies, the accounts of which are made upto any other date with the previous sanction of the Registrar, the year ending with such date.]

CHAPTER II

Registration of Co-operative Societies

- 3. *Registrar*.-(1) The Government may appoint a person to be the Registrar of Cooperative Societies for the State.
- (2) The Government may by general or special order confer any person all or any of the powers of the Registrar under this Act.
- 4. Societies which may be registered.—Subject to the provisions of this Act a cooperative society which has as its object the promotion of the economic interests of its members or of the interests of the public in accordance with co-operative principles, or a society established with the object of facilitating the operations of such a society, may be registered under this Act.
- 5. Registration with limited liability only.—(1) A co-operative society shall be registered only with limited liability:

Provided that this sub-section will not affect the rights and liabilities of societies with unlimited liability which are in existence at the time of commencement of this Act.

- (2) The word 'limited' or its equivalent in any Indian language shall be the last word in the name of a society registered under this Act with limited liability.
- 6.Application for registration of co-operative societies.—(1) An application for the registration of a co-operative society shall be made to the Registrar in such form as may be prescribed and the applicant shall furnish to him such information about the society as he may require.
 - (2) Every such application shall conform to the following requirements, namely:-
- (a)the application shall be accompanied by three copies of the proposed bye-laws of the society;

(b)where all the

applicants are individuals, the number of applicants shall not be less than twenty-five, each of such person being a member of a different family.

Explanation.-For the purposes of this clause, the expression "member of a family" means wife, husband, father, mother, grand-father, grand-mother, step-father, step-mother, son, daughter, step-son, step-daughter, grand-son, grand-daughter, brother; sister, half-brother, half-sister and wife of brother or half-brother;

(c)the application shall be signed by every one of the applicants who is an individual and by a person duly authorized on behalf of the Government or any society or other body of person which is an applicant.

7. Registration.-(1) If the Registrar is satisfied—

(a)that the application complies with the provisions of this Act and the rules;

(b)that the objects

of the proposed society are in accordance with section 4;

(c)that the area of operation of the proposed society and the area of operation of another society of similar type do not overlap;

(d)that the proposed bye-laws are not contrary to the provisions of this Act and the rules; and

(e)that the proposed

society complies with the requirements of sound business,

he may register the society and its bye-laws [20]["within a period of ninety days of receipt of application"]

- (2)Where the Registrar refuses to register a society, he shall communicate the order of refusal together with the reasons therefore within seven days of such order to such of the applicants as may be prescribed.
- (3)An application for registration of a society shall be disposed of by the Registrar [21][within ninety days] from the date of receipt of the application.
- [22]["(4) Where an application for registration of a society is not disposed of within the time specified in sub-section (3), the applicant may make a representation,--
- (a)before the Registrar, if the application for registration is made to a person on whom the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b)before the Government, if the application for registration is made before Registrar, and the Registrar or the Government, as the case may be, shall, within sixty

days from the date of receipt of such representation, issue directions to the authority concerned to take appropriate decision on the application for registration and the authority concerned shall comply with such directions.".]

- 8.Registration certificate.-Where a co-operative society is registered under this Act, the Registrar shall issue a certificate of registration signed and sealed by him, which shall be conclusive evidence that the said society is duly registered under this Act.
- [23]["8A. Affiliation to apex Society.—(1) Every Primary Co-operative Society or Central Co-operative Society may, within such time and in such manner, as may be prescribed, apply for affiliation to the concerned apex society or Central society, as the case may be.
- (2)Where the apex society or central society does not, within sixty days from the date of receipt of the application for affiliation, determine whether such affiliation should be given or not such affiliation shall be deemed to have been given to the applicant society from the date on which the said period of sixty days expires.
- (3)When the apex or central society, as the case may be, rejects an application for affiliation under sub-section (1), the aggrieved society may file an appeal before the Registrar against such rejection within thirty days from the date of receipt of the order of rejection and the Registrar shall dispose of the appeal within sixty days from the date of appeal."]
- 9. Co-operative societies to be bodies corporate.—The registration of a society shall render it a body corporate by the name under which it is registered, having perpetual succession and a common seal, and with power to hold property, enter into contracts, institute and defend suits and other legal proceedings and to do all things necessary for the purposes for which it was constituted.
- 10. Change of name of society.-(1) A society may, by an amendment of its bye-laws, change its name.
- (2) Where a society changes its name, the Registrar shall enter the new name in the register of co-operative societies in the place of the former name and shall amend the certificate of registration accordingly.
- (3) The change of name of a society shall not affect any rights or obligations of the society or render defective any legal proceedings by or against it; and any legal proceedings which might have been continued or commenced by or against the society by its former name may be continued commenced by its new name.
- 11. Change of liability.- (1) Subject to the provisions of this Act and the rules, a society may, by an amendment of its bye-laws, change the form or extent of its liability.

- (2)When a society has passed a resolution to change the form or extent of its liability, it shall give notice thereof in writing to all its members and creditors and notwithstanding the provisions of section 24 or any bye-law or contract to the contrary, any member or creditor shall, during a period of two months from the date of service of the notice upon him, have the option of withdrawing his shares, deposits or loans, as the case may be.
- (3)Any member or creditor who does not exercise his option within the period specified in sub-section (2) shall be deemed to have given his assent to the change.
- (4)An amendment of the bye-laws of a society changing the form or extent of its liability shall not be registered or take effect until either—
- (a)the assent thereto of all members and creditors has been given or deemed to have been given; or
- (b)all claims of members and creditors who exercise the option referred to in subsection (2) within the period specified therein have been me in full.
- 12. Amendment of bye-law of society.—(1) No amendment of any bye-law of a society shall be valid unless such amendment has been registered under this Act.
- (2)The provisions of section 7 specifying the conditions to be satisfied before registration of the bye-laws of a society by the Registrar shall *mutatis mutandis*, apply also to the registration of amendments to bye-laws:

Provided that the Registrar shall before registering an amendment of any bye-law consult-

- (a)the State Co-operative Union if the bye-laws to be amended are that of an apex society or a central society; or
- (b)the circle co-operative union if the bye-laws that are to be amended are that of any other society; and
 - (c)the financing bank if the society is indebted to the financing bank.
- (3)The Registrar shall forward to the society a copy of the registered amendment together with a certificate of registration signed and sealed by him, and such certificate shall be conclusive evidence that the amendment has been duly registered.
- (4)Where the Registrar refuses to register an amendment of the bye-laws of a society, he shall communicate the order of refusal, together with the reasons therefore, within seven days of the order to the society

- [24]["(4A) An application to register an amendment of the bye-laws of a society shall be disposed of by the Registrar within ninety days from the date of receipt of the same.
- (4B) Where an application to register an amendment of the bye-laws of a society is not disposed of within the time specified in sub-section (4A), the society may make a representation,-
- (a)before the Registrar of Co-Operative Societies, if the application to register the amendment of the bye-laws is made to a person on whom the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b)before the Government if the application for registration of the amendment of the bye-laws is made before the Registrar, and the Registrar or the Government, as the case may be, shall within, sixty days from the date of receipt of such representation, issue directions to the authority concerned, to dispose of the same"]
- (5)Notwithstanding anything contained in this Act or the rules or bye-laws, if the Registrar is satisfied that for the purpose of altering the area of operation of a registered society or for the purpose of improving the services rendered by it, an amendment of the bye-laws of a society is necessary or desirable, he may, after consulting the financing bank, if any, to which the society is affiliated and the circle co-operative union, by order in writing, require the society to make the amendment within such time as may be specified in such order or within such further time as he may grant for the purpose.
- (6)If within the time specified under sub-section (5), the society fails to make the amendment, as required by the Registrar or with such further changes as he may agree to, the Registrar may, after giving the society an opportunity for making its representations, register the amendments as required or agreed to by him and issue to the society a copy of such amendments together with a certificate of registration signed and sealed by him and thereupon such amendment shall be binding on the society and its members.
- (7) The provisions of sub-section (4) of section 11 shall not apply when action is taken under sub-sections (5) and (6) of this section.
- 13. When amendments of bye-laws come into force.—An amendment of the bye-laws of a society shall, unless it is expressed to come into operation on a particular day, come into force on the day on which it is registered.
- 14.. Amalgamation, transfer of assets and liabilities and division of societies.—(1) A society may, with the previous approval of the Registrar and by a resolution passed by a two-thirds majority of the members present and voting at a general body meeting of the society,-
 - (a) transfer its assets and liabilities in whole or in part to any other society;

- (c) divide itself into two or more societies
- (2)Any two or more societies may, with the previous approval of the Registrar and by a resolution passed by a two-thirds majority of the members present and voting at a general body meeting of each such society, amalgamate themselves and form a new society.
- (3) The resolution of a society under sub-section (1) or sub-section (2) all contain all particulars of the transfer, division or amalgamation as the case may be.
- (4)When a society has passed any such resolution, it shall give notice thereof in writing to all its members and creditors and notwithstanding the provisions of section 24 or any bye-law or contract to the contrary, any member or creditor shall, within a period of two months from the date of service of the notice upon him, have the option of withdrawing his shares, deposits or loans, as the case may be.
- (5)Any member of creditor who does not exercise his option within the period specified in sub-section (4) shall be deemed to have given his assent to the proposals contained in the resolution.
- (6)A resolution passed by a society under this section shall not take effect until either—
- (a) the assent thereto of all the members and creditors has been given or deemed to have been given; or
- (b) all claims of members and creditors who exercise the option referred to in subsection (4) within the period specified therein, have been met in full.
- (7)Where a resolution passed by a society under this section involves the transfer of any assets and liabilities, the resolution shall, notwithstanding anything contained in any law for the time being in force, be a sufficient conveyance to vest the assets and liabilities in the transferee without any further assurance.
- (8)(i) Where, in the opinion of the Registrar, the amalgamation of two or more societies is necessary or desirable for increasing their strength or usefulness, lie may, after consulting, in the manner prescribed, the financing bank to which the societies are affiliated and the circle co-operative union, call upon such societies to amalgamate within such time as may be specified by him into one society in accordance with the provisions of sub-sections (2) to (7).
- (ii)If the societies fail to amalgamate into one society within the time specified by the Registrar, he may, after giving an opportunity to the committee of each of the societies to state its objections, if any direct the amalgamation of the societies into one society.

within one month of the receipt of the Registrar's direction, give notice of the direction to all its members and creditors.

- (iv) (a) Any member of any of the societies so directed may not withstanding the provisions of section 24 or any bye-law to the contrary, by notice given to the society of which he is a member, within a period of two months from the date of receipt by him of the direction, intimate his intention not to become a member of the new society and shall have the option of withdrawing his shares, deposits or loans, as the case may be.
- (b) Any creditor of any of the societies so directed may, notwithstanding any agreement to the contrary, by notice given to the society of which he is a creditor, within a period of two months from the date of receipt by him of the direction, demand a return of the amount due to him.
- (v) Any member or creditor who does not exercise his option within the period aforesaid shall be deemed to have given his assent to the amalgamation.
- (vi) After the repayment of the share capital of the members and the discharge of the claims of the creditors, if any, under clause (iv) by the societies directed to be amalgamated or after a majority of the members and creditors of such societies have given their assent to the amalgamation the Registrar may register the new society. On such registration, the registration of the old societies shall be deemed to have been cancelled. The registration of the new society shall be a sufficient conveyance to vest in it all the assets and liabilities of the original societies.
- (9) (i) Where, in the opinion of the Registrar it is desirable for increasing the usefulness of a society by restricting the area of its operation, he may, after consulting, in the manner prescribed, the financing bank, if any, to which the society is affiliated and the circle co-operative union, by order call upon the society to divide itself into two or more societies within such time as may be specified in the order in accordance with the provisions of sub-sections (2) to (7).
- (ii) If the society fails to divide itself within the time specified by the Registrar, he may, after giving an opportunity to the committee of the society to state its objections, if any, by order direct the division of the society to state its objections, if any, by order direct the division of the society into two or more societies. The order of the Registrar shall contain directions for the division of the assets and liabilities of the society among the new society into which it is directed to be divided and may specify the area of operation of, and the members who will constitute, each of the new societies. The proposed bye-laws of the new societies shall be annexed to the order.
- (iii) The society shall, within one month of the receipt of the order of the Registrar, give notice of the direction to all its members and creditors.

- (iv) Any members of the society may, notwithstanding the provisions of section 24 or any bye law to the contrary, by notice given to the society within a period of two months from the date of receipt by him of the direction, intimate his intention not to become a member of any of the new societies and shall have the option of withdrawing his shares, deposits or loans, as the case may be.
- (v) Any creditor of the society may, notwithstanding any agreement to the contrary, by notice given to the society within the period referred to the clause (iv), demand a return of the amount due to him.
- (vi) Any number or creditor who does not exercise his option within the period aforesaid shall be deemed to have given his assent to the division in the manner specified in the order of the Registrar under clause (ii).
- (vii) After the repayment of the share capital of the members and the discharge of the claims of the creditors, if any, under clauses (iv) and (v) by the society directed to be divided or after a majority of the members and creditors of the society have given their assent to the division, the Registrar may register the new societies. On such registration the registration of the old society shall be deemed to have been cancelled. The registration of the new societies shall be sufficient conveyance to vest in the new societies all the assets and liabilities of the old society in the manner specified in the order of the Registrar under clause (ii).
- 15. Cancellation of registration certificates of societies in certain cases.-(1) Where the whole of the assets and liabilities of a society are transferred to another society in accordance with the provisions of section 14, the registration of the first mentioned society shall stand cancelled and that society shall be deemed to have been dissolved and shall cease to exit as a corporate body.
- (2) Where two or more societies are amalgamated into a new society in accordance with the provisions of section 14 the registration of each of the amalgamating societies shall stand cancelled on the registration of the new society and each amalgamating society shall be deemed to have been dissolved and shall cease to exit as a corporate body.
- (4)Where a society is divided into two or more societies in accordance with the provisions of section 14, the registration of that society shall stand cancelled on the registration of the new societies and that society shall be deemed to have been dissolved and shall cease to exit as a corporate body

CHAPTER III

Members of Co-operative Societies and their rights and liabilities

16. *Persons who may become members*.-(1) No person shall be admitted as a member of a society except the following, namely:-

(a)an individual—

(i) who has attained the age of eighteen years:

Provided that this sub-clause shall not apply in the case of a society formed exclusively for the benefit of the students of any school or college;

- (ii) who is not of unsound mind;
- (iii) who is a resident within, or is in occupation of land in the area of operation of the society;
 - (b) any other society;

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[25]["(ba) a local Self government;";]
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(c)the Government; and

(d) any body of persons, whether incorporated or not and whether or not established by or under any law, if such body is approved by the Government in this behalf by general or special order:

Provided that in a society formed for the promotion of the economic interests of members through a specified activity no person other than one who is likely to be benefited directly by such activity may be admitted as a member of such society unless such admission is permitted specifically by rules:

Provided further that where a society is formed exclusively for the benefit of persons engaged in any particular industry, no person who is not an actual worker in the industry shall be admitted in excess of such percentage of the total membership of the society as may be prescribed:

Provided also that the Coffee Board, the Rubber Board and any other statutory or non-statutory Board, Committee or Corporation constituted for the purpose of the development of an industry, may be admitted as a member of a society engaged in marketing and processing of the products of the industry concerned and formed for the workers and growers of such industry, so however that no such Board, Committee or Corporation shall be admitted as a member of a co-operative credit society.

[26] ["Provided also that in the case of hospital co-operative societies, industrial and commercial establishments and other organizations registered under any other law may be admitted as members.

Explanation.-For the purpose of this sub-section 'hospital co-operative society' means a society, the main object of which is to run a hospital or to conduct medical or paramedical courses or to run medical shops.";]

- (2) Membership in any society other than a society formed for the benefit of the Scheduled Castes or the Scheduled Tribes shall not be refused merely on the ground that a person belongs or does not belong to a particular religion, race, community, caste, sect or denomination. A decision on an application for membership shall be taken within two months from the date of receipt of the application.
- [27]["(2A) Where an application for membership in a society is not disposed of within the time specified in sub-section (2), the Registrar shall be bound, on the written request of the applicant, to determine whether such membership shall be given or not;
- (2B) Where the Registrar does not, within one month of the date of receipt of such written request determine whether such membership should be given or not, the applicant may make a representation,-
- (a)before the Registrar, if the request referred to in sub-section (2A) is made to a person on whom, the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b)before the Government, if the request referred to in sub-section (2A) is made to the Registrar and the Registrar or the Government, as the case may be, shall, within thirty days from the date of receipt of such representation, determine whether such membership should be given or not.".]
- (3). Where a person is refused admission as a member in a society, the decision refusing admission together with the reasons therefore shall be communicated by the society to that person within a period of fifteen days from the date of the decision.
- 17. Expulsion of members.—(1) Any member of a society, who has acted adversely to the interests of the society, may be expelled upon a resolution of the general body passed at a special meeting convened for the purpose by the votes of not less than two-thirds of the total number of members present and voting at the meeting.
- (2)No member shall be expelled under sub-section (1) without being given an opportunity of making his representation.
- (3)A copy of the resolution expelling a member shall be communicated the member within a period of fifteen days from the date of passing of the resolution.
- 18. *Nominal or associate members*.-(1) A society may admit any individual as a nominal or associate member
- [28] ["Provided that a District Co-operative Bank may admit any Co-operative Society registered under the provisions of this Act, other than Primary Agricultural Credit Societies and Urban Co-operative Banks functioning within its area of operation, as nominal or associated member:

Provided further that the members of a District Co-operative Bank other than Primary Agricultural Credit Societies and Urban Co-operative Banks, as on the date of commencement of the Kerala Co-operative Society (Second Amendment) Act, 1997, shall become nominal or associate members of such District Co-operative Bank, at such commencement."]

[29]["Provided also that a hospital co-operative society may admit any other society as nominal or associate member.

Explanation.-The term 'hospital co-operative society' shall have the same meaning as in the Explanation to the fourth proviso to sub-section (1) of section 16.".]

- (2)A nominal or associate member shall not be entitled to any share, in any form whatsoever, in the assets or profits of the society or to be elected to the committee of a society.
- (3)Save as provided in this section, a nominal or associate member shall have such privileges and rights of a member and be subject to such liabilities of a member, as may be specified in the bye-laws of the society.
- 19. Member not to exercise rights till due payment made.—No member of a society shall exercise the rights of a member unless he has made such payments to the society in respect of membership or has acquired such interest in the society, as may be prescribed by the rules or the bye-laws.
- [30]["20 Vote of numbers.—Notwithstanding anything contained in any other provision of this Act other law, every active member of a society shall have one vote in the affairs of the society:

Provided that,---

to vote;

(a)a member admitted within sixty days immediately prior to the date of election shall not have a right to vote;

(b)a nominal or associate member shall not have the right

(c)Where the Government is a member of a society, each person nominated by the Government the committee of the society shall have one vote each including the right to vote for election of office bearers of the society;

(d)an ex-officio member of the committee of a society shall have one vote but shall not have right to vote for election of office bearers of the society; (e)in the case of an equality of votes, the Chairman shall have and exercise a second or casting vote:

Provided further that the procedure and manner in which an active member may be identified shall be such as may be prescribed.

Explanation.—For the purpose of this section, active member means,-

- (i) in the case of a credit society, a member who has made a deposit or has become a borrower or surety or has attended any general body meeting of the society during the period of five years immediately preceding the date of resolution of the committee for the conduct of election:
- (ii) in the case of any other society, a member who has involved in all or any of the objects of the society specified in the bye-laws thereof during the period of five years immediately preceding the date of resolution of the committee for the conduct of election.".]
- 21. *Manner of exercising vote.*-(1) Every member of a society shall exercise his vote in person
- (2)Notwithstanding anything contained in sub-section (1), a society or corporation or a statutory or non-statutory Board, Committee or other body of persons which is a member of another society may, subject to any rules made under this Act, appoint one of its members to vote on its behalf in the affairs of that other society.
- [31]["22. Restriction on holding shares.-In any society, no member other than the Government any statutory or non-statutory Board, Committee or Corporation approved by the Government in this behalf any other society, shall hold more than such portion of the total share capital of the society, not exceeding one fifth thereof, as may be prescribed:

Provided that the Government may, by notification in the Gazette, specify in respect of any class of societies a higher maximum than one fifty of the share capital.".]

- 23. Restrictions on transfer of shares or interest.-(1) The transfer of a share or interest of a member in the capital of a society shall be subject to such conditions and restriction as to the maximum holdings as are specified in section 22.
- (2) No transfer by a member of his share or interest in a society shall be valid unless-
 - (a)the member has held such share or interest for not less than three years; and
 - (b) the transfer is approved by the committee of the society
- 24. *Restriction on withdrawal of shares.*—Subject to the other provisions of this Act, no withdrawal by a member of his share in a society shall be valid unless-

- (a) the member has held such share for not less than three years; and
- (b) such withdrawal is in accordance with the bye-laws of the society.
- 25. Transfer of interest on death of members.-(1) On the death of a member of a society, the society shall transfer the share or interest of the deceased member to the person or persons nominated in accordance with the rules or the bye-laws or, if no person has been so nominated, to such person as may appear to the committee to be the heir or legal representative of the deceased member.:

Provided that such nominee, heir or legal representative, as the case may be, is admitted as a member of the society.

Provided further that nothing in this sub-section shall prevent a minor or a person of unsound mind from acquiring by inheritance or otherwise the share or interests of a deceased member in a society.

- (2)Notwithstanding anything contained in sub-section (1), any such nominee, heir or legal representative, as the case may be, may require the society to pay to him the value of the share or interest of the deceased member ascertained in accordance with the rules or the bye-laws and the society shall pay the amount to the nominee, heir or legal representative, as the case may be, on receipt of such requisition.
- (3)A society may pay all other moneys due to the deceased member from the society to such nominee, heir or legal representative, as the case may be.
- (4)All transfers and payments made by a society in accordance with the provisions of this section shall be valid and effectual against any demand made upon the society by any other person.
- 26. Liability of past member or of estate of deceased member.—(1) Subject to the provisions of sub-section (2), the liability of a past member or of the estate of a deceased member of a society for the debts of the society as they existed--
 - (a)in the case of a past member, on the date on which he ceased to be a member;
- (b)in the case of a deceased member, on the date of his death shall continue for a period of two years from such date.
- (2) Where a society is ordered to be wound up under section 71, the liability of a past member or of the estate of a deceased member who ceased to be a member or died within two years immediately preceding the date of the order of winding up, shall continue until the entire liquidation proceedings are completed, but such liability shall extend only to the debts of the society as they existed on the date of his ceasing to be a member, or death, as the case may be.

CHAPTER IV

Management of Co-operative Societies

27. Final authority in a society.-(1) Subject to the provisions of this Act, the rules and the bye-laws, the final authority of a society shall vest in the general body of its members:

Provided that nothing contained in this sub-section shall affect the exercise by the committee or any officer of a society of any power conferred on such committee or such officer by this Act or the rules or the bye-laws.

(2)Notwithstanding anything contained in sub-section (1), where the area of operation of a society is not less than such area as may be prescribed, or where the society consists of not less than such number of members as may be prescribed, the society may provide by an amendment of its bye-laws for the constitution of a smaller body consisting of such number of the members of the society as may be prescribed, elected in accordance with the rules (hereinafter referred to as the representative general body) to exercise all or any of the powers of the general body as may be specified in the bye-laws except the power to conduct election of members of the committee, and any reference, by whatever form of words, in this Act to the general body or a meeting thereof shall, where a representative general body has been constituted under this sub-section, have effect in respect of the powers exercisable by the representative general body as if such reference were a reference to the representative general body or a meeting thereof, as the case may be:

Provided that the representative general body shall not alter any provision in the bye-laws relating to its constitution or powers.

- (3) The exercise of any power by the representative general body shall be subject to such restrictions and conditions as may be specified in the rules or the bye-laws.
- 28. Appointment of committee—(1) The general body of a society shall [32]["constitute a committee, for a period not exceeding [33] [five years]"] in accordance with the bye-laws and entrust the management of the affairs of the society to such committee:

Provided that, in the case of a society registered after the commencement of this Act, the persons who have signed the application to register the society may appoint a committee to conduct the affairs of the society for a period of three months from the date of registration or for such further period as the Registrar may consider necessary; but the committee appointed under this proviso shall cease to function as soon as a committee has been constituted in accordance with the bye-laws:

[34]["Provided further that where the bye-laws so provide, the Government or the Registrar may nominate all or any of the members of the first committee including the president or chairman, for a period not exceeding [35] [twelve months]"]

[36] ["Provided also that a Committee constituted prior to the commencement of the Kerala Co-operative Societies (Amendment) Act 1999, shall be eligible to continue for a period of five years:

Provided also that the above proviso is not applicable to a committee where the committee has passed a resolution before the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999, for the conduct of election thereof."]

- [37][(1A) Notwithstanding anything contained in the bye-laws of a society, the maximum number of members of the committee shall not exceed fifteen, in the case of primary co-operative societies., and twenty-five in the case of all other types of co-operative societies.
- (1B) Notwithstanding anything contained in the bye-laws of any Federal Cooperative Society, the number of individuals in the society and the Committee thereof shall not exceed twenty five percent of the total number of members in the society or in the Committee, as the case may be."].
- (2)Notwithstanding anything contained in any law for the time being in force, a person shall be disqualified for appointment as, or for being, a member of a committee—
 - (a)if he is member of the committee of another society of the same type; or
- (b)if he is member of the committees of two or more societies of a different type or different types:

Provided that nothing contained in this sub-section shall be deemed to disqualify a person for election as, or for being, a delegate of a society

(3) Nothing contained in clause (a) of sub-section (2) shall be deemed to disqualify a member of the committee of a society for appointment as, or for being, a member of the committee of the apex or central society of the same type:

Provided that no member of a committee shall be the president or chairman of more than one society of the same type.

- (4) The members of a committee may be paid honorarium at such rates as may be prescribed.
- [38]["(5) The quorum for a meeting of a committee shall be such number of members just above fifty per cent of the total number of members of that committee.".]

- [39]["28A Reservation for women members and members belonging to Scheduled Castes or Scheduled Tribes in the committee.—
- [40]["(1) Notwithstanding anything contained in this Acts the rules or the bye-laws, there shall be reserved in the committee of every society, one seat for a woman member and one seat for a member belonging to the Scheduled Castes or the Scheduled Tribes.".]
- (2)Nothing contained in sub-section (1) shall prevent the women members and members belonging to the Scheduled Castes or Scheduled Tribes from being elected to the non-reserved seats in the committee.".]
- [41]["(3) Where there is no representation of woman or of a member belonging to the Scheduled Castes or Scheduled Tribes in the committee of any apex or central society at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999, the Government or the Registrar, respectively, may nominate a woman member or a member belonging to the Scheduled Castes or Scheduled Tribes to the committee."]
- (4) A person nominated to the committee of a society or Bank shall have all the powers of a member elected to such committee and shall hold office during the pleasure of the Government or the Registrar, as the case may be."]
- [42]["28B. State Co-operative Election Commission.-(1) Notwithstanding anything contained in this Act or in the rules the Government shall, by notification in the Gazette, constitute a State Co-operative Election Commission for the superintendence, directions and control of the conduct of elections to the committees of all credit, apex, central and federal societies in the State. The Government may, by notification in the Gazette, entrust the superintendence, directions and control of the conduct of election to the committee of any other society or any other class of societies to the State Co-operative Election Commission:

Provided that in respect of societies not coming under this sub-section, the provisions contained in this Act and the Rules made thereunder shall be followed for the conduct of elections to the committees thereof.

- (2)The State Co-operative Election Commission shall be an officer not below the rank of Secretary to Government appointed by the Government for a period of five years. The terms and conditions of appointment of the State Co-operative Election Commission shall be such, as may be prescribed.
- (3)The State Co-operative Election Commission shall, in consultation with the Government, designate or nominate officers and employees of the Government to assist the Commission in the conduct of election to the committee of such society.
- (4) Subject to the provisions of this Act, the Government may, by rule, make provision with respect to all matters relating to, or in connection with elections to the committee of a society."]

- 29. Annual general body meeting—(1) A general body meeting of a society shall be held once in a year for the purpose of-
- (a)approval of the budget with reference to the programme of the activities of the society prepared by the committee for the ensuing year;
- (b)election, if any, in the prescribed manner of the members of the committee other than nominated members;
 - (c)consideration of the audit report and the annual report;
 - (d)disposal of the net profit; and
- (e)consideration of any other matter which may be brought forward in accordance with the bye-laws.
- (2) The Registrar or any other person deputed by him shall have the right to attend the committee or general body meeting of any society.
- 30. Special general body meetings.—(1) The committee of a society may, at any time, call a special general body meeting of the society and shall call such meeting within one month after receipt of a requisition in writing from the Registrar or from such number of members or a proportion of the total number of members, as may be prescribed.
- (2)If a special general body meeting of a society is not called in accordance with the requisition referred to in Sub-section (1), the Registrar or any person authorized by him in this behalf shall have power to call such meeting and that meeting shall be deemed to be meeting called by the committee.
- (3)Notwithstanding anything contained in sub-section (1) or sub-section (2), the Registrar or any person authorized by him in this behalf may at any time, call a special general body meeting of the society in such manner and at such time and place within the area of its operation as he may direct and such meeting shall be deemed to be a meeting called by the committee.
- (4)Notwithstanding anything contained in the bye-laws of a society, the Registrar or any person authorized by him in this behalf may, at any time summon a meeting of the committee of the society and that meeting shall be deemed to be a meeting called in accordance with the bye-laws of the society and shall have power to transact all business which can be transacted at a meeting of the committee under the bye-laws of the society and such other business as is specially mentioned in the requisition made by the Registrar or the person authorized.
- (5)The Registrar or any other person deputed by him shall have the right to attend the committee or general body meeting of any society convened in accordance with the provisions of this section.

[43]["31. Nominees of Government on committee of an apex or a central society.- (1)

Where the Government,--

- (a) have subscribed to the share capital of an apex or a central society; or
- (b)have assisted indirectly in the formation or augmentation of the share capital of an apex or a central society; or
- (c)have guaranteed the repayment of principal and payment of interest on debentures issued by an apex or a central society; or
- (d)have guaranteed the repayment of principal and payment of interest on loans and advances to an apex or a central society,

the Government or any authority specified by them in this behalf shall have the right to nominate not more than three persons or one-third of the total number of members of the committee of such apex or central society whichever is less, to be members of the committee.

- (2) A person nominated to the committee of an apex or a central society under subsection (1) shall hold office during the pleasure of the Government or the specified authority, as the case may be.
- (3)A person nominated to the committee of an apex or a central society under subsection (1) shall not take part in the discussion of any no- confidence motion or vote on any such motion.
- (4)Any person who holds office as a nominated member of the committee of a society, other than an apex or a central society, at the commencement of the Kerala Cooperative Societies (Amendment) Act 1987 shall cease to hold such office at such commencement."]
- 32. Supersession of committee.-[44]["(1) If the Registrar, after an inquiry by himself or through his subordinates or on a report of the financing bank, or the Vigilance, and Anticorruption Bureau of the Government or the Vigilance Officer or otherwise, is satisfied that the committee of any society,-
- (a)persistently makes default or is negligent in the performance of the duties imposed on it by this Act or the rules or the bye-laws or does anything which is prejudicial to the interests of the society; or
- (b)wilfully disobeys or fails to comply with any lawful order or direction issued under this Act or the rules; or

- (c)makes any payment contrary to this Act or the rules or the bye-laws or causes any loss or damage to the assets of the society, by breach of trust or wilful negligence; or
- (d)misappropriates or destroys or tampers with the records or causes the destruction of records to cover up any misconduct or malpractice,

he may, after giving the committee an opportunity to state its objections, if any, by order in writing, remove the committee and, appoint a new committee consisting of not more than three members of the society in its place or appoint not more than three administrators who need not be members of the society, to manage the affairs of the society for a period not exceeding six months, as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however that the aggregate period does not exceed one year.";]

- (2) The Registrar shall consult the financing bank and circle co-operative union or State Co-operative Union, as the case may be, before passing an order under sub-section (1).
- (3)Notwithstanding anything contained in sub-section (1) or sub-section (2) it shall not be necessary to give an opportunity to the committee to state its objections and to consult the Unions and financing banks, in cases where the Registrar is of the opinion that it is not reasonably practicable to do so, subject however to the condition that in such cases, the period of supersession shall generally be for six months and in case a new committee cannot be constituted or enter upon office in accordance with the bye-laws of the society within the period of supersession the period may be extended for a further period not exceeding six months—
- (a)in the case of a Co-operative society only after consulting the circle co-operative union concerned; and
- (b)in the case of an Apex Society or a Central Society only after consulting the State Co-operative Union.
- (4)The committee or administrator or administrators so appointed shall, subject to the control of the Registrar and to such instructions as he may from time to time give
- [45] ["have power to exercise all or any of the powers and functions",] of the committee or of any officer of the society and take all such action as may be required in the interests of the society.
- (5) The committee or administrator or administrators shall, before the expiry of its or his or their terms of office, arrange for the constitution of a new committee in accordance with the bye-laws of the society.
- (6)Every order made by the Registrar under sub-section (1) shall be communicated to the circle co-operative union.

- 33. Appointment of new committee or administrator on failure to constitute committee, etc.—(1) Where the term of office of a committee has expired and new commit has not been constituted, or [46][where a no-confidence motion is passed by the general body against the existing committee or where the existing committee resigns enbloc or where vacancies occur in the committee either by resignation or otherwise and the number of remaining members cannot constitute the quorum for the meeting of the committee, or where the committee failed to hold its regular meeting consecutively for six months or where the Registrar is satisfied,]
- (a)that a new committee cannot be constituted before the expiry of the term of office of the existing committee; or
- (b)that a new committee is prevented from entering upon office, or a new committee fails to enter upon office, on the date on which the terms of office of the existing committee expires,

the Registrar may, either *suo motu* or on the application of any member of the society after [47][intimating] the circle co-operative union, appoint—

- (i) a new committee consisting of not more than three members of the society;
- (ii)[48] [note more than three Administrates who need not be members of the society, to manage the affairs of the society] [49]["for a period not exceeding six months as may be specified in the order, which period may, at the discretion of the Registrar and for reasons to be recorded in writing, be extended, from time to time, so, however, that the aggregate period shall not, in any case, exceed one year or till a new committee enters upon office, whichever is earlier"]

Provided that before making such order, the Registrar shall publish a notice on the notice board of the head office of the society inviting objections to the making of the order within a period specified in the notice and consider such objections.

Provided further that it shall not be necessary to publish such notice in cases where the Registrar is satisfied that it is not reasonably practicable to do so.

[50]["Provided also that, where a committee, administrator or administrators, as the case may be, is in office at the commencement of the Kerala Co-operative Societies (Amendment) Act 1992, the Registrar may extend the term of such committee administrator or administrators, as the case may be, for a further period not exceeding one year from the date of such commencement."]

[51][Explanation.-For the purposes of this sub-section a tender or resignation by a member of the committee shall have the effect of terminating his membership from the committee.]

- [52]["(1A) Notwithstanding anything contained in sub-section (1), where on receipt of a report from the Registrar, the Government are satisfied that a new committee cannot be constituted or cannot enter upon office of the society before the expiry of the term of office of the committee, administrator or administrators, as the case may be, appointed by the Registrar under sub section (1) and that it is necessary in the public interest to manage the affairs of the society and to enable a new elected committee to enter upon office, the Government may, by notification in the Gazette, for reasons to be recorded, permit the Registrar to extend the terms of the said committee, administrator or administrators, as the case may be, for a further period not exceeding one year in the aggregate or till a new committee enters upon office, whichever is earlier.";]
- (2)The committee or administrator or administrators appointed under sub-section [53][(1) and (1A)] shall, subject to the control of the Registrar and to such instructions as he may from time to time give, [54][have power to exercise all or any of the powers and functions] of the committee or of any officer of the society and take all such action as may be required in the interests of the society.
- (3)The committee or administrator or administrators shall arrange for the constitution of a new committee or for the entering upon office of the new committee, as the case may be.
- 34. Securing possession of records, etc.-(1) If the committee of a society is reconstituted at a general meeting of the society or the committee of a society is removed by the Registrar under section 32 or a new committee or administrator or administrators is or are appointed under section 33 or if the society is ordered to be wound up under section 71 and the outgoing members of the committee refuse to hand over charge of the records and property of the society to the new committee or administrator or administrators or the liquidator, as the case may be, or if an outgoing president or secretary who is the custodian of the records and property of a society refuses to hand over charge of the records and property of the society to his successor, the new committee or administrator or administrators or the liquidator, or the president or secretary may with the previous sanction of the Registrar apply to the Magistrate within whose jurisdiction the society functions, for securing the records and properties of the society.
- (2)On receipt of an application under sub-section (1), the Magistrate may, by a warrant, authorize any Police Officer, not below the rank of Sub-Inspector, to enter and search any place where the records and the property of the society are kept or are believed to be kept and to seize such records and property, and the records and property so seized shall be handed over to the new committee or administrator or administrators or the liquidator or the president or secretary, as the case may be.
- (3)Where the Registrar or any other officer not below the rank of Assistant Registrar of Co-operative Societies authorized by him in this behalf in the course of audit, inspection, inquiry or supervision is of opinion that there is room to suspect gross negligence of duties, misappropriation or misuse of funds of the society or irregularity in

recording proceedings or keeping accounts or books or is satisfied that the records, registers or the account-books of a society are likely to be tampered with or destroyed and the funds and property of a society are likely to be misappropriated or misapplied, he shall have power to take possession of any or all of the books, registers, securities or documents, cash in hand or account-books of the society and remove such seized records and property and to deal with them in any manner as may be directed by the Registrar.

. (4)The Registrar or other officer seizing the records and property of a society under sub-section (3) shall prepare an inventory of the records and property seized in duplicate with his signature and require the officer, employee or member of the society from whose custody the records and property are seized to affix his signature in witness thereof and, if such officer or employee or member refuses to sign, then the Registrar or other officer seizing the records and property shall cause two or more persons to sign the inventory as witnesses to the correctness thereof. A copy of the inventory prepared under this section shall be delivered to the officer, employee or member of the society from whose custody the records and property were seized.

CHAPTER V

Privileges of Co-operative Societies

35. First charge of society on certain assets.-(1) Notwithstanding anything contained in any law for the time being in force, but subject to any prior claim of the Government in respect of land revenue or any money recoverable as land revenue, any debt or outstanding demand owing to a society by any member or past member or deceased member shall be a first charge-

(a)upon the crops or other agricultural produce of such member for the raising of which the loan was taken from the society by such member; and

- (b)upon any cattle, fodder for cattle, agricultural or industrial implements or machinery, or raw materials for manufacture supplied, or purchased in whole or in part out of any loan given, by the society, or on any article manufactured from raw materials so supplied or purchased
 - (2)No person shall transfer any property which is subject to a charge under subsection (1) except with the previous permission in writing of the society which holds the charge.
- (3)Notwithstanding anything contained in any law for the time being in force, any transfer of property made in contravention of the provisions of sub-section (2) shall be void.
- (4)The charges created under sub-section (1) shall be available as against any claim of the Government arising from any loan granted by them after the grant of the loan by the society.

36. Charge on land owned or held by members borrowing loans from certain societies.-Notwithstanding anything contained in this Act or any other law for the time being in force,-

(i)a member who makes an application for a loan to a society of which the majority of the members are agriculturists shall, if he owns any land or holds any land as a tenant entitled to fixity of tenure, make a declaration in the prescribed form, which shall state that the applicant thereby creates a charge on the land owned by him or on his interest in the land held by him as tenant and specified therein, for the payment of the amount of the loan which the society may make to the member on the application and future loans, if any, that may be made to him, from time to time, by the society together with interest on such loan or loans;

ii) a declaration made under clause

- (i) may be varied or cancelled at any time by the member, with the previous written permission of the society in favour of which such charge has been created;
- (iii) no member shall alienate the whole or any part of the land or his interest in the land specified in the declaration made under clause (i) or varied under clause (ii) until the whole amount borrowed by the member together with interest thereon is paid to the society in full:

Provided that standing crops on any such land may be alienated with the previous permission in writing of the society:

Provided further that it shall be lawful to a member to mortgage such land or any part thereof in favour of the Government or a Land Mortgage Bank:

Provided also that if a part of the amount borrowed by a member is paid, the society with the approval of the financing bank to which it may be indebted may, on an application from the member, release from the charge created by the declaration made under clause (i) or varied under clause (ii) such part of the land or of the interest in land specified in the declaration as it may deem proper, with due regard to the security of the balance of the amount of loan outstanding from the member;

(iv)any alienation made in contravention of clause (iii) shall be null and void;

(v)subject to the claims of the Government in respect of basic tax or any money recoverable as land revenue and to the claims of the Government or the Land Mortgage Bank in respect of any money payable under a mortgage in favour of the Government or the Land Mortgage Bank and to the prior claims of any person in whose favour alienation of the land or interest in land specified in the declaration made under clause (i) or varied under clause (ii) has been effected and duly registered, before the date of the grant of the loan by the society, there shall be a first charge in favour of the society on such land or interest for and to the extent of the dues owing by him on account of the loan;

(vi)a declaration made under clause

(i) or any variation or cancellation thereof under clause (ii) or any release under the third proviso to clause (iii) shall be sent by the society, by registered post, to the sub registrar having jurisdiction over the area in which the land is situate, and the sub registrar shall register such declaration or variation or cancellation or release and issue a copy thereof to the society.

(vii)Any declaration made under clause (i) or any variation or cancellation thereof under clause (ii) or any release under the third proviso to clause (iii), which has not been registered under clause (vi) shall be null and void.

Explanation.-In this section-

- (a) "basic tax" means the tax imposed under the provisions of the Kerala Land Tax Act, 1961 (13 of 1961);
- (b) "Land Mortgage Bank" means the Kerala Co-operative Central Land Mortgage Bank, Limited, or a primary mortgage bank as defined in the Kerala Co-operative Land Mortgage Banks Act, 1960 (1 of 1960)

[55]["36A. Charge on movable or immovable property of borrower by creating Gehan.-Notwithstanding anything contained in any other provisions of this Act, charge on movable or immovable property of a borrower in favour of the State C-operative Bank or a District Co-operative Bank or a Primary Agricultural Credit Society or a Primary Housing Society may be created by Gehan in respect of which the provisions of sections 10 to 15 (both inclusive) of the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984), as amended from time to time, shall apply with the modification of substituting the words "State Co-operative Bank or District Co-operative Banks", "Primary Agricultural Credit Society or Primary Housing Society", "Society" and "said Bank or Society", respectively, for the words "Agricultural and Rural Development Bank", "primary bank", "bank" and "said banks" occurring in the said sections.

Explanation.-For the purposes of this section, Gehan means a special charge on movable or immovable property, in favour of the State Co-operative Bank or a District Co-operative Bank or a Primary Agricultural Credit Society or a Primary Housing Society by a mere declaration in writing by the borrower, for securing the payment of money advanced or to be advanced by way of loan, which will have all the characteristics of a valid mortgage.".]

37. Deduction from salary to meet society's claim in certain cases.—(1) Notwithstanding anything contained in any law for the time being in force, a member of a society may execute an agreement in favour of the society providing that his employer or

the officer disbursing his salary or wages shall be competent to deduct from the salary or wages payable to him by the employer, such amount as may be specified in the agreement and to pay the amount so deducted to the society in satisfaction of any debt or other demand owing by the member to the society.

- (2). On the execution of such an agreement, the employer or the officer disbursing the salary or wages of any such member as is referred to in sub-section (1) shall, if so required by the society by requisition in writing and so long as such debt or demand or any part of it remains unpaid, make the deduction in accordance with the agreement and pay the amounts so deducted to the society within seven days from the date of the deduction.
- 38. Charges and set-off in respect of shares or interest of members in the capital of a society.—A society shall have a charge upon the share or interest in the capital and on the deposits of a member or past member or deceased member and on any dividend, bonus or profits payable to a member or past member or the estate of a deceased member in respect of any debt or outstanding demand owing to the society and may set-off any sum credited or payable to a member, past member or the estate of a deceased member in or towards payment of any such debt or outstanding demand:

Provided that no financing bank to which a society is affiliated shall have a charge upon any sum invested in the financing bank as reserve fund by the society if the bank is not the sole creditor of the society, or be entitled to set-off any such sum credited or payable to the society towards any debt due from such society.

- 39. Shares or interest or reserve fund not liable to attachment.-(1) Subject to the provisions of section 38, the share or interest of a member in the capital of a society shall not be liable to attachment or sale under any decree or order of a court in respect of any debt or liability incurred by him and a receiver under any law relating to in-solvency shall not be entitled to, or have any claim on, such share or interest.
- (2)The reserve fund of s society invested by such society in accordance with the provisions of section 57 shall not be liable to attachment under any decree or order of a court in respect of any debt or liability incurred by the society.
- 40. Exemption from certain taxes, fees and duties.—(1) The Government may, by notification in the Gazette, remit in respect of any class of societies.—
- (a)the stamp duty chargeable under the Kerala Stamp Act, 1959 (17 of 1959), in respect of any instrument executed by or on behalf of a society or by an officer or member thereof and relating to the business of such society, or any class of such instruments or in respect of any award or order made under the Act, in cases where, but for such remission the society, officer or member, as the case may be, would be liable to pay such stamp duty;

- (b)any fee payable under any law for the time being in force relating to the registration of documents or court fees.
- (2) The Government may, by notification in the Gazette exempt any class of societies from taxes on—
 - (a)agricultural income;
 - (b)sale or purchase of goods; and
 - (c)professions, trades, callings and employments.
- 41. Exemption from compulsory registration of instruments.—Nothing in clauses (b) and (c) of sub-section (1) of section 17 of the Indian Registration Act, 1908 (Central Act 16 of 1908), or sections 54 and 59 of the Transfer of Property Act, 1882 (Central Act 4 of 1882), shall apply to-
- (a)any instrument relating to shares in a society, notwithstanding that the assets of the society consist in whole or in part of immovable property; or
- (b) any debentures issued by any such society and not creating, declaring, assigning, limiting or extinguishing any right, title or interest to or in immovable property, except in so far as it entitles the holder to the security afforded by a registered instrument whereby the society has mortgaged, conveyed or otherwise transferred the whole or part of its immovable property or any interest therein to trustees upon trust for the benefit of the holders of such debentures; or

(c)any endorsement upon or transfer of any debenture issued by any such society.

Click here to Chapter VI

Act 38 of 1971

THE KERALA CO-OPERATIVE SCOEITIES (AMENDMENT) ACT, 1971[1]

An Act to amend the Kerala Co-operative Societies Act, 1969

Preamble.—WHEREAS it is expedient to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969), for the purposes hereinafter appearing;

Be it enacted in the Twenty-second Year of the Republic of India as follows: —

- 1. *Short title and commencement.*—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 1971.
 - (2) It shall come into force at once.
- 2. Amendment of section 33.—In section 33 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), (hereinafter referred to as the principal Act), in sub-section (1), —
- (i) for the words "where the Registrar is satisfied", the words "where a no confidence motion is passed by the general body against the existing committee or where the existing

committee resigns en bloc or where vacancies occur in the committee either by resignation or otherwise and the number of remaining members cannot constitute the quorum for the meeting of the committee, or where the committee fails to hold its regular meeting consecutively for six months or where the Registrar is satisfied" shall be substituted;

- (ii) in clause (b), for the word "consulting", the word "intimating" shall be substituted;
 - (iii) after the second proviso, the following shall be inserted, namely: —
- "Explanation.— For the purposes of this sub-section a tender of resignation by a member of the committee shall have the effect of terminating his membership from the committee."
- 3. Amendment of section 72.—In section 72 of the principal Act, in sub-section (3), for the figures "82", the figures "83" shall be substituted.
- 4. Substitution of new sections for section 81.— For section 81 of the principal Act, the following sections shall be substituted, namely:—

- "81. *Tribunal.*—(1) The Government shall constitute a single member Tribunal to exercise the powers and discharge the functions conferred on the Tribunal under this Act.
- (2) A person shall not be qualified for appointment as a member of the Tribunal unless he is or has been holding the post of a District Judge in the State.
- (3) The term, salary and allowances and other conditions for service of the member shall be such as may be decided by Government from time to time.
- (4) The Government shall make rules for regulating the procedure and disposal of the business of the Tribunal.
- 81.A. *Provisions as to certain pending Proceedings.* Every proceeding pending before the Tribunal immediately before the commencement of this Act shall stand transferred to and will be decided by the Tribunal constituted under this Act:

Provided that all such proceedings relating to orders passed by the Registrar under sections 32 and 33 of the Act, shall be sent to the Government for their decision.

Explanation.—'Proceeding' includes any appeal, revision petition or application for review."

- 5. Amendment of section 82.—In section 82 of the principal Act, in sub-section (1), clauses (b) and (c) shall be omitted.
- 6. Amendment of section 89.—In section 89 of the principal Act, in sub-section (4), in clause (a) for the words "nine members, one from each Revenue District in the State", the words "one member from each Revenue District in the State" shall be substituted.
- **7** . *Repeal and saving.*—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 1971 (19 of 1971), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken, under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CO-OPERATIVE SOCIEITIES (AMENDMENT) ACT, 1974 [1]

(Act 8 of 1974)

An Act further to amend the Kerala Co-operative Societies Act, 1969

Preamble.- WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purpose hereinafter appearing;

BE it enacted in the Twenty-fifth Year of the Republic of India as follows:-

- 1. *Short title*.- This Act may be called the Kerala Co-operative Societies (Amendment) Act, 1974.
- 2. *Insertion of new Chapter X-A*.- In the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), after Chapter X, the following Chapter shall be inserted, namely:-

"CHAPTER X-A

Insured co-operative banks.

- 74A. *Insured co-operative banks.* Notwithstanding anything is contained in this Act, in the case of an insured co-operative bank
- (i) an order for the winding up, or an order sanctioning a scheme of compromise or arrangement or of amalgamation or reconstruction (including division or reorganization), of the bank may be made only with the previous sanction in writing of the Reserve Bank of India;
- (ii) an order for the winding up of the bank shall be made by the Registrar if so required by the Reserve Bank of India in the circumstances referred to in section 13 D of the Deposit Insurance Corporation Act, 1961 (Central Act 47 of 1961);
- (iii) If so required by the Reserve Bank of India in the public interest or for preventing the affairs of the bank being conducted in a manner detrimental to the interest of the depositors or for securing the proper management of the bank, an order shall be made for the supersession (removal) of the committee of management or other managing body (by whatever name called) of the bank appointment of an administrator therefore for such period or periods, not exceeding five years in the aggregate, as may from time to time be specified by the Reserve Bank of India, and the administrator so appointed shall, after the expiry of his term of office, continue in office until the day immediately preceding the date of the first meeting of the new committee;

- (iv) no appeal, revision or review shall lie or be permissible against an order referred to in clause (i), (ii) or (iii) made with the previous sanction in writing or on the requisition of the Reserve Bank of India and such order or sanction shall not be liable to be called in question in any manner;
- (v) the liquidator or the insured co-operative bank of transferee bank, as the case may be, shall be under an obligation to repay the Deposit Insurance Corporation established under the Deposit Insurance Corporation Act, 1961, in the circumstances, to the extent and in the manner referred to in section 21 of that Act.

Explanation.- For the purposes of this section,-

- (i) "co-operative bank" means a bank as has been defined in the Deposit Insurance Corporation Act, 1961;
- (ii) "insured co-operative bank" means a society which is an insured bank under the provisions of the Deposit Insurance Corporation Act, 1961;
- (iii) "transferee bank", in relation to an insured co-operative bank, means a co-operative bank-
 - (a) with which such insured co-operative bank is amalgamated; or
- (b) to which the assets and liabilities of such insured co-operative bank are transferred; or
- (c) into which such insured co-operative bank is divided or converted under this provisions of section 12 or section 14 of the Kerala Co-operative Societies Act, 1969 (21 of 1969)".
- 3. *Repeal and saving*.- (1) The Kerala Co-operative Societies (Amendment) Ordinance, 1973 (13 of 1973), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 20 th day of November, 1973.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 1986 [1]

(Act 29 of 1986)

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.- WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

BE it enacted in the Thirty-seventh Year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1986.
- (2) Sections 2, 3 and 6 shall be deemed to have come into force on the 25 th day of February, 1985, sections 4 and 5 shall be deemed to have come into force on the 15 th day of May, 1969, sections 7 and 8 shall be deemed to have come into force on the 14 th day of February, 1986 and the remaining provisions of this Act shall come into force at once.
- 2. Amendment of section 2.- In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),-
 - (1) after clause (o), the following clause shall be inserted, namely:-
- "(oa) "primary credit society" means a society other than apex or central society which has as its principal object the raising of funds to be lend to its members;";
 - (2) after clause (q), the following clauses shall be inserted, namely:-
- "(qa) "Scheduled Castes" means the Scheduled Castes in relation to the State of Kerala as specified in the Constitution (Scheduled Castes) Order 1950;
- (qb) "Scheduled Tribes" means the Scheduled Tribes in relation to the State of Kerala as specified in the Constitution (Scheduled Tribes) Order, 1950;";
- 3. *Insertion of new section* 28A.- After section 28 of the principal Act, the following section shall be inserted, namely:-
- "28A. Reservation for women members and members belonging to Scheduled Castes or Scheduled Tribes in the committee.- (1) Notwithstanding anything contained in subsection (1) of section 28, there shall be reserved in the committee of every primary credit society, one seat for a woman member and one seat for a member belonging to the Scheduled Castes or Scheduled Tribes and for that purpose, the society may, if they consider it necessary so to do, increase the total number of members of the committee by two more members.

- (2) Nothing contained in sub-section (1) shall prevent the women members and members belonging to the Scheduled Cates or Scheduled Tribes from being elected to the non-reserved seats in the committee.".
- 4. Amendment of section 69.- In section 69 of the principal Act to sub-section (1), the following *Explanation* shall be added namely:-
- "Explanation.- In this section and in section 70, the term "Registrar" means the Registrar of Co-operative Societies appointed under sub-section (1) of section 3 and includes any person on whom the powers of the Registrar under this section and section 70 are conferred."
- 5. Amendment of section 70.- In section 70 of the principal Act, to sub-section (1), the following proviso shall be added namely:-
- "Provided that a transfer under clause (b) or a reference under clause (c) shall not be made to a person equal or superior to him in rank.".
- 6. Amendment of section 80.- In section 80 of the principal Act, after sub-section (3) the following sub-section shall be added namely:-
- (4) Notwithstanding anything contained in sub-section (1) or sub-section (2), ten per cent of the posts of employees of every society shall be reserved for appointment from persons belonging to the Scheduled Castes and Scheduled Tribes where the method of appointment to such posts is by direct recruitment.
- 7. Amendment of section 88.- In sub-section (5) of sections 88 of the principal Act, for the words "three years", the words "five years" shall be substituted.
- 8. Amendment of section 89.- In sub-section (6) of section 89 of the principal Act, for the words "three years", the words "five years" shall be substituted.
- 9. *Validation.* Notwithstanding anything contained in any law for the time being in force, or in any judgement, decree or order of any court or the authority, any transfer or reference of a dispute under clause (b) or clause (c), as the case may be, of sub-section (1) of section 70 of the principal Act, made before the date of publication of this Act in the Gazette by any person on whom the powers of the Registrar under sections 69 and 70 of the said Act have been conferred shall be, and shall be deemed always to have been valid and in accordance with law, and accordingly, any decision taken or award passed by any person in pursuance of any such transfer or reference, as the case may be, shall not be deemed to be invalid or ever to have been invalid merely on the ground that such transfer or reference was made by any person other than the Registrar appointed under sub-section (10) of section 3 of the principal Act and any such decision or award shall not be called in question in any court on the said ground.

- 10. *Repeal and saving*.- (1) The Kerala Co-operative Societies (Amendment) Ordinance, 1986 (55 of 1986) and the Kerala Co-operative Societies (Second Amendment) Ordinance, 1986 (59 of 1986), are hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinances shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 1987 [1] (ACT 19 OF 1987)

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

BE it enacted in the Thirty-eighth Year of the Republic of India as follows: —

- 1 . Short title and commencement. —(1) This Act may be called the Kerala C operative Societies (Amendment) Act, 1987.
 - 2. It shall come into force at once.
- 2. Amendment of section 2.— In section 2 of the Kerala Co-operative soc ieties Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), for clause (d), the following clause shall be substituted, namely:—
- "(d) "central society" means a society having jurisdiction over one more Revenue Districts but not the whole of the State as its area of op eration, and having as its members only other societies and declared as such by the Registrar or the Government:".
 - 3. Amendment of section 28.— In section 28 of the principal Act,—
- (1) for the second proviso to sub-section (1), the following provisos shall be substituted, namely: —

"Provided further that where the bye-laws so provide, the Government or the Registrar may nominate all or any of the members of the first committee, including the president or chairman, for a period not exceeding six months:

Provided also that any member nominated to the committee of a society and holding office at the commencement of the Kerala Co-operative so cieties (Amendment) Act, 1987, shall, —

- if that committee is not the first committee, cease to hold such offi ce at such commencement; and
 - (b) if that committee is the first committee wherein
- (i) such member has, either before or at such commencement, completed six months or more from the date of the nomination, cease to hold such office at such commencement; or

- (ii) such member has not, at such commencement, completed six months from the date of the nomination, cease to hold such office on the expiration of. six months from the date the nomination.";
 - (2) after sub-section (4), the following sub-section shall be inserted, namely:—
- "(5) The quorum for a meeting of a committee shall be such number of members just above fifty per cent of the total number of members of that committee.".
- 4. *Substitution of new section for section* 31.—For section 31 of the principal Act, the following section shall be substituted, namely:—
- "81. . Nominees of Government on committee of on apex or a central society. (1) Where the Government.—
 - (a) have subscribed to the share capital of an apex or a central society; or
- (b) have assisted indirectly in the formation or augmentation of the share capital of an apex or a central society; or
- (c) have guaranteed the repayment of principal and payment of interest on debentures issued by an apex or a central society; or
- (d) have guaranteed the repayment of principal and payment of interest on loans and advances to an apex or a central society,

the Government or any authority specified by them in this behalf shall have the right to nominate not more than three persons or one-third of the total number of members of the committee of such apex or central society, which ever is less, to be members of the committee.

- (2) A person nominated to the committee of an apex or a central society under subsection (1) shall hold office during the pleasure of the Government or the specified authority, as the case may be.
- (3) A person nominated to the committee of an apex or a central society under subsection (1) shall not take part in the discussion of any non-confidence motion or vote on any such motion.
- (4) Any person who holds office as a nominated member of the committee of a society, other than an apex or a central society, at the commencement of the Kerala Cooperative Societies (Amendment) Act, 1987 shall cease to hold such office at such commencement."

THE KERALA CO-OPERATIVE SOCIETIES

(AMENDMENT) ACT, 1988 [1]

(ACT 7 OF 1988)

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble. — whereas it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

be it enacted in the Thirty-ninth Year of the Republic of India as follows: —

- 1. *Short title and commencement.* (1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1988.
 - (2) It shall be deemed to have come into force on the 15th day of February 1988.
- 2. Amendment of sections 80 and 109. —In sub-section (3) of section 80 and in sub-section (1) of section 109 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), after the words "make rules", occurring in two places, the words, "either prospectively or retrospectively," shall be inserted.
- 3. *Repeal and saving*. —(1) The Kerala Co-operative Societies (Amendment) Ordinance, 1988 (8 of 1988), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 1992 [1]

(ACT 5 OF 1992)

An Act further to amend the Kerala Co-operative Societies Act, 1969

Preamble.- WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

BE it enacted in the Forty-third Year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1992.
 - (2) It shall be deemed to have come into force on the 7 th days of February, 1992.
- 2. Amendment of section 28.- In section 28 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),-
 - (1)in sub-section (1),-
 - (i) for the words "constitute a committee", the words "constitute a committee, for a period not exceeding three years," shall be substituted;
- (ii) in the second proviso, for the words "six months", the words "twelve months" shall be substituted;
 - (iii) for the third proviso, the following proviso shall be substituted, namely:-
- "Provided also that the committee of a society, already constituted and in existence at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1992, shall,-
- (a)if that committee has completed three years or more, cease to be in existence at such commencement; and
- (b)if that committee has not completed three years or the term as provided in the bye-laws, cease to be in existence on the expiry of three years or the term as provided in the bye-laws, whichever is earlier,";
 - (2) after sub-section (1), the following sub-sections shall be inserted namely:-
- "(1A) Where the committee of a society has ceased to be in existence as provided in the third proviso to sub-section (1), the Registrar shall appoint-
 - (i) a new committee consisting of not more than three members of the society; or

(ii) one or more administrator or administrators, who need not be a member or members of the society,

to manage the affairs of the society for a period no exceeding six months as may be specified in the order, which period may, at the discretion of the Registrar and for reasons to be recorded in writing, be extended from time to time, so, however, that the aggregate period shall not, in any case, exceed one year or till the new committee enters upon office, whichever is earlier.

- (1B) The committee or administrator or administrators appointed under sub-section (1A) shall, subject to the control of the Registrar and to such instructions as he may from time to time give, have power to exercise all or any of the functions of the committee of the society under sub-section (1) or of any officer of the society and take all such action as may be required in the interests of the society and shall arrange for the constitution of a new committee."
 - 3. Amendment of section 28A.- In section 28A of the principal Act,-
 - (1)in sub-section (1),-
- (i) for the words "in the committee of every primary credit society", the words "in the committee of every primary credit society, every District Co-operative Bank, the Kerala State Co-operative Bank Ltd., and the Kerala State Co-operative Agricultural and Rural Development bank Ltd.," shall be substituted;
- (ii) for the words "the society", the words "the society or the Bank, as the case may be," shall be substituted;
 - (2) after sub-section (2), the following sub-sections shall be inserted, namely:-
- "(3) Where there is no representation of woman or of a member belonging to the Scheduled Castes or Scheduled Tribes to the committee of a society or a Bank referred to in sub-section (1) at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1992 or thereafter,-
- (i) in the case of the Kerala State Co-operative Bank Ltd, and the Kerala State Co-operative Agricultural and rural Development Bank Ltd., the Government, and
- (ii) in the case of a primary credit society or a District Co-operative Bank, the Registrar,

may nominate a woman member or a member belonging to the Scheduled Castes or Scheduled Tribes to the committee of such Bank or Society, if necessary, by increasing the total number of members of such committee by two more members.

- (4) A person nominated to the committee of a society or Bank shall have all the powers of a member elected to such committee and shall hold office during the pleasure of the Government or the Registrar, as the case may be.".
 - 4. Amendment of section 33.- In sub-section (1) of section 33 of the principal Act,-
- (1)in sub-clause (ii) of clause (b), for the words "till a new committee enters upon office", the words "for a period not exceeding six months as may be specified in the order, which period may, at the discretion of the Registrar and for reasons to be recorded in writing, be extended, from time to time, so, however, that the aggregate period shall not, in any case, exceed one year or till a new committee enters upon office, whichever is earlier" shall be substituted;
 - (2)after the second proviso, the following proviso shall be added, namely:-

"Provided also that, where a committee, administrator or administrators, as the case may be, is in office at the commencement of the Kerala Co-operative Societies (Amendment) Act 1992, the Registrar may extend the term of such committee administrator or administrators, as the case may be, for a further period not exceeding one year from the date of such commencement."

- 5. Amendment of section 89.- In section 89 of the principal Act,-
 - (1)in sub-section (4),-
 - (i) in clause (d), the word "and" at the end shall be omitted;
 - (ii) in clause (e), the word "and" shall be inserted at the end;
 - (iii) after clause (e), the following clause shall be inserted, namely:-
 - "(f) The Secretary of the State Co-operative Union, ex-officio.";
- (2) in sub-section (5), for the words, "its members", the words "its members, other than *ex-officio* member," shall be substituted.
 - (3) after sub-section (7), the following sub-section shall be inserted, namely:-
- "(8) The *ex-officio* member, shall have all the powers of an elected member of the managing committee.".
- 6. *Repeal and saving*.- (1) The Kerala Co-operative societies (Amendment) Ordinance, 1992 (3 of 1992), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or
taken under the principal Act as amended by this Act.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT)

ACT, 1993 [1]

(ACT 16 OF 1993)

An Act further lo amend the Kerala Co-operative Societies Act, 1969.

Preamble.— whereas it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

be it enacted in the Forty- fourth Year of the Republic of India as follows:—

- 1. *Short title and commencement.* —(1) This Act may be called the Kerala Co-ope rative Societies (Amendment) Act, 1993.
- (2) Sections 2 and 3 shall be deemed to have come into force on the 6 th d ay of February, 1993 and the remaining provisions of this Act shall be deemed to have come into force on the 3rd day of June, 1993, and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.
- 2. Amendment of section 28. —In section 28 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),
 - (i) after sub-section (1A), the following sub-section shall be inserted, namely;
- "(1AA) Notwithstanding anything contained in sub-section (1A), where on receipt of a report from the Registrar, the Government are satisfied that a new committee cannot be constituted or cannot enter upon office of a society before the expiry of the term of office of the committee, administrator or admi nistrators, as the case may be, appointed by him under sub-section (1A) and that it is necessary in the public interest to manage the affairs of the society and to enable a new elected committee to enter upon office, the Government may, by notification in the Gazette, for reasons to be recorded, permit the Registrar to extend the term of office of such committee, administra tor or administrators for a further period not exceeding three months in aggregate or till a new committee enters upon office, whichever is earlier.";
- (ii) in sub-section (IB), for the word, figure, letter and brackets "sub-section (1A)", the words, figures, letters and brackets "sub-sections (1A) and (1AA)" shall be substituted.
 - 3. Amendment of section 33. —In section 33 of the principal Act,—
 - (i) after sub-section (1), the following sub-section shall be inserted, namely:—

- "(1A) Notwithstanding anything contained in sub-section (1), where on receipt of a report from the Registrar, the Government are satisfied that a new committee cannot be constituted or cannot enter upon office of a society before the expiry of the term of office of the committee, administrator or administrators, as the case may be, appointed by the Registrar under sub- section (1) and that it is necessary in the public interest to manage the affairs of the society and to enable a new elected committee to enter upon office, the Government may, by notification in the Gazette, for reasons to be recorded permit the Registrar to extend the term of the said committee, administrator or administrators, as the case may be, for a further period not exceeding one year in the aggregate or till a new committee enters upon office, whichever is earlier.";
- (ii) in sub-section (2) for the word, figure and brackets "sub-section (1)", the words, figures, letter and brackets "sub-sections (1) and (1A)" shall be substituted.
- 4. Amendment of section 56. —In section 56 of the principal Act, in clause (a) of sub-section (2), for the words "not exceeding ten per cent", the word "not exceeding twenty per cent" shall be substituted.
- 5. Amendment of section 61. —In section 61 of the principal Act,—1 (i) to sub-section (1), the following proviso shall be added, namely:—

"Provided that the contributory provident fund established under this sub-section shall not apply to the employees of such society to which the provisions of the Self Financing Pension Scheme framed under 'sub-section (1) of section 80A are made applicable and such society shall establish a Provident :Fund in such manner and subject to such conditions or restrictions, as may be pres cribed, for the benefit of such employees.";

- (ii) in sub-section (2), for the words "A contributory provident fund" the words "A provident fund, whether contributory or not," shall be substituted;
- 6. Insertion of new section 80 A. —After section 80 of the principal Act , the following new section shall be inserted, namely:—
- "80A. Pension Scheme. —(1) The Government may, by notification in the Gazette, frame a Self Financing Pension Scheme for the establishment of a Pension Fund for payment of pension to the employees of the societies in the manner provided therein and may appoint different dates for the application of the scheme to different classes of societies.
- (2) The Pension Fund established under the Self Financing Pension Scheme framed under sub-section (1) shall vest in, and be administered by, such body or authority as may be specified in the said scheme".
- 7. Substitution of new section for section 88. —For section 88 of the principal Act, the following section shall be substituted, namely:—

- "88. Establishment of circle co-operative unions. —(1) The Government shall, by notification in the Gazette, establish a circle co-operative union for e ach circle in the State.
 - (2) Each circle co-operative union shall consist of—
- (a) eight members elected, in such manner as may be prescribed, by the members of the committees of the societies within the circle, namely:—
- (i) two members from among the members of the committees of the primary credit societies under the control of the Registrar of Co-operative Societies appointed under sub-section (1) of section 3;
- (ii) one member from among the members of the committees of the societies, other than the primary credit societies, under the control of the Registrar of Co-operative Societies appointed under sub-section (1) of section 3;
- (iii) one member from among the members of the committees of the Dairy Cooperative Societies;
- (iv) one member from among the members of the committees of the Fishery Cooperative Societies;
- (v) one member from among the member of the committees of the Industrial Cooperative Societies;
- (vi) one member from among the woman members of the committees of the societies referred to in items (i) to (v);
- (vii) one member belonging to the Scheduled Castes or Scheduled Tribes from among the members of the committees of the societies referred to in items (i) to (v);
- *Explanation.* —For the purposes of this clause, Dairy Co-operative Society shall be a society under the control of the Dairy Department, Fishery Co-opera tive Society shall be a society under the control of the Fisheries Department and an Industrial Co-operative Society shall be a society other than a society specified in items (i) to (iv);
- (b) two representatives, elected in such manner as may be prescribed by the employees of the societies within the circle from among themselves, of whom—
- (i) one shall be by the employees of the societies under the control of the Registrar appointed under sub-section (1) of section 3; and
- (ii) the other shall be by the employees of the societies other than. those under the control of the Registrar appointed under sub- section (1) of section 3;

- one member elected from among themselves by the members of the Board of Directors of the District Co-operative Bank having jurisdiction over the circle;
- the Taluk level officer of the Industries Department in charge the Industrial Cooperative Societies within the circle, *ex-officio*;
- the Taluk level officer of the Dairy Development Department in charge of the Dairy Co-operative societies within the circle, *ex-officio*;
- The Taluk level officer of the Fisheries Department in charge of the Fisheries Cooperative societies within the circle, *ex-officio*; and
- The Assistant Registrar of Co-operative Societies (General) having jurisdiction over the circle, *ex-officio*.
- The Assistant Registrar of Co-operative Societies (Genera!) member *ex-officio*, shall be the Secretary of the circle co-operative union.
- Each circle co-operative union shall elect one of the members other than an *exofficio* member, to be its Chairman.
- The term of office of the members, other than the *ex-officio* members, of the circle co-operative union shall be for a period of three years from the date on which they enter upon office.
 - The e *x-officio* members shall have all the powers of the elected members."
- 8. Substitution of new section for section 89. —For section 89 of the principal Act, the following section shall be substituted, namely:—
- "89. Establishment of State Co-operative Union. —(1) The Government s hall, by notification in the Gazette, establish a State Co-operative Union.
 - (2) The State *Co-operative* Union shall consist of—
 - a general body; and
 - a managing committee.
- Each of the circle co-operative unions, apex societies, District Co-operative Banks and central societies other than the District Co-operative Banks shall elect a delegate, in such manner as may be prescribed, and all such delegates, the employees' representatives, the *ex-officio* members and the Government nominee in the managing committee of the State Co-operative Union shall constitute the general body of the State Co-operative Union.

- The managing committee referred to in clause (b) of sub- section (2) shall consist of the following members, namely:—
- one member from each Revenue District in the State elected, in such manner as may be prescribed, by the members of the circle co-operative unions in that District from among their delegates to the general body of the State Co-operative Union;
- one member elected, in such manner as may be prescribed, by the delegates of the apex societies other than the State Co operative Bank from among themselves;
- two members elected, in such manner as may be prescribed, by the delegates of the District Co-operative Banks from among themselves;
- one member elected, in such manner as may be prescribed, by the woman members under item (vi) of clause (a) of sub-section (2) of section 88 of the circle cooperative unions, from among themselves;
- one member, belonging to the Scheduled Castes or Scheduled Tribes, elected in such manner as may be prescribed, by the members under item (vii) of clause (a) of sub section (2) of section 88 of the circle co-operative unions from among themselves;
- one member elected in such manner as may be prescribed, by the representatives of the employees under item (i) of clause (b) of sub-section (2) of section 88, from among themselves;
- one member elected, in such manner as may be prescribed, by the representatives of the employees under item (ii) of clause (b) of sub-section (2) of section 88 from among themselves;
 - the Registrar of Co-operative Societies, *ex-officio*;
 - (i) the Director, Industries and Commerce Department, ex-officio;
 - (j) the Director, Dairy Development Department, ex-officio;
 - (k) the Director, Fisheries Department, ex-officio;
- (l) the President, Kerala State Co-operative Bank, Thiruvanantha puram, *exofficio*;
 - (m) the Secretary, State Co-operative *Union*, ex-officio; and
 - (n) one member to be nominated by the Government.
- The managing committee shall elect one of its members, other than an *ex-officio* member, to be the Chairman of the State Co-operative Union.

- The term of the office of the members, other than the *ex-officio* members and the nominated member, of the general body, and of the mana ging committee of the State Cooperative Union shall be for a period of three years from the date on which they enter upon office. The nominated member shall hold office during the pleasure of the Government.
- The Registrar Co-operative Societies appointed under sub section (i) of section 3 or any other officer, not below the rank of an Additional Registrar of Co-operative Societies, nominated by him shall be the Secretary of the State Co-operative Union.
- The *ex-officio* members and the nominated member shall have all the powers of the elected members of the managing committee.".
- 9. Amendment of section 90. —In section 90 of the principal Act, in sub-s ection (4), for the words "by or under this Act", the words and figure "under Chapter V of this Act" shall be substituted.
- 10 Transitory Provision.—-Notwithstanding anything contained in the Principal Act or in any judgement, decree or order of any court—
- (i) every circle co-operative union in existence at the commencement of this Act shall continue for a period of six months from such commencement or till a new circle co-operative union in accordance with the provisions of the principal Act as amended by this Act is constituted whichever is earlier; and
- (ii) the State Co-operative Union in existence at the commencement of this Act shall continue for a period of nine months from such commence ment or till a new State Co-operative Union in accordance with the provisions of the principal Act as amended by this Act if constituted whichever is earlier.
- 11. Validation. —Notwithstanding anything contained in the principal Act or in any judgement, decree or order of any court, any order or notification issued by the Government before the commencement of this Act enabling or purporting to enable the Registrar to extend the period for which he may appoint a committee, administrator or administrators under sections 28 or 33 of the principal Act beyond a total period of one year shall be and shall be deemed always to have been issued by the Government permitting the Registrar to extend the term of office of the committee, administrator or administrators appointed by him under the said provisions beyond a total period of one year in accordance with the provisions of the principal Act, as amended by this Act, as if such provisions were in force at the relevant time and all notifications or orders issued or purported to have been issued by the Registrar before the commencement of this Act extending the term of office of such committee, administrator or administrators beyond a total period of one year shall be and shall be deemed always to have been issued by him in accordance with the provisions of the principal Act as amended by this Act, and the c ontinuance in office of such committee, administrator or administrators for the period as so extended by the Registrar shall be and shall be deemed always to have been in

accordance with law and accordingly, all acts, proceedings or things done or taken or purported to have been done or taken by the committee, administrator or administrators in exercise of powers or discharge of duties shall, for all purposes be deemed to be and deemed always to have been done or taken in accordance with the provisions of the principal Act as amended by this Act.

- 12. *Repeal and saving*. —(1) The Kerala Co-operative Societies (A mendment) Ordinance, 1993 (6 of 1993) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 1995 [1]

(ACT 6 OF 1995)

An Act further to amend the Kerala Co-operative Societies Act, 1969

Preamble.—WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purpose hereinafter appearing:

BE it enacted in the Forty-sixth Year of the Republic of India as follows: —

- 1. *Short title and commencement*.—(1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1995.
- (2) It shall be deemed to have come into force on the 25th day of April, 1995.
- 2. Amendment of section 80.—In section 80 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), (hereinafter referred to as the principal Act), after sub-section (3), the following, sub-sections shall be inserted, namely:—
 - "(3A) Notwithstanding anything contained in this Act or the rules made or orders issued thereunder or in the bye-laws of any society relating to the recruitment and conditions of service of officers and servants of societies, all appointments of officers and servants of societies mentioned in the Schedule for which direct recruitment is resorted to shall be made from a select list of candidates furnished by the Kerala Public Service Commission.
 - (3B) All appointments made by direct recruitment to the societies referred to in sub-section (3A) on or after the 25th day of April, 1995 and before the date of publication of the Kerala Co-operative Societies (Amendment) Ordinance, 1995 (Ordinance No. 10 of 1995) shall be invalid."
- 3. *Insertion of Schedule*.—In the principal Act, the following Schedule shall be inserted in the end, namely:—

"THE SCHEDULE

{*See* section 80 (3A)}

The Kerala State Co-operative Bank Ltd., Thiruvananthapuram

The Kerala State Co-operative Agricultural and Rural Development Bank Ltd., Thiruvananthapuram.

The Kerala State Federation of Scheduled Castes/Scheduled Tribes Development Co-operatives, Thiruvananthapuram.

The Kerala State Co-operative Housing Federation Ltd., No. 4330, Ernakulam.

The Kerala Co-operative Milk Marketing Federation Ltd., Thiruvananthapuram.

The Kerala State Co-operative Marketing Federation Ltd., Ernakulam.

The Kerala State Co-operative Rubber Marketing Federation Ltd., Ernakulam.

The Kerala Kera Karshaka Sahakarana Federation Ltd., No. 4370, (Kerafed), Thiruvananthapuram.

The Kerala State Co-operative Federation for Fisheries Development Ltd., (Matsyafed), Thiruvananthapuram.

The Kerala State Co-operative Consumers Federation Ltd., Ernakulam.

The Kerala State Cashew Workers Apex Industrial Co-operative Society Ltd., {IND (ST)]}12, Kollam.

The Kerala State Handloom Weaver's Co-operative Society Ltd. No. H. 232, Thiruvananthapuram.

The Kerala State Handicraft Apex Co-operative Society Ltd. No. H. 231, Ernakulam.

The Kerala State Co-operative Coir Marketing Federation Ltd., Alappuzha.

The Kerala State Co-operative Textile Federation Ltd., IND MT (ST) I (TEXFED), Trichur.

The Thiruvananthapuram District Co-operative Bank Ltd, No. 4312.

Kollam District Co-operative Bank Ltd. No 4311.

The Pathanamthitta District Co-operative Bank Ltd. No. 4365.

The Alappuzha District Co-operative Bank Ltd., No. 4310

Kottayam District Co-operative Bank Ltd..No. 4309

Idukki District Co-operative Bank Ltd.. No. 4334

Ernakulam District Co-operative Bank Ltd...No.4325.

Thrlssur District Co-operative Bank Ltd. No. 60.

Palakkad District Co-operative Bank Ltd. No. P. 521.

Malappuram District Co-operative Bank Ltd. No. 4329.

Kozhikode District Co-operative Bank Ltd. No. F. 1635.

Wayanad District Co-operative Bank Ltd. No. 4357.

Kannur District Co-operative Bank Ltd. No. C. 266.

Kasaragod District Co-operative Bank Ltd. No. 4367."

- 4. *Repeal and saving*.—(1)The Kerala Co-operative Societies (Amendment) Ordinance, 1995 (10 of 1995), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

ACT 9 OF 1997

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT)

ACT, 1997[1]

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.— *whereas* it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purpose hereinafter appearing;

be it enacted in the Forty-eighth Year of the Republic of India as follows: —

- 1 . *Short title and commencement*. —(1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1997.
 - (2) It shall come into force at once.
- 2. Amendment of section 2.— In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), in clause (u), for the words and figures "first day of July of any year and ending with 30th of June", the words and figures "first day of April of any year and ending with 31st of March" shall be substituted.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 1999 [1]

(Act 1 of 2000)

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969 for the purposes hereinafter appearing;

BE it enacted in the Fiftieth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 1999.
- (2) Sections 13, 16, 17, 18 and 21 of this Act shall come into force on such dates as the Government may by notification in the Gazette appoint; and different dates may be appointed for different provisions of this Act, and the other provisions of this Act shall come into force at once.
- 2. Amendment of the preamble.—In the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), for the existing preamble, the following preamble shall be substituted, namely:—

"Preamble.—WHEREAS with a view to provide for the orderly development of the co-operative sector in the State, by organising the co-operative societies as self governing democratic institutions, to achieve the objects of equity, social justice and economic development, as envisaged in the directive principles of State Policy of the Constitution of India, it is expedient to consolidate, amend and unify the law relating to Co-operative societies in the State:".

- 3. Amendment of section 2.—In section 2 of the principal Act,—
- (i) Clause (ee) shall be re-lettered as clause (ea) and after clause (ea) as so relettered, the following clauses shall be inserted, namely:—
- "(eb) "Consortium Lending Scheme" means the Consortium Lending Scheme framed under section 57C;
- (ec) "Co-operative Development and Welfare Fund" means the Co-operative Development and Welfare Fund established under section 57A;
- (ed) "Co-operative Service Examination Board" means the Co-operative Service Examination Board constituted under section 80B;";

- (ii) after clause (h), the following clauses shall be inserted, namely:—
- "(ha) "Deposit Guarantee Scheme" means the Deposit Guarantee Scheme framed under section 57B;
- (hb) "Director of Co-operative Audit" means the Director of Co-operative Audit appointed under sub-section (1) of section 63 and includes any office on whom all or any of the powers of the Director of Co-operative Audit under this Act are conferred;";
- (iii) clause (ii) shall be re-lettered as clause (ia) and after clause (ia), as so relettered, the following clause shall be inserted, namely:—
- "(ib) "Federal Co-operative Society" means a society having more than one district as its area of operation and having individuals and other co-operative societies as its members;";
 - (iv) for clause (oa), the following shall be substituted, namely:—
- "(oa) "Primary Agricultural Credit Society" means a Service Co-operative Society, a Service Co-operative Bank, a Farmers' Service Co-operative Bank and a Rural Bank, the principal object of which is to undertake agricultural credit activities and having its area of operation confined to a Village Panchayat or a Municipality:

Provided that the restriction .regarding the area of operation shall not apply to Societies or Banks in existence at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999;".

- (v) after clause (ob) the following clause shall be inserted, namely:—
- "(oc) "Primary Co-operative Agricultural and Rural Development Bank" means a society having its area of operation confined to a taluk and the principal object of which is to provide for long term credit for agricultural and rural development activities:

Provided that the societies in existence at the commencement of the Kerala Cooperative Societies (Amendment) Act, 1999, having more than one taluk as its area of operation shall, restrict such area of operation to the taluk where the headquarters of such society is situated, within a period of six months;".

- (vi) after clause (r) the following clauses shall be inserted, namely:—
- "(ra) "State Co-operative Agricultural and Rural Development Bank" means an apex society having only Primary Co-operative Agricultural and Rural Development Banks as its members and functioning in accordance with the provisions contained in the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984);
- (rb) "State Co-operative Bank" means an apex society having only District Go-operative Banks as its members;
- (rc) "State Co-operative Election Commission" means the State Co-operative Election Commission constituted under section 28B;";

- (vii) for clause (tt), the following shall be substituted, namely:—
- "(ta) "Urban Co-operative Bank" means a society registered under this Act having its area of operation in the urban areas and which undertakes banking business;
- (tb) "Vigilance Officer" means the Vigilance Officer appointed under section 68A;".
 - 4. Amendment of section 7.—In section 7 of the principal Act,—
- (i) in sub-section (1), the words "within a period of ninety days from the date of receipt of the application" shall be added at the end;
- (ii) in sub-section (3), for the words "within three months", the words "within ninety days" shall be substituted;
- (iii) after sub-section (3), the following sub-section shall be inserted, namely:—
- "(4) Where an application for registration of a society is not disposed of within the time specified in sub-section (3), the applicant may make a representation,—
- (a) before the Registrar, if the application for registration is made to a person on whom the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b) before the Government, if the application for registration is made before Registrar, and the Registrar or the Government, as the case may be, shall, within sixty days from the date of receipt of such representation, issue directions to the authority concerned to take appropriate decision on the application for registration and the authority concerned shall comply with such directions."
- 5. *Insertion of new section 8A.*—In the principal Act, after section-8, the following section shall be inserted, namely:—
- "8A. Affiliation to apex Society.— (1) Every Primary Co-operative Society or Central Co-operative Society may, within such time and in such manner, as may be prescribed, apply for affiliation to the concerned apex society or Central Society, as the case may be.
- (2) Where the apex society or central society does not, within sixty days from the date of receipt of the application for affiliation, determine whether such affiliation should be given or not, such affiliation shall be deemed to have been given to the applicant society from the date on which the said period of sixty days expires.
- (3) When the apex or central society, as the case may be, rejects an application for affiliation under sub-section (1), the aggrieved society may file an appeal before the Registrar against such rejection within thirty days from the date of receipt of the order of rejection and the Registrar shall dispose of the appeal within sixty days from the date of appeal.".

- 6. Amendment of section 12.—In section 12 of the principal Act, after sub-section (4), the following sub-sections shall be inserted, namely:—
- "(4A) An application to register an amendment of the bye-laws of a society shall be disposed of by the Registrar within ninety days from the date of receipt of the same.
- (4B) Where an application to register an amendment of the bye-laws of a society is not disposed of within the time specified in sub-section (4A), the society may make a representation,—
- (a) before the Registrar of Co-operative Societies, if the application to register the amendment of the bye-laws is made to a person on whom the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b) before the Government if the application for registration of the amendment of the bye-laws is made before the Registrar, and the Registrar or the Government, as the case may be, shall within, sixty days from the date of receipt of such representation, issue directions to the authority concerned, to dispose of the same."
- 7. Amendment of section 16.—In section 16 of the principal Act, in sub-section (1),—
 - (i) after clause (b), the following clause shall be inserted, namely:—
 - " (ba) a local Self government;";
 - (ii) after the third proviso, the following proviso shall be added, namely:—

"Provided also that in the case of hospital co-operative societies, industrial and commercial establishments and other organisations registered under any other law may be admitted as members.

Explanation.—For the purpose of this sub-section 'hospital co-operative society' means a society, the main object of which is to run a hospital or to conduct medical or paramedical courses or to run medical shops.";

- (iii) after sub-section (2), the following sub-sections shall be inserted, namely:—
- "(2A) Where an application for membership in a society is not disposed of within the time specified in sub-section (2), the Registrar shall be bound, on the written request of the applicant, to determine whether such membership shall be given or not;
- (2B) Where the Registrar does not, within one month of the date of receipt of such written request, determine whether such membership should be given or not, the applicant may make a representation,—

- (a) before the Registrar, if the request referred to in sub-section (2A) is made to a person on whom, the powers of the Registrar is conferred under sub-section (2) of section 3; or
- (b) before the Government, if the request referred to in sub-section (2A) is made to the Registrar, and the Registrar or the Government, as the case may be, shall, within thirty days from the date of receipt of such representation, determine whether such membership should be given or not."
- 8. Amendment of section 18.—In section 18 of the principal Act, after the existing provisos, the following proviso shall be inserted, namely:—

"Provided also that a hospital co-operative society may admit any other society as nominal or associate member.

Explanation.—The term 'hospital co-operative society' shall have the same meaning as in the Explanation to the fourth proviso to sub-section (1) of section 16.".

- 9. Substitution of section 20.—For section 20 of the principal Act the following shall be substituted namely:—
- "20. *Vote of numbers.*—Notwithstanding anything contained in any other provision of this Act or any other law, every active member of a society shall have one vote in the affairs of the society:

Provided that,—

- (a) a member admitted within sixty days immediately prior to the date of election shall not have the right to vote;
 - (b) a nominal or associate member shall not have the right to vote;
- (c) Where the Government is a member of a society, each person nominated by the Government on the committee of the society shall have one vote each including the right to vote for election of office bearers of the society;
- (d) an ex-officio member of the committee of a society shall have one vote but shall not have right to vote for election of office bearers of the society;
- (e) in the case of an equality of votes, the Chairman shall have and exercise a second or casting vote:

Provided further that the procedure and manner in which an active member may be identified shall be such as may be prescribed.

Explanation.—For the purpose of this section, active member means,—

(i) in the case of a credit society, a member who has made a deposit or has become a borrower or surety or has attended any general body meeting of the society during the period of five years immediately preceding the date of resolution of the committee for the conduct of election:

- (ii) in the case of any other society, a member who has involved in all or any of the objects of the society specified in the bye-laws thereof during the period of five years immediately preceding the date of resolution of the committee for the conduct of election."
- 10. Amendment of section 22.—For section 22 of principal Act the following section shall be substituted, namely:—
- "22. Restriction on holding shares.—In any society, no member other than the Government, any statutory or non-statutory Board, Committee or Corporation approved by the Government in this behalf or any other society, shall hold more than such portion of the total share capital of the society, not exceeding one fifth thereof, as may be prescribed:

Provided that the Government may, by notification in the Gazette, specify in respect of any class of societies a higher maximum than one fifth of the share capital.".

- 11. Amendment of section 28.— In section 28 of the principal Act, —
- (i) in sub-section (1), for the words "three years", the words "five years" shall be substituted; and for the third proviso thereunder, the following provisos shall be substituted, namely:—

"Provided also that a Committee constituted prior to the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999, shall be eligible to continue for a period of five years:

Provided also that the above proviso is not applicable to a committee where the committee has passed a resolution before the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999, for the conduct of election thereof."

- (ii) for sub-sections (1A), (1AA) and (1B) the following sub-sections shall be substituted, namely:—
- (1A) Notwithstanding anything contained in the bye-laws of a society, the maximum number of members of the committee shall not exceed fifteen, in the case of primary co-operative societies, and twenty-five in the case of all other types of co-operative societies.
- (1B) Notwithstanding anything contained in the bye-laws of any Federal Cooperative Society, the number of individuals in the society and the Committee thereof shall not exceed twenty five per cent of the total number of members in the society or in the Committee, as the case may be.".

- 12. Amendment of section 28A.—In section 28A of the principal Act,—
- (i) for sub-section (1), the following sub-section shall be substituted, namely:—
- "(1) Notwithstanding anything contained in this Acts the rules or the bye-laws, there shall be reserved in the committee of every society, one seat for a woman member and one seat for a member belonging to the Scheduled Castes or the Scheduled Tribes.".
 - (ii) for sub-section (3), the following sub-section shall be substituted, namely:—
- "(3) Where there is no representation of woman or of a member belonging to the Scheduled Castes or Scheduled Tribes in the committee of any apex or central society at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999, the Government or the Registrar, respectively, may nominate a woman member or a member belonging to the Scheduled Castes or Scheduled Tribes to the Committee.".
- 13. *Insertion of new section* 28 *B.*—In the principal Act, after section 28 A, the following section shall be inserted, namely:—
- "28B. State Co-operative Election Commission.—(1) Notwithstanding anything contained in this Act or in the rules the Government shall, by notification in the Gazette, constitute a State Co-operative Election Commission for the superintendence, directions and control of the conduct of elections to the committees of all credit, apex, central and federal societies in the State. The Government may, by notification in the Gazette, entrust the superintendence, directions and control of the conduct of election to the committee of any other society or any other class of societies to the State Co-operative Election Commission:

Provided that in respect of societies not coming under this subsection, the provisions contained in this Act and the Rules made thereunder shall be followed for the conduct of elections to the committees thereof.

- (2) The State Co-operative Election Commission shall be an officer not below the rank of Secretary to Government appointed by the Government for a period of five years. The terms and conditions of appointment of the State Go-operative Election Commission shall be such, as may be prescribed.
- (3) The State Co-operative Election Commission shall, in consultation with the Government, designate or nominate officers and employees of the Government to assist the Commission in the conduct of election, to the committee of such society.
- (4) Subject to the provisions of this Act, the Government may, by rule, make provision with respect to all matters relating to, or in connection with elections to the committee of a society."
- 14. Amendment of Section 32.—In section 32 of the principal Act,—
 - (i) for sub-section (1), the following sub-section shall be substituted, namely:—

- "(1) If the Registrar, after an inquiry by himself or through his subordinates or on a report of the financing bank, or the Vigilance and Anticorruption Bureau of the Government or the Vigilance Officer or otherwise, is satisfied that the committee of any society,—
- (a) persistently makes default or is negligent in the performance of the duties imposed on it by this Act or the rules or the bye-laws or does anything which is prejudicial to the interests of the society; or
- (b) wilfully disobeys or fails to comply with any lawful order or direction issued under this Act or the rules; or
- (c) makes any payment contrary to this Act or the rules or the bye-laws or causes any loss or damage to the assets of the society, by breach of trust or wilful negligence; or
- (d) misappropriates or destroys or tampers with the records or causes the destruction of records to cover up any misconduct or malpractice,

he may, after giving the committee an opportunity to state its objections, if any, by order in writing, remove the committee and, appoint a new committee consisting of not more than three members of the society in its place or appoint not more than three administrators, who need not be members of the society, to manage the affairs of the society for a period not exceeding six months, as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however that the aggregate period does not exceed one year.";

- (ii) in sub-section (4), for the words "have power to exercise all or any of the functions", the words "have power to exercise all or any of the powers and functions", shall be substituted.
 - 15. Amendment of Section 33.—In section 33 of the principal Act,—
- (i) in sub-clause (ii) of clause (b) of sub-section (1), for the words "one or more administrator or administrators who need not be a member or" the words "not more than three Administrators who need not be", shall be substituted.
- (ii) in sub-section (2), for the words "have power to exercise all or any of the functions", the words "have power to exercise all or any of the powers and functions" shall be substituted.
- 16. *Insertion of new sections 57A*, *57B and 57C*.—In the principal Act, after section 57, the following sections shall be inserted, namely:—
- "57A. The Co-operative Development and Welfare Fund.—(1) The Government may, by notification in the Gazette, frame a scheme to be called the Co-operative Welfare and Development Scheme for the establishment of a Fund under this Act and there shall be established, as soon as may be after the framing of the scheme, a Fund to

be called the Co-operative Development and Welfare Fund, in accordance with the provisions of this Act and the scheme.

- (2) A society may contribute to the Fund at such rates, as may be specified in the scheme.
 - (3) There shall be credited to the Fund,—.
 - (a) the contribution to be paid by the society under sub section (2); and
- (b) any other amount which, under the provisions of the scheme shall be credited to the Fund.
- (4) Subject to the provisions of this Act and the scheme, the Co-operative Development and Welfare Fund shall be utilised for payment of grant or loans to societies for the following purposes, namely:—
- (i) for the purpose of safeguarding the interests of the societies against any loss or damage to their assets and properties, despite reasonable precautions to prevent such loss or damage;
 - (ii) for utilising for the developmental activities of the societies; and
 - (iii) for any other purpose, as may be specified in the scheme.
- (5) Subject to the provisions of this Act the scheme may provide for the following matters, namely:—
- (i) the time and manner in which contribution shall be made to the Fund by the societies;
 - (ii) the rate of contribution;
 - (iii) the administration of the Fund;
- (iv) the purposes for which the Fund may be utilised for developmental activities of the societies;
- (v) the conditions under which the Fund may be expended for payment of relief to the societies:
 - (vi) the manner in which the accounts of the Fund shall be kept; and
- (vii) any other matter which is to be provided for in the scheme or which may be necessary or proper for the purpose of implementing the scheme.
- 57B. Deposit Guarantee Scheme.—(1) The Government may, by notification in the Gazette, frame a scheme to be called "the Deposit Guarantee Scheme" specifying the purpose of the scheme and shall be administered in such manner, as may be specified therein.

- (2) A society may contribute to the Deposit Guarantee Scheme at such rates as may be provided in the said scheme.
- 57C. Consortium Lending Scheme.—(1) The Government may, by notification in the Gazette, frame a scheme to be called the "Consortium Lending Scheme" for the purpose of providing loans for infrastructure development, to societies, local authorities, development authorities or similar institutions, on government guarantee subject to such terms and conditions, as may be specified in the said scheme.
- (2) A society may contribute to the Consortium Lending Scheme, at such rates, as may be specified in the scheme."
- 17. Substitution of Chapter VIII.—In the principal Act, for Chapter VIII, the following Chapter shall be substituted, namely:—

"CHAPTER VIII

PART-A

AUDIT

- 63. *Director of Co-operative Audit.*—(1) The Government shall by notification in the official gazette, appoint a person to be the Director of Co-operative Audit with jurisdiction over the whole of the State.
- (2) The qualification and the terms and conditions of the person to be appointed as the Director of Co-operative Audit shall be such, as may be prescribed.
- (3) The Government may by general or special order, confer on any officer all or any of the powers of the Director of Co-operative Audit under this Act.
- (4) It shall be the duty of the Director of Co-operative Audit to audit or to cause to be audited through persons authorised by him, the accounts of every society, at least once in each year.
- 64. Scope of audit, powers of the Director of Co-operative Audit and procedure for audit.—(I) The audit shall include an examination of overdue debts, if any, the verification of the cash balance and securities and a valuation of the assets and liabilities of the society concerned and such other audit matters, as may be prescribed.
- (2) For the purpose of audit, the Director of Co-operative Audit or the person authorised by him under section 63 shall have the following powers, namely:—
- (a) he shall, at all reasonable times, have access to all the books, accounts, documents, papers and all other relevant records, securities, cash and other properties belonging to, or in the custody or control of the society;

- (b) he may summon any person in possession of, or responsible for the custody, of any such books, accounts, documents, papers, other records, securities, cash or other properties, to produce the same at any place at the headquarters of the society or any branch thereof or, where there is no working office for a society, at the office of the Director of Co-operative Audit or at the office of any of his subordinate officers, as may be specified by him; and
 - (c) such other powers as may be prescribed.
- (3) Every person who is or has been, at any time, an officer or employee of the society and every member and past member of the society, who is in possession of any information and records in regard to the transactions and working of the society, shall furnish such information in regard to the transactions and working of the society, as the Director or the person authorised by the Government under sub-section (3) of section 63 may require.
- (4) The financial statement and other details required for the completion of audit shall be prepared by the society, within three months from the date of completion of the year and the fact shall be reported to the Director of Co-operative Audit or to the person authorised by him in this behalf.
- (5) The audit shall be commenced within one month from the date of receipt of the report under sub-section (4) by the Director of Co-operative Audit or the person authorised by him, as the case may be, and shall be completed within a period of nine months.
- (6) The amount of fee for the audit of accounts of society for each year shall be such, as may be fixed by the Director of Co-operative Audit, in accordance with the rules made in this behalf.
- (7) The fee shall be paid by the society concerned within thirty days of intimation thereof and, in case of non-payment of the fee within the period it shall be recoverable in the manner specified in section 79.
 - (8) The procedure for payment of the fee shall be such, as may be prescribed.
- (9) If the result of the audit held under section 63 discloses any defects in the working of a society, the Director of Co-operative Audit may bring such defects to the notice of the society and if the society is affiliated to another society, also to the notice of that other society.
- (10) If the result of the audit held under section 63 discloses any serious defect in the working of the society, the Director of Co-operative Audit or the person authorised by him shall communicate the same forthwith to the Registrar for immediate further action.
- (11) The Director of Co-operative Audit may, by order in writing, direct the society or its officers to take such action, as may be specified in the order, within the

time mentioned therein to rectify the defects disclosed in the audit, under intimation to the Registrar.

PART-B

INQUIRY, SUSPENSION, INVESTIGATION AND SURCHARGE

- 65. *Inquiry by the Registrar*.—(1) The Registrar may,—
 - (a) on his own motion; or
- (b) on an inquiry report of the Vigilance Officer appointed under section 68A; or
- (c) on a report of the Director of Co-operative Audit appointed under section 63; or
- (d) on an application by the majority of the members of the committee of the society, or by not less than one third of the quorum for the general body meeting, whichever is less; or
- (e) on an application by the apex society or financing bank of which such society is a member; or
- (f) on an application of a society to which the society concerned is affiliated; hold an enquiry by himself or by a person authorised by order in writing, into the constitution, working and financial condition of the society, if he is satisfied that it is necessary so to do.
- (2) The Registrar or the person authorised by him under sub-section (1) shall, for the purpose of an inquiry under this section, have the following powers, namely:—
- (a) he shall, at all reasonable times, have free access to the books, accounts, documents, securities, cash and other properties belonging to, or in the custody of the society and may summon any person in possession of or responsible for the custody of any such books, accounts, documents, securities, cash or other properties, to produce the same at any place at the headquarters of the society or at any branch thereof or where there is no working office for the society, at the office of the Registrar or at the office of any of his subordinate officers;
- (b) he may summon any person who, he has reason to believe, has knowledge of any of the affairs of the society, to appear before him at any place at the headquarters of the society or any branch thereof and may examine such person on oath; and
- (c) (i) he may, notwithstanding any rule or bye-law specifying the period of notice for a general body meeting of the society, himself call a general body meeting or require the President or Secretary of the society to call a general body meeting at such time and place at the headquarters of the society or any branch thereof, to determine such matters as may be directed by him;

- (ii) any meeting called under sub-clause (i), shall have all the powers of a general body meeting called under the bye-laws of the society.
- (3) When an inquiry is made under this section, the Registrar may communicate the result of the inquiry to the financing bank, if any, to the society to which such society is affiliated and to the Circle Co-operative Union.
- (4) When an inquiry made under this section reveals only minor defects which, in the opinion of the Registrar, can be remedied by the society, he shall communicate the result of the inquiry to the society and the society, if any, to which that society is affiliated. He shall also direct the society or its officers to take such action within the time specified therein to rectify the defects disclosed in such inquiry.
- (5) The inquiry under this section shall be completed within a period of six months.
- (6) If the Registrar, on completion of the inquiry finds that there is a major defect in the constitution or working or financial condition of the society, he may initiate action in accordance with the provisions of section 32.
- 66. Supervision and Inspection.—(1) The Registrar shall supervise or cause to be supervised by a person authorised by him by general or special order in writing in this behalf, the working of every society as frequently, as he may consider necessary. The supervision under this sub-section may include an inspection of the books of the society.
- (2) The Registrar may, on his own motion, or on the application of a creditor of a society, inspect or direct any person authorised by him, by order in writing in this behalf, to inspect the books of the society:

Provided that no such inspection shall be made on the application of a creditor unless the applicant,—

- (a) satisfies the Registrar that the debt is a sum then due and that he has demanded payment thereof and has not received satisfaction within a reasonable time; and
- (b) deposits with the Registrar such a sum as security for the costs of the proposed inspection as the Registrar may require.
- (3) Where the inspection under sub-section (2) is made on the application of a creditor, the Registrar shall communicate the result of such inspection to such creditor.
- (4) The Registrar or any person authorised by the Registrar under sub-section (1) or sub-section (2) shall at all reasonable time have free access to the books, records and accounts of the society and may summon any person in possession of or responsible for the custody of any such books, records and accounts, to produce the same for inspection at any place at the headquarters of the society or any branch thereof or where there is no

working office for the society, at the office of the Registrar or at the office of any of his subordinate officers. It shall be the duty of every officer and employee of the society to assist in such supervision or inspection and to furnish any information that may be required for the purpose.

- (5). The Registrar or the person authorised by him under sub-section (1) or sub-section (2) may, by order in writing, direct the society or its officers to take such action, as may be specified in such order, within the time that may be mentioned in such order.
- (6) The Circle Co-operative Union shall have the power to direct that a non-official member thereof shall be present at an inspection under sub-section (2):

Provided that such non-official member shall not have the power to make the inspection himself.

- (7) Apex Society or Federal Co-operative Society or a financing bank shall have the right to inspect the books of any registered society which is affiliated to it, through its officers.
- (8) An officer of an Apex Society or Federal Co-operative Society or a financing bank, inspecting the books of a society shall at all reasonable times have the access to the books, accounts, documents, securities, cash and other properties belonging to the society and may call for such information, statements and return, as may

 be necessary to ascertain the financial condition of the society and the safety of the sums lent to it.
- (9) An officer referred to in sub-section (8) shall also have power to summon any person in possession of or responsible for the custody of any books, accounts, documents, securities, cash and other properties, referred to in that sub-section to produce the same for inspection or verification at any place at the headquarters of the society or any branch thereof.
- (10) Apex Society or Federal Co-operative Society or the financing bank may also report to the Registrar about the action to be taken against the society, as a result of the inspection by its officers.
- 66A. *Powers of Registrar to give directions*.—Subject to the provisions contained in this Act and the rules made thereunder, the Registrar may issue general directions and guidelines to the Co-operative Societies in furtherance of the purposes of this Act.
- 66B. Suspension of Officers.—If the Registrar, in the course of any inquiry under section 65 or on inspection under section 66 or on audit under section 64 or on the report of Vigilance Officer appointed under section 68A, is satisfied that any officer other than the President, Vice President, Chairman, Vice Chairman and member of the committee of any society, has done any act detrimental to the interest of the society or its members and

that there is reason to believe that such officer has indulged in misappropriation, manipulation of accounts, forgery, destruction or tampering of records of the society, he may, for reasons to be recorded in writing issue a direction to the committee of the said society to suspend the officer or officers responsible for the offence forthwith.

67. Cost of inquiry or inspection.—Where an inquiry is held under section 65, or an inspection is held under section 66 on the application of a creditor, the Registrar may, by order, apportion the cost, or such portion of the cost, as he may deem fit, between the society to which the society concerned is affiliated, the society, the member or creditor demanding an inquiry or inspection and the officers or former officers, of the society:

Provided that,—

- (a) no order of apportionment of the cost shall be made under this section unless the society or the person sought to be made liable to pay the costs thereunder has had a reasonable opportunity of being heard;
- (b) the Registrar shall state in writing the grounds on which the costs are apportioned.
- 68. Surcharge.—(1) If in the course of an audit, inquiry, inspection or the winding up of a society, it is found that any person, who is or was entrusted with the organization or management of such society or who is or has, at any time been an officer or an employee of the society, has made any payment contrary to the Act and the rules or the bye-laws, or has caused any loss or damage in the assets of the society by breach of trust or wilful negligence or mismanagement or has misappropriated or fraudulently retained any money or other property belonging to such society or has destroyed or caused the destruction of the records, the Registrar may, of his own motion or on the application of the committee, liquidator or any creditor, inquire himself or direct any person authorised by him by an order in writing in this behalf, to inquire into the conduct of such person.
- (2) Where an inquiry is made under sub-section (1), the Registrar may, after giving the person concerned, an opportunity of being heard, by order in writing, require him to repay or restore the money or other property or any part thereof, with interest at such rate, or to pay contribution and costs or compensation to such extent, as the Registrar may consider just and equitable.
- 68A. Vigilance Officer.—(1) The Government shall appoint an officer, not below the rank of Deputy Inspector General of Police, as Vigilance Officer with powers to inquire into and investigate the cases of misappropriation, corruption and any other major irregularity in the societies as may be referred to him by the Registrar.
- (2) The Vigilance Officer shall conduct the inquiry and investigation in such manner, as may be prescribed.

(3) The Vigilance Officer shall be under the administrative control of the Registrar of Co-operative Societies:

Provided that the powers of the Registrar of Co-operative Societies under this section shall not be conferred on any other person."

18. *Substitution of Chapter IX.*—In the principal Act, for the existing Chapter IX, the following chapter shall be substituted, namely:—

"CHAPTER IX SETTLEMENT OF DISPUTES

- 69. Disputes to be decided by Co-operative Arbitration Court and Registrar.—(1) Notwithstanding anything contained in any law for the time being in force, if a dispute arises,—
- (a) among members, past members and persons claiming through members, past members and deceased members; or
- (b)between a member, past member or person claiming through a member, a past member or deceased member and the society, its committee or any officer, agent or employee of the society; or
- (c) between the society or its committee and any past committee any officer, agent or employee or any past officer, past agent or past employee or the nominee, heirs or legal representatives of any deceased officer, deceased agent or deceased employee of the society; or
 - (d) between the society and any other society; or
 - (e) between a society and the members of a society affiliated to it; or
- (f) between the society and a person, other than a member of the society, who has been granted a loan by the society or with whom the society has or had business transactions or any person claiming through such a person; or
- (g) between the society and a surety of a member, past member, deceased member or employee or a person, other than a member, who has been granted a loan by the society, whether such a surety is or is not a member of the society; or
- (h) between the society and a creditor of the society, such dispute shall be referred to the Co-operative Arbitration Court constituted under section 70A in the case of non-monetary disputes and to the Registrar, in the case of monetary disputes; and the Arbitration Court or the Registrar, as the case may be, shall decide such dispute and no other court or other authority shall have jurisdiction to entertain any suit or other proceedings in respect of such dispute.
- (2) For the purposes of sub-section (1), the following shall also be deemed to be disputes, namely:—

- (a) a claim by the society for any debt or demand due to it from a member or the nominee, heirs or legal representatives of a deceased member, whether such debt or demand be admitted or not;
- (b) a claim by a surety against the principal debtor, where the society has recovered from the surety any amount in respect of any debt or demand due to it from the principal debtor, as a result of the default of the principal debtor, whether such debt or demand is admitted or not:
- (c) any dispute arising in connection with the election of the Board of Management or any officer of the society;

Explanation:—A dispute arising at any stage of an election commencing from the convening of the general body meeting for the election, shall be deemed to be a dispute arising in connection with the election;

- (d) any dispute arising in connection with employment of officers and servants of the different classes of societies specified in sub-section (1) of section 80, including their promotion and *inter se seniority*.
- (3) No dispute arising in connection with the election of the Board of Management or an officer of the society shall be entertained by the Co-operative Arbitration Court unless it is referred to it within one month from the date of the election.
- 70. Award on disputes.—(1) The Co-operative Arbitration Court on receipt of reference of a dispute under sub-section (1) of section 69, shall pass an award in accordance with the provisions of this Act and the rules and the bye-laws made thereunder and such award shall, subject to the provisions of section 82, be final.
- (2) The Co-operative Arbitration Court may, pending award of a dispute referred to it under section 69, make such interlocutory orders as it may deem necessary in the interests of justice.
- (3) The Co-operative Arbitration Court shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (Central Act 5 of 1908), while trying a suit in respect of the following matters, namely:—
 - (i) the summoning and enforcing the attendance of any defendant or witness and examining the witness on oath;
 - (ii) the discovery and production of any document or other material object producible as evidence;
 - (iii) the reception of evidence on affidavits;
 - (iv) issuing of any commission for the examination of any witness; and
 - (v) any other matter-which may be prescribed.

- (4) The Registrar may, on receipt of the reference of a dispute under sub-section (1) of section 69,—
 - (a) elect to decide the dispute himself; or
- (b) transfer it for disposal to any person who has been invested by the Government with powers in that behalf; or
 - (c) refer it for disposal to an arbitrator appointed by the Registrar:

Provided that a transfer under clause (b) or a reference .under. clause (c) shall not be made to a person equal or superior to him in rank.

- (5) The Registrar may withdraw any reference transferred under clause (b) of subsection (4) or referred under clause (c) of that sub-section and he may elect to decide the dispute himself or transfer it to any other person under clause (b) of sub-section (4) or refer it to any other arbitrator under clause (c) of that sub-section.
- (6) The Registrar or the person invested with powers in this behalf shall, decide the dispute or the arbitrator shall pass an award, in accordance with the provisions of this Act and the rules and the bye-laws and such decision or award shall, subject 10 the provisions of section 82, be final. Pending decision or award, the Registrar, such person or the arbitrator, as the case may be, may make such interlocutory orders as he may deem necessary in the interests of justice.
- 70A. *Co-operative Arbitration Courts*.—(1) The Government shall constitute such number of Co-operative Arbitration Courts as. are necessary to exercise the powers and discharge the functions conferred on it under this Act.
- (2) The qualifications, term salary and allowances and other conditions of service of the person to be appointed as the Co-operative Arbitration court shall be such as may be decided by the Government from time to time.
- (3) The Government shall make rules for regulating the procedure and disposal of business of the Co-operative Arbitration Court.
- (4) The Registrar or the Government shall lend the services of such number of officers and employees as may be necessary to assist the Co-operative Arbitration Court.
- (5) The officers and employees referred to in sub-section (4) shall continue to be Government servants for all purposes and their terms and conditions of service shall continue to be the same as applicable to them under the Government.
- 70B. *Provisions as to pending proceedings.—On* the constitution of Co-operative Arbitration Court, every dispute pending before the Registrar or any person invested with

the power to dispose of the dispute by the Government or the arbitrator appointed by the Registrar, in respect of non-monitory disputes, relating to the local area of jurisdiction of the Arbitration Court, shall be transferred to such Arbitration Court and the Court shall dispose of the same as if it were a dispute referred to it under section 69".

- 19. Amendment of Section 71.—In section 71 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—
- "(3) If a proposal for revitalisation of a society, in respect of which an order under sub-section (2) has been passed, is received by the Registrar within a period of one year from the date of such order, the Registrar may cancel the same and allow the society to continue to exist:

Provided that this sub-section shall not apply in the case of a society which does not commence functioning within a period of six months from the date of registration".

- 20. Amendment of Section 73.—In section 73 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—
- "(2A) The liquidator shall complete the winding up proceedings within a period of three years from the date of his appointment under sub-section (1) of section 72.

Explanation:—In computing the period of three years, the period during which an appeal, if any, preferred against an order of winding up of a society under section 71 is pending, shall be excluded."

- 21. *Insertion of new section* 80B.—In the principal Act, after section 80 A, the following section shall be inserted, namely:—
- "80B Co-operative Service Examination Board.—(1) Notwithstanding anything contained in this Act or the rules or in the bye-laws of any society relating to the recruitment of officers and servants thereof, the Government shall, by notification in the Gazette, constitute a Co-opera live Service Examination Board for the conduct of written examination for all direct recruitment to posts of and above the category of Junior Clerks in the Primary Agricultural Credit Societies, Primary Credit Societies, Urban Co-operative Banks and Primary Agricultural and Rural Development Banks in the State.
- (2) The Examination Board shall consist of not more than three members and the term of the Board shall be five years. The powers and functions and other conditions of appointment of the members of the Board and the procedures to be followed by the Board for the conduct of examination and the preparation of list of candidates to be interviewed for appointment shall be such as may be prescribed.
- (3) All appointments shall be made by the committee concerned from the list of candidates after conducting an interview of the candidates and making a select list therefrom in such manner as may be prescribed.

- (4) Notwithstanding anything contained in sub-section (3A) of section 80 and in. sub-section (1) of this section, the committee of a society may, with the prior approval of the Registrar, appoint persons who are professionally or technically qualified or persons with experience and expertise to posts requiring such technical or professional qualifications on contract basis or by the method of deputation for such period, but not exceeding five years, as may be specified."
- 22. Amendment of Section 82.—In the principal Act, in section 82, for sub-section (1), the following sub-section shall be substituted, namely:—
- "(1) Any person aggrieved by,—
 - (a) an award of the Co-operative Arbitration Court under sub-section (1) of section 70; or
 - (b) an order of the Registrar made under clause (ii) of sub-section (8) or clause (ii) of sub-

section (9) of section 14; or

- (c) any decision of the Registrar made under sub-section (6) of section 70; or
- (d) any decision under sub-section (6) of section 70 of the person invested with powers in that

behalf by the Government; or

(e) any award of the arbitrator under sub-section (6) of section 70,

may within sixty days from the date of such decision or award, as the case may be, appeal to the Tribunal and the Tribunal may pass such orders on the appeal, as it may deem fit."

- 23. Amendment of section 88.—In section 88 of the principal Act, in sub-section (3), for the word "three", the word "five" shall be substituted.
- 24. *Amendment of Section* 89.—In section 89 of the principal Act, in sub-section (6), for the word "three", the word "five" shall be substituted.
- 25. Amendment of section 91.—In section 91 of the principal Act, in sub-section {1), after clause (c), the following clauses shall be inserted, namely:—
- "(d) to participate in the developmental activities and decentralised planning of the local authorities;
- (e) to organise training programmes for the employees of the societies and for the members of the committee and to ensure their participation in such programmes."
 - 26. Amendment of section 94.—In section 94 of the principal Act,—

- (i) in sub-section (2), for the words "two hundred rupees" the words "two thousand rupees" shall be substituted;
- (ii). in sub-section (3), for the words "two hundred rupees" the words "two thousand rupees" shall be substituted;
- (iii) in sub-section (4), for the words "five hundred rupees" the words "five thousand rupees" shall be substituted;
- (iv) in sub-section (5), for the words "five hundred rupees" the words "five thousand rupees" shall be substituted;
- (v) in sub-section (6), for the words "five hundred rupees" the words "five thousand rupees" shall be substituted;
- (vi) in sub-section (7), for the words "five hundred rupees" the words "five thousand rupees" shall be substituted;
- (vii) in sub-section (8), for the words "one year" the words, "three years" and for the words "one thousand rupees" the words, "ten thousand rupees" shall, respectively, be substituted.
- 27. Repeal of section 7 and 'Section 8 of the Kerala Co-operative Societies (Second Amendment) Act, 1997.—Section 7 and section 8 of the Kerala -Co-operative Societies (Second Amendment) Act, 1997 (15 of 1997), are hereby repealed

ACT 3 OF 2002

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2002 [1]

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.— Whereas it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

BE it enacted in the Fifty-third year of the Republic of India, as follows:-

- 1. Short title and commencement.— (1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 2002.
 - (2) It shall be deemed to have come into force on the 4th day of May, 2002.
- 2. Amendment of section 2. In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) for clause (ia), the following clause shall be substituted, namely:--
- "(ia) "District Co-operative Bank" means a Central Society, the principal object of which is to raise funds to be lent to its members, with jurisdiction over one revenue district and having as its members any type of primary societies and Federal and Central Societies having headquarters in such district;".
- 3. Amendment of section 18. In section 18 of the principal Act, in sub-section (1),--

(a) the first and second provisos shall be omitted;
(b) in the third proviso, the word "also" shall be omitted.
4. Amendment of section 20. – In section 20 of the principal Act,
(a) In the opening paragraph, for the words "every active member", the words every member" shall be substituted;
(b) the second proviso shall be omitted;
(c) the <i>Explanation</i> shall be omitted.
5. <i>Insertion of new section 28AA</i> In the principal Act, after section 28A, the following section shall be inserted, namely:
"28AA. <i>Election and Removal of President, Vice President, etc.</i> (1) A committee constituted under sub-section (1) of section 28 shall elect from themselves a President, a Vice-
President, a Treasurer or any other officer, by whatever name he is designated, in the manner as may be prescribed.
(2) A committee shall remove from office the President, Vice-President or the Treasurer or any other officer of the committee if a motion expressing want of confidence in any or all of them is carried with the support of the majority of the members of such committee in accordance with the procedure as may be prescribed.".

- 6. Amendment of section 80A.- In section 80A of the principal Act, after subsection (1), the following sub-section shall be inserted, namely:-
- "(IA) The Self Financing Pension Scheme framed under sub-section (1) may also provide for payment of pension from the pension fund, at such rates and subject to such conditions and restrictions as may be specified therein, to persons retired from service of any society during the period between 1st January.1974 and 3rd June, 1993 and are alive."
- 7. Special provision in respect of the existing District Co-operative Banks.- (1) Notwithstanding anything contained in the principal Act or in any judgment, decree or order of any court, tribunal or other authority, on the commencement of this Act,--
- (a) any primary society which had ceased to be a member of any District Cooperative Bank on the commencement of the Kerala Co-operative Societies (Second Amendment) Act, 1997 (15 of 1997), shall be deemed to have become a member of such District Co-operative Bank and the share amount, if any, of such society transferred to suspense account shall be deemed to be the share amount in respect of the said society;
- (b) any primary society enrolled as a nominal or associate member of the District Co-operative Bank after the commencement of the Kerala Co-operative Societies (Second Amendment) Act, 1997 (15 of 1997), shall cease to be such nominal or associate member and such society may apply for membership in the District Co-operative Bank afresh;
- (c) the Committee in office of a District Co-operative Bank at such commencement shall cease to exist and the Registrar shall be competent to appoint a new committee or one or more administrator or administrators, who need not be members of the society, to manage the affairs of the society for a period not exceeding six months, as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however that the aggregate period does not exceed one year.

- (2) The committee or administrator or administrators appointed under subsection (1) shall, subject to the control of the Registrar and to such instructions as he may from time to time give, have power to exercise the powers and perform the functions of the committee or of any officer of the society and take such action as may be required in the interests of the society.
- (3) The committee or administrator or administrators shall, before the expiry of its or his or their term of office, arrange for the constitution of a new committee in accordance with the provisions contained in the principal Act and the bye-laws of the society.
- 8. *Repeal and saving*.--(1) The Kerala Co-operative Societies (Amendment)

Ordinance, 2002 (6 of 2002), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

1. Received the assent of the Governor on 04-07-2002 and published in the Kerala Gazette Extraordinary No.967 dated 05-07-2002.

THE KERALA CO-OPERATIVE LAWS (AMENDMENT) ACT, 2003 [1]

(ACT 16 OF 2004)

An Act further to amend the Kerala Co-operative Societies Act, 1969 and the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984.

Preamble.- WHEREAS it is expedient further to amend the Kerala Co-operative Societies Act, 1969 and the Kerala state Co-operative Agricultural and Rural Development Banks Act, 1984, for the purposes hereinafter appearing;

BE it enacted in the Fifty-fourth year of the Republic of India as follows:-

- 1. *Short title and commencement*.- (1) This Act may be called the Kerala Cooperative Laws (Amendment) Act, 2003.
 - (2) It shall come into force at once.
- 2. Amendment of Act 21 of 1969.- In the Kerala Co-operative Societies Act, 1969 (21 of 1969), after section 36, the following section shall be inserted, namely:-

"36A. Charge on movable or immovable property of borrower by creating Gehan.- Notwithstanding anything contained in any other provisions of this Act, charge on movable or immovable property of a borrower in favour of the State Co-operative Bank or a District Co-operative Bank or a Primary Agricultural Credit Society or a Primary Housing Society may be created by Gehan in respect of which the provisions of sections 10 to 15 (both inclusive of the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984), as amended from time to time, shall apply with the modification of substituting the words "State Co-operative Bank or District Co-operative banks", "Primary Agricultural Credit Society or Primary Housing Society", "Society" and "said Bank or Society", respectively, for the words "Agricultural and Rural Development bank", "primary bank", "bank" and "said banks" occurring in the said sections.

Explanation.- For the purposes of this section, Gehan means a special charge on movable or immovable property, in favour of the State Co-operative Bank or a District Co-operative Bank or a Primary Agricultural Credit Society or a Primary Housing Society by a mere declaration in writing by the borrower, for securing the payment of money advanced or to be advanced by way of loan, which will have all the characteristics of a valid mortgage."

3. Amendment of Act 20 of 1984.- In the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984) in section 10, for sub-sections (4) and (5) the following sub-sections shall be substituted, namely:-

- "(4) Notwithstanding anything contained in the Registration Act, 1908 (Central Act 16 of 1908), or in any other law for the time being in force, it shall not be necessary to register any Gehan or mortgage or hypothecation created or executed in favour of the Agricultural and Rural Development Bank or a primary bank and the release deeds thereof executed by the said banks, provided the Agricultural and Rural Development Bank or the primary bank, as the case may be, sends, within such time and in such manner as may be prescribed, a copy of the declaration or instrument whereby the Gehan or mortgage or hypothecation has been created or executed for the purpose of securing repayment of the loan or, as the case may be, the release deed thereof, to the registering officer within the local limit of whose jurisdiction the whole or any part of the property to which the Gehan or mortgage or hypothecation; or, as the case may be, the release, relates is situated.
- (5) On receipt of the copy of the declaration or instrument or the release deed sent under sub-section (4), the registering officer shall file a copy or copies thereof, as the case may be, in Book No.1, referred to in, section 51 of the Registration Act, 1908 (Central Act 16 of 1908), and thereupon such Gehan or mortgage or hypothecation or release deed shall be deemed, as the case may be, to create an interest or to extinguish the interest created, in the property to which the declaration, instrument or release deed relates and shall constitute notice thereof to any one dealing with the said property.".

ACT 9 OF 2009

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2008

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 for the purposes hereinafter appearing;

BE it enacted in the fifty-ninth Year of the Republic of India as follows:-

- 1. *Short title and commencement.* (1) This Act may be called the Kerala Cooperative Societies (Amendment) Act, 2008.
- (2) It shall be deemed to have come into force on the 11th day of December, 2007.
- 2. Amendment of section 2.- In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),-
 - (1) for clause (ia), the following clause shall be substituted, namely:-
- "(ia) "District Co-operative Bank" means a Central Society having jurisdiction over one revenue district and having as its members Primary Agricultural Credit Societies and Urban Co-operative Banks and the principal object of which is to raise funds to be lent to its members, including nominal or associate members;";
 - (2) after clause (oc), the following clause shall be inserted, namely:-
- "(od) "Primary Co-operative Society" means a society having jurisdiction over a revenue district as a whole or over any specified area within such revenue district and having individual or individuals and other Co-operative Societies as its members;";
 - (3) for clause (ta), the following clause shall be substituted, namely:-
- "(ta) "Urban Co-operative Bank" means a society registered under this Act having its area of operation in the Urban areas and which undertakes banking business with the licence obtained from Reserve Bank of India;".
 - 3. Amendment of section 18.- In section 18 of the principal Act,-
- (1) in sub-section (1), before the existing proviso, the following provisos shall be inserted, namely:-

"Provided that a District Co-operative Bank may admit any Co-operative Society

registered under the provisions of this Act, other than Primary Agricultural Credit Societies and Urban Co-operative Banks functioning within its area of operation as nominal or associate member:

Provided further that the members of a District Co-operative Bank other than Primary Agricultural Credit Societies and Urban Co-operative Banks as on the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2008 shall become nominal or associated members of such District Co-operative Banks at such commencement;";

- (2) in the existing proviso, after the word "provided" the word "also" shall be inserted.
- 4. Amendment of section 63.- In section 63 of the principal Act, after subsection (4), the following sub-sections shall be inserted, namely:-
- "(5) The Government shall prescribe the manner, in which audit is to be conducted by the Director of Co-operative Audit.
- (6) Notwithstanding anything contained in any other law for the time being in force, the Audit Certificate issued by the Director of Co-operative Audit or by any officer authorized by him shall be valid for all purposes required to be filed before the State Government and non-Governmental authorities.".
- 5. Amendment of section 70.- In section 70 of the principal Act, in sub-section (1), after the words "shall pass an award" the words "within one year" shall be inserted.
- 6. Repeal and Saving.- (1) The Kerala Co-operative Societies (Amendment) Ordinance, 2008 (29 of 2008), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance. shall be deemed to have been done or taken under the principal Act, as amended by this Act.

ACT 7 OF 2010

THE KERALA CO-OPERATIVE SOCIETIES

(AMENDMENT) ACT, 2010

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—Whereas, it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

Be it enacted in the Sixty First Year of the Republic of India, as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2010.
 - (2) It shall come into force at once.
- 2. Amendment of the Preamble.—In the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), in the Preamble,—
 - (i)for the words "by organising the Co-operative Societies as self governing" the words "it is essential to organise the Co-operative Societies in accordance with Co-operative principles as self governing" shall be substituted;
 - (ii)after the words "Constitution of India" the words "and to promote scientific and technological development, health care, market intervention and management excellence in the Co-operative Sector" shall be inserted.
- 3. Amendment of section 2.—In section 2 of the principal Act,—
 - (i) after clause (ec), the following clause shall be inserted, namely:— "(ecc) `Cooperative Ombudsman' means the person or persons appointed under sub-section (2) of section 69A;";

- (ii) for clause (hb), the following clause shall be substituted, namely:—
- "(hb) 'Director of Co-operative Audit' means the Director of Co-operative Audit appointed under sub-section (1) of section 63 and any officer to whom all or any of the powers of the Director of Co-operative Audit may be delegated by the Government by general or special order under sub-section (3) of section 63;";
- (iii) in clause (ib), after the words "and having" and before the word "individuals", the words "the Government," shall be inserted;
- (iv) after clause (1), the following clause shall be inserted, namely:—
- "(1a) 'Miscellaneous Societies' means such societies as may be prescribed and which accept deposits from their members only and undertake business activities for the welfare of their members, as per their approved bye-laws except providing of agricultural and schematic loans and which do not deal with negotiable instruments under the Negotiable Instruments Act, 1881 (Central Act 26 of 1881);";
- (v) for clause (oa), the following clause shall be substituted, namely:—
- "(oa) `Primary Agricultural Credit Society' means a Service Co-operative Society, a Service Co-operative Bank, a Farmers Service Co-operative Bank and a Rural Bank, the principal object of which is to undertake agricultural credit activities and to provide loans and advances for agricultural purposes, the rate of interest on such loans and advances shall be the rate fixed by the Registrar and having its area of operation confined to a Village, Panchayath or a Municipality:

Provided that the restriction regarding the area of operation shall not apply to societies or banks in existence at the commencement of the Kerala Co-operative Societies (Amendment) Act, 1999 (1 of 2000):

Provided further that if the above principal object is not fulfilled, such societies shall lose all characteristics of a Primary Agricultural Credit Society as specified in the Act, Rules and Byelaws except the existing staff strength.";

(vi) after clause (ta), the following clause shall be inserted, namely:—

"(taa) 'Urban Co-operative Society' means a co-operative society the principal object of which is to undertake non-agricultural credit activities and to raise funds to be lent to its members with its area of operation confined to a municipality or a corporation:

Provided that the restriction regarding the area of operation shall not be applicable to the existing urban co-operative societies.".

4. Amendment of section 6.—In section 6 of the principal Act, inclause (c) of sub-section (2), after the words "who is an individual" and before the words "and by a person duly authorized", the words "as specified under clause (a) of sub-section (1) of section 16" shall be inserted.

5. Amendment of section 9.—After section 9 of the principal Act, the following proviso shall be added, namely:—

"Provided that the Government and the Registrar shall have power to regulate and control the working of a society for the economic and social betterment of its members and the general public.".

6. Amendment of section 28.—In section 28 of the principal Act,—

- (i) in sub-section (1), the third and fourth provisos shall be omitted;
- (ii) for sub-section (1A), the following shall be substituted, namely:—
- "(1 A) Notwithstanding anything contained in the bye-laws of the Society, the number of the members of the committee shall not be less than seven and shall

not exceed thirteen in the case of primary Co-operative Societies and twenty five in the case of all other types of co-operative societies".

- (iii) after sub-section (1A), the following proviso shall be inserted, namely:—
- "Provided that in the case of committees of Primary Co-operative Societies constituted prior to the commencement of the Kerala Co-operative Societies (Amendment) Act, 2010 the maximum number of members shall be fifteen.";
- (iv) after sub-section (lB) the following sub-section shall be inserted, namely:—
- "(1C) Notwithstanding anything contained in the bye-laws of a Primary Credit Society or an Urban Co-operative Bank, one seat in the committee of each such society shall be reserved for the members having a deposit of ten thousand rupees and above.";
- (v) in clause (a) of sub-section (2), for the words "another society of the same type; or", the words "more than one society of the same type; or" shall be substituted;
- (vi) in clause (b) of sub-section (2), for the words "two or more societies of a different type or different types;" the words "more than two societies of different types;" shall be substituted.

7. Amendment of section 28A.—In section 28A of the principal Act,—

- (i) in sub-section (1), for the words "one seat for a woman member", the words "three of the total seats for women members" shall be substituted;
- (ii) for sub-section (3), the following sub-section shall be substituted, namely:—
- "(3) Where there is no representation of women or members belonging to Scheduled Castes or Scheduled Tribes in the committee of a Society including those of the societies formed exclusively for the benefit of women and for persons

belonging to Scheduled Castes or Scheduled Tribes, the Government or the Registrar shall nominate women and persons belonging to Scheduled Castes or Scheduled Tribes to the elected committee from among the members of such societies."

8.*Insertion of new section 28AA*.—In the principal Act, the existing section 28AA shall be renumbered as 28AB and before section 28AB so renumbered, the following section shall be inserted, namely:—

"28AA. Reservation for persons with banking experience or professional qualification in the committees of Urban Co-operative Banks.—Notwithstanding anything contained in the bye-laws of any Urban Co-operative Bank, there shall be reserved not less than two seats in the committees of such banks for members who possess experience in banking or professional qualifications:

Provided that this section shall not be applicable to the committees of Urban Cooperative Banks constituted prior to the commencement of the Kerala Cooperative Societies (Amendment) Act, 2010.

Explanation:—For the purpose of this section,—

(i)"members who possess experience in banking" means members who are or were in paid service of a Commercial Bank, State Co-operative Bank, District Co-operative Bank, an Urban Co-operative Bank or a Service Co-operative Bank in the managerial cadre.

(ii)"professional qualifications" means membership in the Institute of Chartered Accountants of India or Masters Degree in Business Administration or Membership in the Institute of Cost and Works Accountants of India or Masters Degree in Commerce with experience in banking or experience in the inspection or audit of banks, including Co-operative Bank.".

9. Amendment of section 28B.—In section 28B of the principal Act,—

- (i) in sub-section (1), after the words "the conduct of elections to the committees", the words "and Representative General Bodies" and after the words "the conduct of election to the committee" the words "and Representative General Body" shall be added.
- (ii) in the proviso to sub-section (1), after the words "the conduct of elections to the committees", the words "and Representative General Bodies" shall be inserted.
- (iii) in sub-section (3), after the words "in consultation with the Government", the words "and the Registrar" shall be inserted; and after the words "conduct of election to the committee", the words "and Representative General Body" shall be inserted.
- (iv) in sub-section (4), after the words "elections to the committee" the words "and Representative General Body" shall be inserted.

10. Amendment of section 32.—In section 32 of the principal Act,—

- (i) for clause (d) of sub-section (1), the following clause shall be substituted, namely:—
- "(d) misappropriates or destroys or tampers with the records or causes the destruction of records to cover up any misconduct or malpractice, he may, after giving the committee an opportunity to state its objections, if any, by order in writing, remove the committee and appoint in its place, one administrator or an administrative committee consisting of not more than three individuals, one among them as convener, who need not be members of the society, to manage the affairs of the society for a period not exceeding six months as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however that the aggregate period does not exceed one year.

Explanation:—A notice and an order given as per this clause to the President, in his absence to the Vice President or any committee member who is holding charge of President or Vice President or to the Chief Executive of a society shall be treated as an order given to the committee of the society.";

- (ii) after clause (d) of sub-section (1), the following clause shall be added, namely:—
- "(e) Every member of the committee superseded under this section shall from the date of order of such supersession stand disqualified to contest in the election to or to be nominated to the committee of any Society or to be appointed as an administrator in any society for two consecutive terms."
- 11. Amendment of section 33.—In section 33 of the principal Act, for clause(b) of subsection(1), the following clauseshall besubstituted, namely:—
 - "(b) that a new committee is prevented from entering upon office or a new committee fails to enter upon office, on the date on which the term of office of the existing committee expires, the Registrar may, either *suo motu* or on the application of any member of the society, after intimating the Circle Co-operative Union, appoint one administrator or an administrative committee consisting of not more than three individuals, one among them as convener, who need not be member of the society to manage the affairs of the society, for a period not exceeding six months as may be specified in the order, which period may, at the discretion of the Registrar and for reasons to be recorded in writing, be extended, from time to time, so, however, that the aggregate period shall not, in any case, exceed one year or till a new committee enters upon office, whichever is earlier.".
- 12. Amendment of section 36A.—In section 36A of the principal Act:—
 - (i) after the words "in favour of the State Co-operative Bank or a District Co-operative Bank or a Primary Agricultural Credit Society or Primary Housing

Society" the words "or an Urban Co-operative Bank or any Primary Co-operative Societies dealing with credit activities" shall be inserted;

- (ii) after the words "substituting the words "State Co-operative Bank or District Co-operative Banks", "Primary Agricultural Credit Society or Primary Housing Society"," the words, "or an Urban Co-operative Bank or any Primary Co-operative Societies dealing with credit activities" shall be inserted;
- (iii) in the Explanation, after the words "in favour of the StateCo-operative Bank or a District Co-operative Bank, or a Primary Agricultural Credit Society or a Primary Housing Society", the words "or an Urban Co-operative Bank or any Primary Co-operative Societies dealing with credit activities", shall be inserted.

13. Amendment of section 37.—In section 37 of the principal Act, in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that this sub-section shall not apply if the employees, whose salary is to be deducted, are not informed at least thirty days in advance, by notice duly acknowledged, about the dues on loan or award amount.".

14. Amendment of section 53.—In section 53 of the principal Act, after clause (f), the following clause shall be inserted, namely:—

"(g) set off any amount due to Government out of the financial assistances given under this section, in which case the gross amount of assistance before set off shall be treated as the original amount of assistance:

Provided that the Government may exempt any society, in eligible cases considering its financial position, from setting off Government dues.".

15. Amendment of section 56.—In section 56 of the principal Act,—

(i) clause (c) of sub-section (1) shall be omitted;

- (ii) in clause (a) of sub-section (2) for the words "twenty" the words "twenty five" shall be substituted;
- (iii) for clause (c) of sub-section (2), the following shall be substituted, namely:—
- "(c) seven percent of the net profit to Agricultural Credit Stabilization Fund";
- "(cc), five percent of the net profit to the professional education fund maintained by the Registrar";
- (iv) for clause (e), the following shall be substituted, namely:—
- "(e) balance of net profit may be utilised for any or all of the purposes specified in the bye-laws of the societies except for payment of bonus to employees.".
- (v) after sub-section (2), the following sub-section shall be inserted, namely:—
- "(3) Notwithstanding anything contained in section 18 of this Act, in the case of District Co-operative Banks the term `member' shall include nominal and associate members, for the purpose of clause (a) of sub-section (2).".

16. Amendment of section 57A.—In section 57A of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) A society shall contribute to the Fund at such rates as may be specified in the scheme.".

17. Insertion of new section 57D.—In the principal Act, after section 57C, the following section shall be inserted, namely:—

"57D. *Co-operative Risk Fund Scheme*.—(1) The Government may, by notification in the Gazette, frame a scheme to be called the "Co-operative Risk Fund Scheme" for the establishment of a Fund for meeting the loan liability of those members who have availed loans from the co-operative societies and died within the repayment period of such loans.

(2) The types of societies and the types of loans covered by the scheme, the rate and manner of contribution towards the fund by the societies, the manner of administration and utilization of the fund and the maintenance of books of accounts in respect of the fund and its audit shall be such as may be specified in the scheme."

18. Amendment of section 59.—In section 59 of the principal Act, after sub-section (2), the following sub-section shall be added, namely:—

- "(3) Granting of loans to members or to non-members under sub-section (2) and recovery thereof shall be in the manner as may be specified by the Registrar.".
- 19. Amendment of section 63.—In section 63 of the principal Act,—
 - (i) for sub-section (3), the following sub-section shall be substituted, namely:—
 - "(3) The Government may by general or special order, delegate all or any of the powers of the Director of Co-operative Audit, in the Act to his subordinate officers.";
 - (ii) after sub-section (6), the following sub-section shall be inserted, namely:—
 - "(7) The Director of Co-operative Audit shall be under the control of the Registrar of Co-operative Societies.".
- 20. Amendment of section 64.—In section 64 of the principal Act,—
 - (i) in sub-section (6), after the words "The amount of fee", the words "or cost" shall be inserted;
 - (ii) in sub-section (7), after the words "The fee" and after the words "non-payment of the fee", the words "or cost" shall respectively be inserted;
 - (iii) in sub-section (8), after the words "the procedure for payment of the fee", the words "or cost" shall be inserted;

- (iv) after sub-section (11), the following sub-section, shall be inserted, namely:—
- "(12) Notwithstanding anything contained in this Act it shall be the duty of the committee of a society,—
- (a) to request the Director of Co-operative Audit to get its accounts audited every year by remitting the required fee or cost for audit in advance or as determined by the Director of Co-operative Audit and to get its books, accounts, financial statements and all other statements required by the auditor for audit, written up and completed and to submit them for audit through its Chief Executive, to the Director of Co-operative Audit or officer authorised by him for the purpose of audit within the time limit stipulated in sub-section (4), before a request for audit is made to the Director of Co-operative Audit;
- (b) to place the audit certificate in full before the general body or the representative general body and to read over to the general body or Representative General body of the defects mentioned in it and also to place the rectification reports of each defects before the general body or the Representative General body.
- (c) to rectify all the defects mentioned in the audit certificate and to submit the rectification reports on the defects mentioned in the audit certificate, to the Director of Co-operative Audit and to the Registrar within two months of the receipt of the audit certificate.".

21. Amendment of section 66.—In section 66 of the principal Act,—

- (i) for sub-section (4), the following sub-sections shall be substituted, namely:—
- "(4) The Registrar or any person authorised by him under sub-section (l) or sub-section (2) shall at all reasonable time have free access to and have power to inspect the books, records, accounts, documents, securities, cash balance and other properties belonging to the society and may summon any person in

possession of or responsible for the custody of such books, records, accounts, documents, securities, cash balance and other properties, to produce the same for inspection at any place at the Headquarters of the society or any branch thereof or where there is no working office for the society, at the office of the Registrar or at the office of any of his .subordinate officers.

- (4A) It shall be the duty of every officer and employee of the society to cooperate with and assist in such supervision or inspection, to furnish any information that may be required for the purpose and to produce the books, records, cash balance etc. referred to in sub-section (4), on demand by such officer, failing which it shall be treated as an offence under sub-section (4) of section 94.".
- (ii) after sub-section (10), the following sub-section and explanations shall be added, namely:—
- "(11) Notwithstanding anything contained in sub-sections (1) and (2) above, the Registrar or his subordinate officers authorized by him under sub-section (1), shall have power to hold an enquiry with necessary records of a society, on any petition received, and to inspect the affairs of a society periodically, in such cases, the inspecting officers shall have the same powers as specified in sub-section (4).

Explanation 1:—The "affairs of a society" for the purpose of this subsection includes, among other things, matters relating to administration, management and the business of a society.

Explanation 2:—The duty of the officers and chief executive of a society and the nature of offences and penalties mentioned in sub-section (4) shall be applicable to this subsection also.".

22. Amendment of section 66A.—For section 66A of the principal Act, the following section shall be substituted, namely:—

- "66A. *Powers of Registrar to give directions*.—Subject to the provisions of the Act and the Rules made thereunder the Registrar may issue general directions and guidelines to any or all of the co-operative societies in furtherance of the purposes of the Act or for implementing Government policies for the benefit of the members and the general public.".
- 23. Amendment of section 68.—In section 68 of the principal Act after sub-section (2), the following sub-section shall be added, namely:—
 - "(3) Where the money, property, interest, cost or compensation is not repaid or restored as per sub-section (2), the Registrar shall take urgent steps to recover such amounts from the concerned persons as arrears of public revenue due on land as specified in section 79 of the Act.".
- 24. *Insertion of new section 69A*.—In the principal Act, after section 69, the following section shall be inserted, namely:—
 - "69A. *Co-operative Ombudsman*.—(1) The Government may, by notification in the official Gazette, frame a scheme to be called the "Kerala Co-operative Ombudsman Scheme" with the object of enabling redressal of complaints relating to deficiency in banking or other services rendered by co-operative societies dealing with banking business.
 - (2)The Government may appoint one or more persons as Ombudsman or Ombudsmen to carry out the functions entrusted to them by or under the scheme.
 - (3) The term of office of the Ombudsman or Ombudsmen, as the case may be, shall be three years from the date of their entering office or sixty five years, whichever is earlier.
 - (4)The Ombudsman or Ombudsmen so appointed under sub-section (2) shall be a person or persons having experience and expertise in banking or co-operative field and shall have a degree in management or law.

- (5) The functions, powers, duties etc. of the Ombudsman shall be such, as may be specified in the scheme.
- (6) The Ombudsman shall be under the control of the Government.".
- 25. Amendment of section 70A.—In section 70A of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:—
 - "(4) The Government or Registrar shall appoint as many officers and employees as may be necessary, to assist the Co-operative Arbitration Court.".

26.*Insertion of new Chapter XB*.—In the principal Act, after chapter XA, the following chapter shall be inserted, namely:—

"CHAPTER X B

SPECIAL PROVISIONS RELATING TO CO-OPERATIVE SOCIETIES, THEIR OFFICE BEARERS AND EMPLOYEES

74B. Opening of Branches.—(1) The State Co-operative Bank, The State Co-operative Agricultural and Rural Development Bank and District Co-operative Banks may open branches in the area of operation of their member credit societies if such member credit societies are weak and not functioning enough to provide service to the members or to the public.

74C.*Inspection in certain Co-operatives*.—Notwithstanding anything contained in section 66, the Registrar shall inspect or cause to inspect the "affairs" of all apex, federal and central societies every year and the power of inspecting officers shall be as specified under sub-section (4) of section 66.

Explanation:—Inspection conducted under this section shall be in addition to and not in derogation of the inspection conducted under any other law for the time being in force.

74D. Duty of Chief Executive to supply confirmation certificate.—It shall be the duty of the chief executive of a society to supply confirmation certificate correctly and within the time limit required by the auditor in respect of any accounts maintained in that society by another society in whose favour the Auditor requires certificate.

74E. Manner of acceptance of deposits and lending of money.—Acceptance of deposits and lending of money by all co-operative societies and banks shall be in such manner, as may be prescribed.

74F. Write off of loans.—Notwithstanding anything contained in any Act or Rules, no Authority or Commission, other than the Government or Registrar, shall have the power to write off agricultural or non-agricultural debts of borrowers of any society.

74G.*Library in Co-operative Societies*.—Every co-operative society shall establish a library :

Provided that nothing contained in this provision shall apply to a society which is working on loss for a continuous period of five years.".

27. Amendment of section 80.—In section 80 of the principal Act,—

(i) in sub-section (3A), after the words "the Kerala Public Service Commission", the following words shall be added, namely:—

"and in making such recruitment the reservation principles under rule 14 to 17 of the Kerala State and Subordinate Service Rules, 1958 shall be followed.";

(ii) after sub-section (3A), the following sub-section shall be inserted, namely:—

"(3AA) Notwithstanding anything contained in this Act or any other law, or judgment or order of any court, all appointments already made on the advice by the Kerala Public Service Commission following the reservation principles under rule 14 to 17 of the Kerala State and Subordinate Service Rules, 1958 to the societies mentioned in the schedule for which direct recruitment shall be resorted

to shall be deemed to have been validly done as if such provisions were in force at that time.";

- (iii) after sub-section (4), the following sub-sections shall be inserted, namely:—
- "(5) Notwithstanding anything contained in sub-section (1) or (2), three per cent of the total posts of employees of every society shall be reserved for physically handicapped persons having disability of forty per cent or above, as certified by the medical board and the procedure of appointment shall be such as may be prescribed:

Provided that in societies where there are more than ten and less than thirty three employees including cadre and sanctioned posts, there shall be reserved a minimum of one employee belonging to physically handicapped persons.

(6) Government shall have power to fix the pay, allowances and other benefits of employees of co-operative societies :

Provided that the Government may direct the Registrar to fix the pay and allowances of employees of co-operative societies, whose pay and allowances are not fixed by Government as per this sub-section.

- (7) Notwithstanding anything contained in the bye-laws, a society shall not pay bonus to its employees exceeding the amount and the rate fixed by the Government or the Registrar from time to time.
- (8) Government shall, by order, frame uniform Service Rules and Conduct Rules for the employees of any or all classes of the co-operative societies.
- (9) Suspension and disciplinary action in relation to an officer, employee or servant of a co-operative society shall be such, as may be prescribed.".

28. Amendment of section 80B.—In section 80 B of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

- "(1A) The Co-operative Service Examination Board shall also conduct competitive or qualifying examinations if any for promotion of employees in the societies, in such manner as may be prescribed.".
- 29. Amendment of section 82.—In section 82 of the principal Act, after subsection (1), the following sub-section shall be inserted, namely:—
 - "(1A) The Tribunal shall pass an order under sub-section (1) within six months with direction to communicate the copies thereof within fifteen days to the parties thereof.".
- 30. Amendment of section 94.—In section 94 of the principal Act,—
 - (i) for sub-section (8), the following sub-section shall be substituted, namely:—
 - "(8) If any officer, employee, agent, servant of a society or any other person dealing with the society misappropriates or unauthorisedly or illegally keeps any money belonging to that society, he shall be punishable with imprisonment for a term which may extend to three years and with fine which may extend to twice the amount of money involved in the offence.";
 - (ii) after sub-section (8) so substituted, the following sub-sections shall be inserted, namely:—
 - "(8A) If any person dishonestly or fraudulently makes or executes or cause to make or execute, any false or improper document or valuation certificate or project report or register or cause to register any fictitious company or firm or society in order to support any application for loan and thereby induces any society to deliver any loan to him or to any other person which causes loss to the society, he shall be punishable with imprisonment for a term which may extend to three years and with fine which may extend to twice the amount of money involved in the offence.

- (8B) If any officer, employee, member, agent or servant of a society or any other person abets, connives or conspires the commission of an offence punishable under sub-section (8A), he shall be punishable with imprisonment for a term which may extend to three years and with fine which may extend to twice the amount of money involved in the offence.";
- (iii) after sub-section (9), the following sub-sections shall be inserted, namely:—
- "(10) The Vigilance Officer appointed under section 68A shall have power of litigation and power to make complaints before a court of law in respect of offences mentioned in sub-sections (2), (3), (4), (5), (6) and (7) of this section subject to section 95.
- (11) Amount of fine mentioned in sub-sections (4), (5), (6), (7), (8), (8A) and (8B) of this section shall not be met from the funds of the society.".
- 31. Amendment of section 95.—For section 95 of the principal Act, the following section shall be substituted, namely:—
- "95. Cognizance of offences.—(1) The offences punishable under sub-sections (8), (8A) and (8B) of section 94 shall be cognizable.
 - (2) Where a sentence of fine is imposed under sub-section (8), (8A) or (8B) of section 94, the court in fixing the amount of the fine shall take into consideration the amount involved in the offence, the amount or value of the property, if any, which the accused person has obtained by committing the offence and the loss caused to the society.
 - (3) When a court imposes a sentence of which fine forms a part, the court may, when passing judgment, order the whole or any part of the fine recovered to be applied in the payment to the society as compensation for any loss caused by the offence.

- (4) No prosecution shall be instituted under sub-sections (2), (3), (4), (5), (6) and
- (7) of section 94 without the previous sanction of the Registrar.".

32. Insertion of new section 95A.—In the principal Act, after section 95, the following section shall be inserted, namely:—

"95A. Offences by Companies.—(1) If the person committing any offence under this Act is a company, the Company as well as every person in charge of and responsible to the company for the conduct of its business at the time of the commission of the offences shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all the diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where any offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributed to any neglect on the part of any Director, Manager, Secretary or other Officer of the Company, such Director, Manager, Secretary or other Officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation:—For the purpose of this section,—

- (a) `Company' means any body corporate and includes a firm or other association of individuals or a society or a co-operative society;
- (b) 'Director' in relation to firm, means partner in the firm.".

33. *Substitution of section 99.*—For section 99 of the principal Act, the following section shall be substituted, namely:—

"99. *Orders to be pronounced*.—In cases where parties have been heard, the order, decision or award made or given by the Registrar, the Tribunal, the Cooperative Arbitration Court, the Arbitrator, the liquidator or any officer or other person under this Act, shall be pronounced on the day on which the case is finally heard or on some future day of which due notice shall be given to the parties or the date shall be pronounced openly on the day of final hearing.".

34. Amendment of section 108.—For sub-section (1) of section 108 of the principal Act, the following sub-section shall be substituted, namely:—

"(1) It shall be the duty of every police officer, as defined in the Kerala Police Act, 1960 (5 of 1961), to assist and protect the Registrar, the Director of Cooperative Audit, and the Vigilance Officer appointed under this Act or any Officer subordinate to them in exercising the powers, duties and function conferred on them under the Act, if any such officer demands the assistance and protection of a police officer as above."

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Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. രജി. നമ്പർ KL/TV(N)/634/2012-14

KERALA GAZETTE കേരള ഗസററ് കേരള ഗസററ് EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

	Thiruvananthapuram,	14th February 2013		
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GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 816/Leg. H2/2013/Law.

Dated, Thiruvananthapuram, 14th February, 2

14th February, 2013

25th Magha, 1934.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 14th day of February, 2013.

By order of the Governor,

C. K. Padmakaran, Special Secretary (Law).

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GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 1318/Leg. H2/2012/Law. Dated, Thiruvananthapuram, 23rd July, 2012. 1st Sravana, 1934.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 23rd day of July, 2012.

By order of the Governor,

C. K. Padmakaran,

Special Secretary (Law).

ACT 13 OF 2012

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2012

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—Whereas, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 for the purposes hereinafter appearing;

Be it enacted in the Sixty-third Year of the Republic of India as follows:

- 1. Short title and commencement. -(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2012.
- (2) Clauses (ii) and (iii) of section 2 and clause (i) of section 4 shall be deemed to have come into force on the 12th day of August, 2011, clause (i) of section 2, section 3, clause (ii) of section 4 and section 5 shall be deemed to have come into force on the 11th day of February, 2012 and the remaining provisions of this Act shall be deemed to have come into force on the 11th day of April, 2012.
- 2. Amendment of section 2.—In the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), in section 2,—
 - (i) for clause (ia), the following clause shall be substituted, namely:-
- "(ia) "District Co-operative Bank" means a central society, the principal object of which is to raise funds to be lent to its members and individuals, with jurisdiction over one revenue district and having as its members any type of primary societies and Federal and Central societies having headquarters in such district.".
- (ii) in clause (oc), for the existing proviso, the following proviso shall be substituted, namely:—
- "Provided that no Primary Co-operative Agricultural and Rural Development Bank shall be registered without the bifurcation of assets and liabilities of the existing societies having the area of operation in more than one Taluk and the societies shall restrict their operation in the area of the respective society on such bifurcation."
 - (iii) after clause (qb), the following clause shall be inserted, namely: --
- "(qc) "Special Officer" means an officer, not below the rank of an Assistant Registrar, appointed by the Registrar to take into custody the assets and liabilities of the society which secured registration without bifurcating the area of operation of an existing society and to register new societies and to constitute committees as provided in section 28 of the Act.".

- 3. Amendment of section 18. In section 18 of the principal Act, in sub-section (1), the first and the second provisos shall be omitted.
 - 4. Amendment of section 28.— In section 28 of the principal Act,—
- (i) after sub-section (1C), the following sub-sections shall be inserted, namely:—
- "(1D) Notwithstanding anything contained in this Act or in any judgment, decree or order of any court, the registration of any Primary Co-operative Agricultural and Rural Development Bank without the bifurcation of area, assets and liabilities of the society and the constitution of the committee pursuant to any such registration without such bifurcation shall be void and the Registrar shall appoint Special Officer for each of such societies which were registered without bifurcation of area, assets and liabilities.
 - (1E) The Special Officer so appointed shall,—
- (i) take into custody or bring under his control, the property, effects and actionable claims to which the erstwhile society is or appears to be entitled to and shall take steps as may be necessary or expedient to prevent loss or deterioration of or damage to, such property, effects and claims;
- (ii) take such steps for the bifurcation of area, assets and liabilities of the society and also shall take all steps to register new society with the members of the society so bifurcated and constitute the committee;
- (iii) such bifurcation shall be completed within a period of one year from the date of commencement of the Kerala Co-operative Societies (Amendment) Ordinance, 2012 (9 of 2012).";
- (ii) after sub-section (1E) as so inserted, the following sub-sections shall be inserted, namely:—
- "(1F) Notwithstanding anything contained in the bye-laws of the District Co-operative Bank, two seats in the committee of each District Co-operative Bank shall be reserved for depositor member societies in the Bank.
- (1G) Notwithstanding anything contained in the bye-laws of the District Co-operative Bank, two seats in the committee of each District Co-operative Bank shall be reserved for representatives who possess experience in Banking or professional qualification:

Provided that, if no person is elected to the committee from the above, the Registrar can co-opt the members to the committee, for the time being, from among the members of the society or who are otherwise qualified.

- (1H) Notwithstanding anything contained in the bye-laws of the District Co-operative Bank, at least one seat in respect of each taluk shall be reserved for the representatives of Primary Agricultural Credit Societies in the committee of the District Co-operative Bank.
- (11) Notwithstanding anything contained in the bye-laws of the District Co-operative Bank, at least four seats in the committee of the District. Co-operative Bank shall be reserved for other types of co-operative societies as members in the District Co-operative Bank.".
- 5. Special provision in respect of the existing District Co-operative Banks.—(1) Notwithstanding anything contained in the principal Act, or in any judgment, decree or order of any court, tribunal or other authority, on the commencement of the Kerala Co-operative societies (Second Amendment) Ordinance, 2012 (18 of 2012),—
- (a) any primary society which had ceased to be a member of the District Co-operative Bank as on the commencement of the Kerala Co-operative Societies (Amendment) Act, 2008 (9 of 2009) shall be deemed to have become members of such District Co-operative Bank and the share amount, if any, of such society transferred to suspense account shall be deemed to be the share amount in respect of the said society;
- (b) the nominal or associate member admitted after the commencement of the Kerala Co-operative Societies (Amendment) Act, 2008 (9 of 2009) shall cease to be the members of the District Co-operative Bank and shall apply for membership in the District Co-operative Bank afresh;
- (c) the committee in office of the District Co-operative Bank at such commencement shall cease to exist and the Registrar shall be competent to appoint a new committee or one or more administrator or administrators who need not be members of the society, to manage the affairs of the Bank for a period not exceeding six months, as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however, that the aggregate period does not exceed one year.

- (2) The committee or the administrator or the administrators appointed under sub-section (1) shall, subject to the control of the Registrar and to such instructions as he may, from time to time give, have the power to exercise the powers and perform the functions of the committee or of any officer of the society and take such action as may be required in the interest of the society.
- (3) The committee or the administrator or the administrators shall before the expiry of its or his or their term of office, arrange for the constitution of a new committee in accordance with the provisions contained in the principal Act and the bye-laws of the Bank.
- 6. Repeal and Saving.—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2012 (26 of 2012) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

ACT 8 OF 2013

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2013

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—Whereas, it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing;

BE it enacted in the Sixty-fourth Year of the Republic of India, as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2013.
 - (2) It shall come into force at once.
- 2. Amendment of section 2.—In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),—
 - (i) after clause (a) the following clauses shall be inserted, namely:---
- "(aa) "assisted society" means a co-operative society which has received the Government assistance in the form of share capital, loan, grant or any other financial assistance or any guarantee by the Government or from Boards constituted by the Government for repayment of loan, interest or deposits;
- (ab) "auditing of accounts of co-operative societies" means a close examination of financial transactions, overdue debts, if any, maintenance of books of accounts, documents and other records of a business, preparation of audit report and includes an inquiry into the affairs of the society and subsidiary institutions in order to ascertain the correctness of accounts and the extent to which its activities were useful in promoting the economic welfare of the members in accordance with co-operative principles;";

- (ii) after clause (d), the following clause shall be inserted, namely:--
- "(da) "chief executive" means any employee of a co-operative society by whatever designation called and includes an officer of the State Government or an employee of any other institution or co-operative society, who discharges the functions of a chief executive under the Act, the Rules or the Bye-laws;";
 - (iii) after clause (ecc), the following clause shall be inserted, namely:—
- "(eccc) "co-operative principles" means the co-operative principles listed in Schedule II appended to this Act;";
 - (iv) for clause (1a), the following clause shall be substituted, namely:—
- "(1a) "miscellaneous societies" means such societies, as may be prescribed, and which accept deposits from their members only and no deposits shall be accepted from nominal or associate members, and shall undertake business activities for the welfare of its members as per the bye-laws and shall issue loans only to members:

Provided that no agricultural loans or schematic loans shall be issued to the members except the loans for welfare activities;";

- (v) the existing clause (oa) shall be re-numbered as clause (oaa) and before that clause as so re-numbered the following clause shall be inserted, namely:—
- "(oa) "prescribed period" means the period of limitation specified in Schedule III appended to this Act;".
- 3. Amendment of section 4.—To section 4 of the principal Act, the following proviso shall be added, namely:—

"Provided that no co-operative society shall be registered if it is likely to be economically unsound, or the registration of which have an adverse effect on development of co-operative movement.".

- 4. Amendment of section 8.—In section 8 of the principal Act,—
- (i) the existing section shall be numbered as sub-section (1) of that section and after that sub-section as so numbered, the following sub-section shall be inserted, namely:—

- "(2) Notwithstanding anything contained in sub-section (1), where the Registrar is satisfied that the original registration certificate is irrecoverably lost and a duplicate certificate could not be issued as the files or records regarding the registration of the co-operative society was lost, after registration, the Registrar shall issue a certificate stating the registration number and date of registration of a co-operative society, on the basis of the details available in the audit certificate and the records available with the Registrar, signed and sealed by him, which shall be conclusive proof that the said society is duly registered and it shall be treated as a certificate of registration."
- 5. Amendment of section 9. In the proviso to section 9 of the principal Act, the words "and control" shall be omitted.
- 6. Insertion of new section 9A.—In the principal Act, after section 9, the following section shall be inserted, namely:—
- "9A. Publication of name by a co-operative society.—Every co-operative society,—
- (a) shall paint or affix its name, register number and the address of its registered office and keep the same painted or affixed in conspicuous position, in letters easily legible to members in vernacular language and in English language, on the outside of every office or place in which its business is carried on;
- (b) shall have its name engraved in legible characters on its scal with common emblem; and
- (c) shall have its name and address of its registered office, mentioned in legible characters in all its business letters in all its bill heads and letter paper, and in all its notices and other official publications, and also have its name so mentioned in all bills of exchange, hundies, promissory notes, endorsements, cheques and orders for money or goods purporting to be signed by or on behalf of the co-operative society, and in all bills of parcels, invoices, receipts and letters of credit of the co-operative society.".
- 7. Amendment of section 12.—In section 12 of the principal Act, sub-sections (5), (6) and (7) shall be omitted.
- 8. Insertion of new section 13A.—After section 13 of the principal Λet, the following section shall be inserted, namely:—

- "13A. Subject matter of Bye-laws.—Every co-operative society shall make its bye-laws consistent with the provisions of this Act and rules and no provision in the bye-laws of a co-operative society shall be contrary to the provisions of the Act and the Rules.".
 - 9. Amendment of section 14.—In section 14 of the principal Act,—
- (i) in sub-section (1) the words "with the previous approval of the Registrar and" shall be omitted;
- (ii) in sub-section (2), the words "with the previous approval of the Registrar and" shall be omitted;
 - (iii) sub-sections (8) and (9) shall be omitted.
- 10. Insertion of new sections 14A and 14B.—After section 14 of the principal Act, the following sections shall be inserted, namely:—
- "14A. Promotion of subsidiary institutions for the economic welfare of members.—(1) A co-operative society may by a resolution passed at general body meeting by a majority of members present and voting, promote, one or more subsidiary institutions, which may be registered under any law for the time being in force, for the furtherance of its stated objects with the prior opproval of Registrar.
- (2) Any subsidiary institution promoted under sub-section (1) shall exist only as long as the general body of the co-operative society deems its existence necessary:

Provided that a co-operative society, while promoting such a subsidiary institution shall not transfer or assign its substantive part of business or activities undertaken in furtherance of its stated objects to such subsidiary institutions.

Explanation: For the purpose of this section,---

- (a) An institution shall be deemed to be a subsidiary institution where the co-operative society,—
- (i) controls the management or board of directors or members of governing body of such institutions; or
- (ii) holds more than half in nominal value of equity shares of such institutions.

- (b) a subsidiary institution shall not include a partnership firm.
- (3) The annual reports and audited accounts of any such subsidiary institution shall be placed each year before general body meeting of the promoting co-operative society.
- 14B. Partnership of co-operative societies.—(1) Any two or more co-operative societies with prior permission of the Registrar, may by resolution passed by the majority of the members present and voting at a general body meeting of each of such co-operative societies, may enter into partnership to carry out any one or more specific business. Written notice of the general body meeting shall be given to each member before fifteen clear days of such meeting.
- (2) The partnership shall be in the interest of the members of the co-operative society or the co-operative societies or shall be in the public interest or shall be in the interest of the co-operative movement in general and it does not mean to be a partnership firm registered under Indian Partnership Act, 1932 (Central Act 9 of 1932)."
- 11. Insertion of new section 16A.—After section 16 of the principal Act, the following section shall be inserted, namely:—-
- "16A. Ensuring participation of members in the management of societies.—(1) No member shall be eligible to continue to be a member of a co-operative society if he,—
- (a) is not using the services of the society for two consecutive years or using the services below the minimum level as may be prescribed in the rules or the bye-laws;
- (b) has not attended three consecutive general meetings of the society and such absence has not been condoned by the members in the general meeting.
- (2) Where any person becomes ineligible for continuing as a member as per sub-section (1), the committee of the society may remove the person from membership after giving him an opportunity for making his representation, if any, and the person concerned shall thereupon cease to be a member of the society:

Provided that no member of the society removed as above shall be eligible for re-admission as a member of that society for a period of one year from the date of such removal.".

- 12. Amendment of section 17. In section 17 of the principal Act,
- (i) in sub-section (1), after the words, "the interest of the society" the words "or has failed to comply with the provisions of the bye-laws" shall be inserted;
- (ii) after sub-section (3), the following sub-sections shall be added, namely:
- "(4) The expulsion from membership may involve forfeiture of shares held by the member.
- (5) No member of the society who has been expelled under sub-section (1) shall be eligible for re-admission as a member of that society, for a period of one year from the date of such expulsion.".
- 13. Insertion of new sections 19A and 19B. After section 19 of the principal Act, the following sections shall be inserted, namely:
- "19A. Member participation. No member of a society shall exercise the right of a member unless he has attended the minimum required general body meeting and minimum level of services as may be prescribed.
- 19B. Right of a member to get information. Every society shall keep open to inspection for its members, free of charge, at all reasonable times, at the registered address of the society,—
 - (a) an up-to-date copy of the Kerala Co-operative Societies Act. 1969:
 - (b) an up-to-date copy of the Kerala Co-operative Societies Rules, 1969;
 - (c) an up-to-date copy of the bye-laws of the society;
 - (d) a register of members;
 - (e) the latest audited balance sheet of the society; and
 - (f) the accounts of the society in so far as they relate to his or her transaction.".
 - 14. Amendment of section 28.—In section 28 of the principal Act,
- (i) in sub-section (1), for the words "not exceeding" the word "of" shall be substituted;
 - (ii) to sub-section (1), the following explanation shall be added, namely:

"Explanation: Notwithstanding anything contained in the bye-laws, for the purpose of calculating the term of committee, five years from the date of election will be taken to be the term of the committee.";

(iii) to sub-section (1), after the second proviso, the following proviso shall be added, namely:

"Provided also that in the case of the following type of co-operative societies election shall be conducted on ward basis in accordance with the bye-laws, namely:--

- (a) Primary Agricultural Credit Societies/Service Co-operative Banks/Farmers Service Co-operative Banks/Rural Banks/Regional Banks;
 - (b) Urban Co-operative Banks;
 - (c) Urban Co-operative Societies:
 - (d) Primary Agricultural and Rural Development Banks;
 - (e) Primary Housing Co-operative Societies.";
- (iv) in sub-section (1A). for the words "thirteen" and "twenty five" the words "fifteen" and "twenty one" shall respectively be substituted:
- (v) to sub-section (1A), after the existing proviso, the following provisos shall be added, namely:

"Provided further that this section shall not be applicable to the committees of Primary Co-operative Societies and all other types of co-operative societies constituted prior to the commencement of the Kerala Co-operative Societies (Amendment) Act, 2013:

Provided also that this section shall not be applicable to the societies where election notification was issued and election procedure was started on the basis of the existing provisions of the Act. prior to the commencement of the Kerala Co-operative Societies (Amendment) Act, 2013.";

- (vi) in sub-section (1B), after the words "as the case may be", the words "subject to the limit specified in sub-section (1A) of section 28" shall be inserted;
- (vii) for sub-section (1G), the following sub-section shall be substituted, namely:—

"(1G) Notwithstanding anything contained in the bye-laws of a society, the committee in office shall co-opt two persons or representatives who are having experience in the field of banking, management, finance or specialization in any other field, relating to the objects and activities undertaken by the Co-operative society as members of the Board of such society:

Provided that the number of such co-opted members shall not exceed two in addition to maximum limit specified in sub-section (1Λ) :

Provided further that such co-opted members shall not have the right to vote in any election of the co-operative society in their capacity as such member and is not eligible to be elected as office bearers of the board:

Provided also that such co-opted members of a co-operative society shall also be members of the board and such members shall be excluded for the purpose of counting the total number of directors specified in sub-section (1A).":

- (viii) after sub-section (11) the following sub-section shall be added, namely:
- "(1J) Notwithstanding anything contained in the bye-laws of the society, casual vacancy of an elected member of the committee shall be filled up by nomination by the Committee out of the same class of members, if the term of office of the board is less than half of its original term.".
 - 15. Amendment of section 28B.—In section 28B of the principal Act,
- (i) for sub-section (1) the following sub-section shall be substituted, namely:
- "(1) Notwithstanding anything contained in this Act or in the rules, the Government shall by notification in the Gazette, constitute a State Co-operative Election Commission for the superintendence, direction and control of the preparation of electoral rolls and for the conduct of all elections to co-operative societies including election to the President/Vice President and Representative General Body.";
 - (ii) the proviso to sub-section (1) shall be omitted;

- (iii) for sub-section (2), the following sub-section shall be substituted, namely:—
- not more than three members, one among them shall be the State Chief Co-operative Election Commissioner and others shall be Commissioners. The State Chief Co-operative Election Commissioner shall be an officer not below the rank of Special Secretary to Government. The Commissioners shall be persons, who are or have been Officers of the Department of Co-operation, not below the rank of Additional Registrar of Co-operative Societies. The appointment of State Chief Co-operative Election Commissioner and the Commissioners shall be for a period of five years from the date of assumption of office or sixty two years, whichever is earlier:

Provided that, in the case of officers in service, the Chief Election Commissioner and the Commissioners shall vacate their offices on their date of superannuation:

Provided further that,

- (i) the State Co-operative Election Commission shall in consultation with the Registrar have power to fix, alter or revise the maximum and minimum limit of election expenses to be spent by different classes of societies by special or general order;
- (ii) the Election Commission may fix fee or cost for election process, in accordance with rules made in this behalf;
- (iii) the procedure for payment of election fee or cost shall be such, as may be prescribed.".
 - 16. Amendment of section 29. In section 29 of the principal Act,
- (i) in sub-section (1), for the words "once in a year", the words "within a period of six months of close of the financial year" shall be substituted;

- (ii) in clause (c) of sub-section (1), after the words 'audit report', the words "and the report and follow up action of the committee thereon" shall be inserted;
 - (iii) after clause (c), the following clauses shall be added, namely:
- (ca) review of operational deficit/loss, if any, and programme to reduce such deficit; or loss.
- (cb) approval of the programme of activities of the society prepared by the committee for the ensuing year;
- (cc) review of annual report and accounts of any subsidiary organization, if any;
 - (cd) amendment of bye-laws;
- (ce) declaration regarding date of holding of its general body meeting and conduct of elections when due; and
- (cf) any other information required by the Registrar in pursuance of the provisions of the Act;
- (iv) after sub-section (2), the following sub-sections shall be inserted, namely:
- "(3) Where the board of a co-operative society fails to convene the annual general meeting within the period specified in sub-section (1), the Registrar or the person authorized by him in this behalf shall be competent to convene such annual general meeting within a period of ninety days from the date of expiry of the period mentioned in sub-section (1) and the expenditure incurred on such meeting shall be borne by the co-operative society.
- (4) Members of the Board who, in the opinion of the Registrar, were responsible for not convening the annual general meeting within the stipulated period shall be disqualified for one term for being elected as committee members and to continue as members of a society in addition to being liable for any other provisions under this Act:

Provided that the Registrar shall, before passing order under this sub-section, afford a reasonable opportunity of being heard to each such person, who in his opinion were responsible for not convening the annual general meeting within the specified period.

- (5) A notice of the general meeting stating the place, date and hour of the meeting together with the agenda shall be given to every member, as may be prescribed.".
 - 17. Amendment of section 31.—In section 31 of the principal Act,—
- (i) in the last portion of sub-section (1), for the words "the government or any other authority specified by them in this behalf shall have the right to nominate not more than three persons or one-third of the total number of members of the committee of such apex or central society, whichever is less, to be the members of the committee" the words "the government or any other authority shall have the right to nominate not more than two persons to the committee of an Assisted Apex or Central Society" shall be substituted;
- (ii) after sub-section (2), the following sub-section shall be inserted, namely:—
- "(2A) The person nominated under sub-section (1) shall not be eligible to hold the office of the president/chairman or vice-president/vice-chairman of the Apex or Central Society nor will be eligible for being sent as the delegate of the Apex or Central Society."
 - (iii) sub-section (4) shall be omitted.
 - 18. Amendment of section 32.—In section 32 of the principal Act,—
- (i) in the last portion of sub-section (1), the words "as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however that the aggregate period does not exceed one year" shall be omitted.
- (ii) before "explanation" to clause (d) of sub-section (1), the following provisos shall be added, namely:—

"Provided that in the case of co-operative society, carrying on the business of banking, the provisions of the Banking Regulation Act, 1949 (Central Act 10 of 1949) shall also apply:

Provided further that in the case of a co-operative society, carrying on the business of Banking, appointment of administrator/administrative committee shall not exceed one year in the aggregate:

Provided also that the board of a co-operative society shall not be superseded or kept under suspension where there is no Government share holding or loan or financial assistance or any guarantee by the Government or any Board or Institutions constituted by the Government.".

- 19. Amendment of section 33.—In section 33 of the principal Act, after clause (a) of sub-section (1) the following clause shall be inserted, namely:—
 - "(aa) there is stalemate in the constitution or functions of the committee.".
- 20. Amendment of section 56.—In section 56 of the principal Act, in sub-section (1) after clause (b) the following clause shall be inserted, namely:—
- "(c) ten per cent of the net profit to the Co-operative Member Relief Fund as may be prescribed.".
- 21. Amendment of section 57B.—In section 57B of the principal Act, after sub-section (2), the following sub-sections shall be inserted, namely:—
- "(3) All societies covered under the Deposit Guarantee Scheme shall enroll and contribute towards the scheme within six months from the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2013 failing which the societies have no right to accept deposit from depositors and the Registrar shall be competent to issue prohibition order, restraining the society from accepting deposits for such period specified in the order:

Provided that before making such order, the Registrar shall give an opportunity to the chief executive of the society to state his objection, if any, to the proposed action.

(4) Notwithstanding anything contained in sub-section (3) the Registrar may exempt any society for a period up to one year by a general or special order from enrolling such societies under the Deposit Guarantee Scheme with reasons to be recorded:

Provided that if any society violate the prohibition order under sub-section (3) the Registrar shall be competent to demand a sum of rupees five thousand only as penalty. If any society fails to pay such penalty, within

two weeks from the date of receipt of demand notice, the Registrar shall be competent to issue direction to the financing bank to recover the amount from the account maintained in the financing bank by the society, or to recover the amount under the provisions of the Kerala Revenue Recovery Act, 1968 (15 of 1968). If the violation is a continuing one, a further penalty of rupees one thousand for every day shall be levied, after the first day during which the violation continues."

- 22. Amendment of section 57D.—In section 57D of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—
- "(3) All societies covered under the Co-operative Risk Fund Scheme shall contribute towards the scheme at the rate specified in the scheme within three months from the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2013 failing which the societies have no right to issue loans to members and general public and the Registrar shall be competent to issue prohibition order, restraining the society from providing loans:

Provided that before making such order, the Registrar shall give an opportunity to the chief executive of the society to state his objection, if any, to the proposed action:

Provided further that if any society violate the prohibition order, the Registrar shall be competent to demand a sum of rupees five thousand only as penalty. If any society fails to pay such penalty, within two weeks from the date of receipt of demand notice, the Registrar shall be competent to issue direction to the financing bank to recover the amount from the account maintained in the financing bank by the society, or to recover the amount under the provisions of the Kerala Revenue Recovery Act, 1968 (15 of 1968).".

- 23. Amendment of section 63.—In section 63 of the principal Act,
- (i) for sub-section (4), the following sub-section shall be substituted, namely:---
- "(4) It shall be the duty of the managing committee cause to audit the accounts of every society at least once in every year:

Provided that the accounts of every society shall be audited within six months of the close of the financial year to which such accounts relate.";

- (ii) for sub-section (5), the following sub-sections shall be substituted, namely:
- "(5) The procedure to be adopted in auditing the accounts of different types of co-operative societies should be in the manner specified in the audit manual approved by Director of Co-operative Audit or guidelines, directions as may be issued, from time to time, by the Registrar, the National Bank for Agricultural and Rural Development or Reserve Bank of India, as the case may be, from time to time.
- (5A) It shall be the duty of the Director of Co-operative Audit in consultation with Registrar to revise, amend or update audit manual in every five years, as may be prescribed.";
- (iii) after sub-section (7), the following sub-sections shall be inserted, namely:—
- "(8) The minimum qualification and experience of auditors for auditing accounts of the co-operative society may be such, as may be prescribed.
- (9) Every co-operative society shall cause to be audited by an auditor or auditors or team of auditors referred to in sub-section (8) appointed by the general body or special general body from among the panel of auditors approved by the Director of Co-operative Audit:

Provided that if there are no auditors available from the above panel, the general body of a society may appoint auditing firms from among a panel approved by the Director of Co-operative Audit.

(10) The financial accounts of all apex societies shall be audited by auditing firms from among the panel approved by the Director of Co-operative Audit and the administrative matters and related accounts of assisted apex societies shall be audited by the departmental auditors from among the panel approved by the Director of Co-operative Audit as may be prescribed and submit the audit reports to the Director of Co-operative Audit.

- (11) The audit report of the accounts of an apex co-operative society which includes the report on administrative matters, shall be laid by the Government before the Legislative Assembly, in the manner prescribed.
- (12) It is the responsibility of the managing committee to convene general body meeting or special general body meeting in order to appoint auditors or auditing firms within the stipulated time from among the panel approved by Director of Co-operative Audit, failing which, the members of the managing committee shall cease to hold their office. In such cases to avoid administrative stalemate, the Registrar may *suo motu* or on application from the Director of Co-operative Audit or from any person authorised in this behalf, appoint an administrator or an administrative committee consisting of not more than three persons, who need not be members of the society, one among them as convener, to manage the affairs of the society, for a period not exceeding six months as may be specified in the order:

Provided that administrator or administrative committee shall arrange for the constitution of a new committee or for entering upon office of the new committee, as the case may be.".

- 24. Amendment of section 64.—In section 64 of the principal Act,—
- (i) for sub-section (4), the following sub-sections shall be substituted, namely:—
- "(4) The financial statements and other statutory statements as required by auditors shall be prepared by the chief executive of the society within one month from the date of close of the financial year and submit it before managing committee and the fact shall be reported to the Director of Co-operative Audit or to the persons authorized by him in this behalf.
- (4A) It shall be the duty of the managing committee of every society to ensure the accuracy of financial and other statutory statements. It is the responsibility of the managing committee to submit the above statements for audit within one month from the date of receipt of the above statements before the auditor. Lapse on the part of managing committee in this regard will be considered as a disqualification to hold office and they shall cease to be a member of the committee as may be prescribed. In such cases to avoid

administrative stalemate, the Registrar may suo motu or on application from the Director of Co-operative Audit or by any person authorized in this behalf, appoint an administrator or an administrative committee consisting of not more than three persons, who need not be members of the society, one among them as convener, to manage the affairs of the society, for a period not exceeding six months as may be specified in the order:

Provided that administrator or administrative committee shall arrange for the constitution of a new committee, or for entering upon office of the new committee, as the case may be.

- (4B) Within three months from the date of receipt of the audit report, the Director of Co-operative Audit shall issue an audit certificate to the concerned society with a copy of audit memorandum as may be prescribed.";
- (ii) for sub-section (5), the following sub-section shall be substituted, namely:—
- "(5) The auditor or auditing firms appointed as per section 63 shall complete the audit within four months from the date of receipt of the statements and submit audit report to the Director of Co-operative Audit or to the persons authorized by him in this behalf.";
- (iii) in sub-section (7), the words "or can be recovered from the account maintained in the financing bank by the society, through an order issued by the Registrar upon the request from the Director of Co-operative Audit" shall be added at the end.
- 25. Amendment of section 65.—In sub-section (5) of section 65 of the principal Act, the words "which period may at the discretion of the Registrar and for reasons to be recorded in writing, be extended from time to time, so however that the aggregate period shall not in anyway, exceed one year" shall be added at the end.
- 26. Insertion of new section 66C.—In the principal Act, after section 66B, the following section shall be inserted, namely:—

- "66C. Submission of returns to the Registrar.— Every co-operative society shall file returns, within six months of the closure of every financial year, before the Registrar, containing the following particulars, namely:—
 - (a) a comprehensive annual report of its activities;
 - (b) its audited statements of accounts;
 - (c) plan for surplus disposal as approved by the general body of the co-operative society;
 - (d) list of amendments to the bye-laws of the co-operative society, if any;
 - (e) declaration regarding date of holding of its general body meeting and conduct of elections when due; and
 - (f) any other information required by the Registrar in pursuance of any of the provisions of this Act or the rules.".
- 27. Amendment of section 69.—In section 69 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:
- "(4) All monetary disputes mentioned in Schedule III to the Act shall be filed within the time limit specified in the said Schedule.".
 - 28. Amendment of section 69A.—In section 69A of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:——.
 - "(4) The Ombudsman or Ombudsmen so appointed under sub-section (2) shall be a person or persons having minimum of ten years of Bar practice and having experience and expertise in banking or co-operative field.".
 - 29. Amendment of section 74B.—In section 74B of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:
 - "(2) All primary credit societies including Primary Agricultural Credit Societies may open branches in their area of operation with the prior written permission of the Registrar.".
- 30. Amendment of section 79.—In section 79 of the principal Act, in sub-section (1) after the word "Registrar" the words "or Director of Co-operative Audit" shall be inserted.

- 31. Amendment of section 80.—In section 80 of the principal Act, —
- (i) in sub-section (2), for the words "State Co-operative Union" the word "Registrar" shall be substituted;
- (ii) in sub-section (3), the words "in consultation with the State Co-operative Union" shall be omitted;
- (iii) in sub-section (3A), for the word "Schedule", the words and number "Schedule I" shall be substituted;
- (iv) for sub-section (6), the following sub-section shall be substituted, namely:—
- "(6) Government shall have power to fix or alter the maximum and minimum limit of establishment expenses of co-operative societies including the pay and allowances and other benefits of employees of co-operative societies:

Provided that societies run on net loss can give pay and allowances to its employees below the minimum limit fixed by the Government.";

- (v) after sub-section (9), the following sub-section shall be inserted, namely:
- "(10) The Government may, on mutually agreed terms and on application of a society, depute a Government servant to the service of the society for the purpose of managing its affairs and the Government servant so deputed shall exercise such powers and perform such duties as may be prescribed.".
- 32. Insertion of new sections 88B and 88C.—After section 88A of the principal Act, the following sections shall be inserted, namely:—.
- "88B. Appointment of officer on failure to constitute the Circle Co-operative Union.—Where the term of office of the Circle Co-operative Union has expired and a new union has not been constituted, or where the members of the existing Circle Co-operative Union resigns enblock or where vacancies occur in the Circle Co-operative Union either by resignation or otherwise and the number of remaining members cannot constitute the quorum or where the Circle Co-operative Union fails to hold its regular meeting consecutively for six months or where the Registrar is satisfied,—

- (i) that a new Circle Co-operative Union cannot be constituted before the expiry of the term of office of the existing Circle Co-operative Union; or
- (ii) on the date on which the term of office of the existing Circle Co-operative Union expires; or
- (iii) a new Circle Co-operative Union is prevented from entering upon office or the new Circle Co-operative Union fails to enter upon office. the Registrar may appoint an officer to manage the affairs of the Circle Co-operative Union, for a period of six months as may be specified in the order, which period may at the discretion of the Registrar and for reasons to be recorded in writing be extended from time to time, so, however that the aggregate period shall not in any case exceed one year or till the said Circle Co-operative Union is reconstituted, whichever is earlier.
- 88C. Removal of Chairman.— A committee shall remove from office the Chairman, or any other officer of the committee, if a motion expressing want of confidence in any or all of them is carried with the support of the majority of the members of such committee in accordance with the procedure as may be prescribed.".
- 33. Insertion of new sections 89B and 89C.—After section 89A of the principal Act, the following sections shall be inserted, namely:—
- "89B. Appointment of officers or committee on failure to constitute the managing committee of the State Co-operative Union.—Where the term of the managing committee of the State Co-operative Union has expired and a new managing committee has not been constituted or where the members of the existing managing committee resigns enblock or where vacancies occur in the managing committee either by resignation or otherwise and the number of remaining members cannot constitute the quorum or where the State Co-operative Union fails to hold its regular meeting consecutively for six months or where the Government are satisfied,—
- (i) that a new managing committee cannot be constituted before the expiry of the term of office of the existing managing committee; or
- (ii) that on the date on which the term of the existing managing committee expires; or

- upon office or a new managing committee is prevented from entering upon office or a new managing committee fails to enter upon office, the Government may appoint an officer of the Co-operative Department to manage the affairs of the State Co-operative Union, for a period of six months as may be specified in the order, which period may at the discretion of the Government and for reasons to be recorded in writing, be extended from time to time, so however that the aggregate period shall not in any case exceed one year or till the managing committee is reconstituted, whichever is earlier.
- 89C. Removal of Chairman, Vice Chairman etc.—The committee shall remove from office the Chairman, the Vice Chairman or any other officer of the committee if a motion expressing want of confidence in any or all of them is carried with the support of the majority of the members of such committee in accordance with the procedure as may be prescribed.".
 - 34. Amendment of section 94.—In section 94 of the principal Act,—
- (i) after sub-section (4), the following sub-sections shall be inserted, namely:—
- "(4A) Any officer or custodian, willfully fails to handover custody of books, accounts, documents, records, cash, security and other property belonging to a society of which he is an officer or custodian, to an authorised officer such as Administrator, Administrative Committee, Liquidator, Auditor, or to any person authorised in this behalf by the Registrar or by the Director of Co-operative Audit, shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to five thousand rupees or with both.
- (4B) Whoever, before, during or after the election of members of the committee or of office bearer or of delegates indulges in or adopt any corrupt practices mentioned hereunder shall be punishable with imprisonment which may extend up to six months or with fine which may extend up to one thousand rupees or with both, —
- (a) fraudulently defaces or fraudulently destroys any nomination paper; or
- (b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of the Co-operative Election Commission or the Electoral Officer or the Returning Officer; or

- (c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark or the ballot box or any identity card for election relating to any society; or
 - (d) supplies any forged ballot paper or forged identity card; or
- (e) fraudulently put any other matter other than ballot paper in the ballot box which he is not authorised by law; or
- (f) commits any criminal offence against the Electoral Officer or the Returning Officer or the Polling Personnel or other office bearers and employees of a society; or
- (g) offers any gift or promise with the intention to influence members to vote in favour of him or to any other person; or
- (h) compel any person to withdraw or not to withdraw from being a candidate at an election to any society.".
- 35. Amendment of section 95.—In section 95 of the principal Act, for subsection (1) the following sub-section shall be substituted, namely:—
- "(1) The offences punishable under sub-sections (4A), (4B), (8), (8A) and (8B) of section 94 shall be cognizable.".
- 36. Insertion of new Schedules.—In the principal Act, the existing Schedule shall be numbered as Schedule I and after Schedule I as so numbered, the following Schedules shall be inserted, namely:—

"SCHEDULE II

[See clause (eccc) of section 2]

Co-operative Principles

- 1. Open and Voluntary membership
- 2. Democratic Member Control
- 3. Member Economic Participation
- 4. Autonomy and Independence
- 5. Education, Training and Information
- 6. 'Co-operation among Co-operatives
- 7. Concern for community

Schedule III
[See sub-section (4) of section 69]

Description of Dispute or Suit	Period of limitation	Time from which period begins to run
for money receivable for money lent	Three years	when repayment period is over
2. For money lent under an agreement that it shall be payable on demand	Three years	when loan is made
3. For money deposited under an agreement that it shall be payable on demand, including money for a member or a customer in the hands of society	Three years	when demand is made
4. For the price of work done by the parties to the dispute, where no time has been fixed for payment	Three years	when work is done
5. By a surety against the principal debtor	Three years	when the surety pays the creditor
6. By a surety against a co-surety	Three years	when the surety pays anythin in excess of his own share
7. For the balance of money advanced in payment of goods to-be delivered	Three years	when goods ought to be delivered
8. For the price of goods, goods sold and delivered where no fixed period of credit is agreed upon	Three years	The date of the delivery of the goods
9. For the price of goods, goods sold and delivered to be paid for after the expiry of a fixed period of credit	Three years	when period of credit expire

ACT 14 OF 2017

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2017

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 for the purposes hereinafter appearing;

BE it enacted in the Sixty-eighth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2017.
- (2) It shall be deemed to have come into force on the 10th day of April, 2017.
- 2. Amendment of section 2.—In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), (hereinafter referred to as the principal Act), for clause (ia), the following clause shall be substituted, namely:—
- "(ia) "District Co-operative Bank" means a Central Society having jurisdiction over one revenue district and having as its members Primary Agricultural Credit Societies and Urban Co-operative Banks and the principal object of which is to raise funds to be lent to its members, including nominal or associate members;".
- 3. Omission of section 16A.—Section 16A of the principal Act shall be omitted.
- 4. Amendment of section 18.—In section 18 of the principal Act, to sub-section (1), after the second proviso, the following proviso shall be added, namely:—

"Provided also that a District Co-operative Bank may admit any co-operative society registered under the provisions of this Act, other than Primary Agricultural Credit Societies and Urban Co-operative Banks, functioning within its area of operation as a nominal or associate member."

- 5. Omission of section 19A.—Section 19A of the principal Act shall be omitted.
 - 6. Amendment of section 28.—In section 28 of the principal Act,—
- (a) in sub-section (1), for the third proviso, the following proviso shall be substituted, namely:—

"Provided also that the election to the committees of the societies shall not be conducted on ward basis irrespective of any provisions to the contrary contained in the bye-laws of any society.";

- (b) in sub-section (1H), for the words "at least one", the words "at least two" shall be substituted;
 - (c) sub-section (11) shall be omitted.
- 7. Amendment of section 32.—In section 32 of the principal Act, in sub-section (1), after the third proviso, the existing Explanation shall be numbered as *Explanation II* and before *Explanation II* as so numbered, the following Explanation shall be inserted, namely:—

"Explanation I.—For the purposes of this proviso, financial assistance includes any financial assistance from the Kerala Co-operative Development and Welfare Fund Board, Deposit Guarantee Scheme implemented by the Kerala Co-operative Deposit Guarantee Fund Board, Kerala Co-operative Risk Fund Scheme implemented by the Kerala Co-operative Development and Welfare Fund Board, National Bank for Agriculture and Rural Development, National Co-operative Development Corporation and any other financial institution under the control of the State or Central Government and also any financial assistance guaranteed by the said institutions."

8. Special Provision in respect of the existing District Co-operative Banks.—(1) Notwithstanding anything contained in the principal Act, or in any judgment, decree or order of any Court, tribunal or other authority, on the date of commencement of the Kerala Co-operative Societies (Amendment) Ordinance, 2017 (4 of 2017),—

- (a) the members of a District Co-operative Bank, other than Primary Agricultural Credit Societies and Urban Co-operative Banks, shall become nominal or associate members of such District Co-operative Banks:
- (b) the committees in office of the District Co-operative Banks shall cease to exist and the Registrar shall be competent to appoint a new committee or one or more administrator or administrators, who need not be members of the society, to manage the affairs of the Bank for a period not exceeding six months, as may be specified in the order, which period may, at the discretion of the Registrar, be extended from time to time, so however, that the aggregate period shall not exceed one year.
- (2) The committee or the administrator or the administrators appointed under sub-section (1) shall, subject to the control of the Registrar and to such instructions as he may, from time to time give, have power to exercise the powers and perform the functions of the committee or of any officer of the society and take such action as may be required in the interest of the society.
- (3) The committee or administrator or administrators shall, before the expiry of its or his or their term of office, arrange for the constitution of a new committee in accordance with the provisions contained in the principal Act and the bye-laws of the Bank.
- 9. Repeal and saving.—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2017 (17 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

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Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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GOVERNMENT OF KERALA Law (Legislation-H) Department

NOTIFICATION

No. 25263/Leg.H1/2017/Law.

7th April, 2018

Dated, Thiruvananthapuram, 24th Meenam, 1193 17th Chaithra, 1940.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 7th day of April, 2018.

By order of the Governor,

B. G. HARINDRANATH, Law Secretary.

ACT 11 OF 2018

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2018

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 for the purposes hereinafter appearing;

BE it enacted in the Sixty-ninth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2018.
- (2) It shall be deemed to have come into force on the 26th day of December, 2017.
- 2. Amendment of section 88.—In section 88 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), for clause (a) of sub-section (1), the following clause shall be substituted, namely:—
- "(a) seven members representing the various categories of affiliated societies within the circle, elected, in such manner as may be prescribed, by the members of the committee of each such category of societies from among themselves;".

- 3. Repeal and saving.—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2018 (2 of 2018) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

കേരള സർക്കാർ Government of Kerala 2018



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസററ് KERALA GAZETTE

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ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 7	ത്രുവനന്തപുരം,	2018 ഡിസംബർ 28 28th December 2018	
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GOVERNMENT OF KERALA Law (Legislation-H) Department

NOTIFICATION

No. 20842/Leg.H 2/2018/Law.

28th December, 2018

Dated, Thiruvananthapuram

13th Dhanu, 1194 7th Pousha, 1940.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 28th day of December, 2018.

By order of the Governor,

VIJAYAKUMAR. T, Special Secretary (Law) Law Secretary (in-charge).

ACT 39 OF 2018

THE KERALA CO-OPERATIVE SOCIETIES (SECOND AMENDMENT) ACT, 2018

An. Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Sixty-ninth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Second Amendment) Act, 2018.
- (2) Section 2 and cluase (i) of section 3 shall be deemed to have come into force on 5th day of July, 2018 and clause (ii) of section 3 shall be deemed to have come into force on 5th day of October, 2018.
- 2. Amendment of section 2.—In section 2, of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), after clause (od), the following clause shall be inserted, namely:—
- "(oe) "Primary Tourism Co-operative Society" means a society having its area of operation confined to a taluk and the principal object of which is to promote, organise and assist tourism activities:

Provided that, those societies in existence on the 5th day of July, 2018 having more than one taluk as its area of operation shall restrict such area of operation to the taluk where the headquarters of the society is situated, within a period of one year from that date.".

- 3. Amendment of section 28.—In section 28 of the principal Act,—
- (i) after sub-section (1D), the following sub-section shall be inserted, namely:—
- "(1DA) Notwithstanding anything contained in this Act or in any judgment, decree or order of any Court, the registration of any Primary Tourism Co-operative Society without bifurcation of area, assets and liabilities of the society and the constitution of the Committee pursuant to any such registration without such bifurcation shall be void and the Registrar shall appoint a Special Officer for each of such societies.";
- (ii) after sub-section (1J), the following sub-section shall be added, namely:—
- "(1K) Notwithstanding anything contained in this Act or Rules made thereunder or Bye-laws, in a Regional Milk Producers Union having jurisdiction over more than one revenue district, the members of the Committee representing each revenue district shall be elected by the member societies of that particular revenue district itself from among themselves."
- 4. Repeal and saving.—The Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 (46 of 2018) and the Kerala Co-operative Societies (Third Amendment) Ordinance, 2018 (51 of 2018) are hereby repealed.

Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinances shall be deemed to have been done or taken under the principal Act as amended by this Act.

(C)

കേരള സർക്കാർ Government of Kerala 2019



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

8/8/19

്**കേരള ഗസററ്** KERALA GAZETTE

> അസാധാരണം EXTRAORDINARY

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വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, വ്യാഴം Thiruvananthapuram, Thursday	2019 ഫെബ്രുവരി 14 14th February 2019	
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GOVERNMENT OF KERALA Law (Legislation-H) Department

NOTIFICATION

No. 801/Leg. H2/2019/Law.

Dated, Thiruvananthapuram,

14th February, 2019 2nd Kumbham, 1194 25th Magha, 1940.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 14th day of February, 2019.

By order of the Governor,

B. G. Harindranath, Law Secretary.

ACT 1 OF 2019

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT. 2019

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969), for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India, as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2019.
- (2) Section 3 shall be deemed to have come into force on 8th day of January, 2019 and other sections shall come into force on such date as the State Government may, by notification in the Official Gazette appoint and different dates may be appointed for different sections.
- 2. Amendment of section 2.—In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),—
 - (i) for clause (ia) the following clause shall be substituted,—
- "(ia) "District Co-operative Bank" means a central society having jurisdiction over one revenue district and having as its members Primary Agricultural Credit Societies, Urban Co-operative Banks and the principal object of which is to raise funds to be lent to its members, including nominal or associate members, which existed under this Act, immediately before the commencement of the Kerala Co-operative Societies (Amendment) Act, 2019 and which has ceased to exist after the commencement of the said Amendment Act.":

- (ii) after clause (k) the following clause shall be inserted, namely:—
- "(ka) "Kerala State Co-operative Bank" means an apex society having Primary Agricultural Credit Societies and Urban Co-operative Banks as its members including nominal or associate members of the District Co-operative Banks who shall continue as nominal or associate members of the Kerala State Co-operative Bank;";
 - (iii) clause (rb) shall be omitted;
- (iv) after clause (s), the following clauses shall be inserted, namely:—
- "(sa) "Transferee Bank" means the Kerala State Co-operative Bank.
- (sb) 'Transferor Bank' means the District Co-operative Bank as defined under clause (ia) of this section.'
- 3. Insertion of new section 14A.—In the principal Act, existing section 14A shall be renumbered as "14AA" and before section 14AA as so renumbered, the following section shall be inserted, namely:—
- "14A. Provisions regarding transfer of assets and liabilities of District Co-operative Banks to the Kerala State Co-operative Bank.—(1) Notwithstanding anything contained in this Act or in any other law for the time being in force, the District Co-operative Banks may by a resolution passed by a simple majority of the members present and voting at the special general body meeting of the members, transfer its assets and liabilities in whole to the Kerala State Co-operative Bank and such transfer shall take effect from the date on which the Registrar approves the resolution.
- (2) The resolution shall contain particulars of the assets and liabilities to be transferred.
- (3) When a District Co-operative Bank has passed any such resolution, under sub-section (1), it shall give notice thereof in writing to all its members within seven days from the date of resolution, notwithstanding anything contained in the provisions of section 24 or any

rules or any bye-laws and sub-rules or any contract to the contrary, any member shall, within a period of thirty days from the date of issuance of the said notice, have the option of withdrawing his shares, deposits or closing loans, as the case may be:

Provided that any other debtor or creditor shall be informed of such resolution through publication of notice in two leading daily newspapers in vernacular language within seven days from the date of resolution that they have the option to withdraw deposit, loans, as the case may be, within a period of thirty days from the date of publication of notice.

- (4) Any member or creditor or debtor who does not exercise his option within the period specified in sub-section (3) shall be deemed to have given his assent to the proposals contained in the resolution.
- (5) On and from the date of approval of transfer of assets and liabilities of each District Co-operative Bank by the Registrar, all the assets and liabilities as it stood immediately before the transfer shall without any further act, instrument or deed, stand transferred to and vested in the Kerala State Co-operative Bank.
- (6) On and from the date of approval of transfer of assets and liabilities of each of the District Co-operative Bank by the Registrar, all pending suits or legal proceedings by or against such Banks shall be continued by the Kerala State Co-operative Bank.
- 4. Amendment of section 18.—In section 18 of the principal Act, the second and third provisos shall be omitted.
 - 5. Amendment of section 28.—In section 28 of the principal Act,—
 - (i) sub-section (1F) shall be omitted.
 - (ii) sub-section (1H) shall be omitted.
- 6. Amendment of section 36A.—In section 36A of the principal Act, the words "or a District Co-operative Bank", "or District Co-operative Banks" wherever they occur shall be omitted and for the words "State Co-operative Bank" the words "Kerala State Co-operative Bank" shall be substituted.

- 7. Amendment of section 56.—In sub-section (3) of section 56 of the principal Act, for the words "District Co-operative Banks" the words "Kerala State Co-operative Bank" shall be substituted.
- 8. Amendment of section 59.—In sub-section (1) of section 59 of the principal Act, for the first proviso the following proviso shall be substituted, namely:—
- "Provided that the above restriction shall not be applicable to the Kerala State Co-operative Bank.".
- 9. Substitution of section 74B.—For section 74B of the Principal Act, the following shall be substituted, namely:—
- "74B. Opening of Branches.—The Kerala State Co-operative Agricultural and Rural Development Bank and all primary co-operative societies/banks may open branches in their area of operation with the prior written permission of the Registrar."
- 10. Insertion of new Chapter XC.—After Chapter XB of the principal Act, the following Chapter shall be inserted, namely:—

"CHAPTER XC

SPECIAL PROVISIONS RELATING TO THE AMALGAMATION THROUGH TRANSFER OF ASSETS AND LIABILITIES OF THE DISTRICT CO-OPERATIVE BANKS TO THE KERALA STATE CO-OPERATIVE BANK

- 74H. Amalgamation of District Co-operative Banks to the Kerala State Co-operative Bank.—(1) Notwithstanding anything contained in this Act or in any other law for the time being in force, the Registrar shall order the amalgamation of District Co-operative Banks in Kerala with the Kerala State Co-operative Bank on the basis of the resolution passed by the general body as provided under section 14A of this Act.
- (2) With the prior approval of the Government the Registrar shall bring into effect the scheme of amalgamation, proposed by the Kerala State Co-operative Bank which is to be presented to the transferor banks.

(3) On and from the date of amalgamation, the shares held by the members of the transferor banks shall be deemed to be the shares of the transferee bank as such:

Provided that the value of shares shall be on the basis of face value of shares held by the members of the transferor banks.

(4) Notwithstanding anything contained in section 15 of this Act, on and from the date of amalgamation of the transferor banks and the transferee bank, the transferor banks shall cease to exist and its registration shall stand cancelled:

Provided that no new Registration Certificate is required for the transferee bank.

- (5) The existing Board of Directors of transferor banks and transferee bank shall cease to exist on the date of amalgamation and the Government shall nominate an interim Board consisting of not more than three members for a period not exceeding one year from the date of amalgamation or till a newly elected Board of Directors takes charge, whichever is earlier.
- (6) The interim board shall consist of the following members, namely:—
 - (i) an officer not below the rank of Chairperson, Ex-officio Secretary to Government
 - (ii) The Managing Director/Chief Executive Member, Ex-officio Officer of the Kerala State Co-operative Bank
 - (iii) an officer not below the rank of Member, Ex-officio Additional Secretary to Government in Finance Department
- (7) The interim Board shall exercise all the powers of the Board of Directors of the Transferee Bank as per the Act, Rules and the bye-laws issued thereunder and shall take such necessary steps to complete the amalgamation procedures and conduct election to the Board of Directors.

- (8) The Board of Directors of the Kerala State Co-operative Bank shall consist of not more than Twenty one members as may be prescribed in the rules.
- (9) For the purpose of election to the Board of Directors, section 28, section 28A and section 31 of this Act shall apply.
- (10) There shall be a Board of Management for taking decisions relating to the banking business and the structure, powers and functions of the Board of Management shall be as may be prescribed in the bye-laws.
- (11) Notwithstanding anything contained in sub-section (10) of section 63 of this Act,—
- (i) the audit of the financial accounts, as prescribed by the Reserve Bank of India, in the Kerala State Co-operative Bank shall be done by the Chartered Accountants from among the panel of Auditors/ Audit Firms approved by the Director of Co-operative Audit;
- (ii) the audit of the administrative matters and related accounts of the Kerala State Co-operative Bank shall be done by a panel of departmental auditors;
- (iii) the above auditors shall exercise all powers mentioned under clauses (a), (b) and (c) of sub-section (2) of section 64.
- (12) Any proceedings, suits, decrees, recovery certificates, appeals, and all other legal proceedings pending or existing immediately before the date of amalgamation before any Court or Tribunal or any other authority, by or against the transferor banks may, as from the date of amalgamation be continued and enforced by or against the transferee bank.
- (13) Every permanent and regular employee of the transferor bank or employees on probation, serving in the employment of the transferor bank immediately before the date of amalgamation, shall become, on and from the date of amalgamation, an employee of the transferee bank and shall hold office therein or serve the transferee bank, as the case may be, and shall continue to work in accordance therewith:

Provided that the Government shall make a scheme for cadre integration, seniority, promotion and transfer and such other matters related to employees of the transferor bank and the transferee bank in the service of the transferee bank.

- (14) Notwithstanding anything contained in the staff regulation or recruitment rules of the transferor and transferee bank, the service conditions of the employees on amalgamation shall be as prescribed by the Government.
- (15) The employees who have retired before the date of amalgamation from the service of the transferor banks or opted not to join in the service of the transferee bank on and from the date of amalgamation, and are entitled to benefits, rights or privileges, if any, from transferor bank, shall receive such benefits, rights or privileges from the transferee bank.
- (16) The Provident Fund/Gratuity Fund/Pension Fund or any other funds of the transferor bank and any other bodies created, established or constituted as the case may be, for the employees of the transferor banks shall continue with the transferee bank.
- (17) The transferee bank may open branches based on the prudent financial analysis in line with the provisions of the Banking Regulation Act, 1949 (Central Act X of 1949).
- (18) Notwithstanding anything contained in this Act, the provisions of this Chapter shall have overriding effect on all other provisions of the Act...
- 11. Amendment of section 88.—In sub-section (1) of section 88 of the principal Act.—
 - (i) clause (b) shall be omitted;
 - (ii) clauses (c) to (g) shall be renumbered as clauses (b) to (f).

- 12. Amendment of Section 89.—In section 89 of the principal Act,—
- (i) for sub-section (3) the following sub-section shall be substituted, namely:—
- "(3) Each of the Circle Co-operative Unions, apex societies and central societies shall elect a delegate in such manner as may be prescribed, and all such delegates, the employees' representatives, the representative of the women members, the representatives of the members belonging to the Scheduled Castes or Scheduled Tribes, the ex-officio members and the Government nominees in the managing committee of the State Co-operative Union shall constitute the General Body of the State Co-operative Union.";
 - (ii) in sub-section (4),—

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- (a) for clause (b) the following clause shall be substituted, namely:—
- "(b) one member elected, in such manner as may be prescribed, by the delegates of the apex societies in the State other than the Kerala State Co-operative Bank, from among themselves;";
- (b) for clause (c) the following clause shall be substituted, namely:—
- "(c) two members elected by the Board of Directors of the Kerala State Co-operative Bank from among themselves;".
- 13. Amendment of section 94.—In sub-section (6) of section 94 of the principal Act the words "a Central Co-operative Bank" shall be omitted.
- 14. Amendment to the schedule.—In Schedule I of the principal Act the serial numbers 16 to 29 and entries against it shall be omitted.
- 15. Repeal and saving.—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2019 (7 of 2019) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Sunday **2021** നവംബർ **14** 14th November 2021

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3340

GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 3110/Leg.H2/2021/Law.

Dated, Thiruvananthapuram, 29th

14th November, 2021 n, 29th Thulam,1197 23rd Karthika, 1943.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 13th day of November, 2021.

By order of the Governor,

V. HARI NAIR, Law Secretary.



ACT 34 OF 2021

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2021

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2021.
- (2) Clause (ii) of section 2 and clause (i) of section 9 shall be deemed to have come into force on the 15th day of January, 2020, clause (ii) of section 9 shall be deemed to have come into force on the 11th day of April, 2020 and the remaining provisions shall be deemed to have come into force on the 12th day of February, 2021.
- 2. Amendment of section 2.—In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act),—
 - (i) after clause (ab), the following clause shall be inserted, namely:—
- "(ac) "Anand Pattern Milk Co-operative Society" means a Primary Dairy Co-operative Society, otherwise known as 'Ksheerolpadaka Sahakarana Sangam', registered on or after the 1st day of January 1980, and functioning as per the model bye-laws of Anand Pattern, with the principal objectives of procurement and marketing of milk and milk products and pouring marketable surplus of milk to the Regional Co-operative Milk Producers' Union and for providing inputs to the dairy farmers, within the area of operation of the society;";
 - (ii) for clause (ia), the following clause shall be substituted, namely:—
- "(ia) "District Co-operative Bank" means a central society having jurisdiction over one revenue district and having Primary Agricultural Credit Societies and Urban



Co-operative Banks as its members and the principal object of which is to raise funds to be lent to its members, including nominal or associate members, which existed under this Act immediately before the passing of the orders by the Registrar under sub-section (1) or sub-section (1)(a) of section 74H and has ceased to exist by virtue of such orders:

Provided that if the general body of a District Co-operative Bank has not passed the resolution under section 14A, it shall continue as such for a period of two years from the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2021 or till the Registrar completes the process under clauses (a), (b) and (c) of sub-section (1) of section 74H, whichever is earlier;";

(iii) after clause (p), the following clauses shall be inserted, namely:—

"(pa) "Recruitment Committees" means the committees constituted under section 80BB of this Act;

(pb) "Regional Co-operative Milk Producers' Union" is a central society having Anand Pattern Primary Dairy Co-operative Societies as their members with the principal objective of undertaking procurement, processing and marketing of milk and milk products and to provide technical, financial and production input assistance to their member societies and dairy farmers within the area of operation comprising two or more revenue districts;".

- 3. Amendment of section 8A.—In section 8A of the principal Act, after sub-section (3) the following sub-section shall be added, namely:—
- "(4) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union, the Anand Pattern Milk Co-operative Societies having a regular elected Managing Committee and doing the business of milk procurement and sales within the area of operation of the Regional Co-operative Milk Producers' Union shall be admitted as members of the Regional Co-operative Milk Producers' Union."
- 4. Amendment of section 16.—In section 16 of the principal Act, to sub-section (1), after the fourth proviso, the following proviso shall be added, namely:—



"Provided also that in the case of Anand Pattern Milk Co-operative Societies, no dairy farmers other than those who own one or more milch cows or buffaloes and residing within the area of operation of the society or running dairy farms in their own land or in leased land within the area of operation of the society and pouring milk not less than ninety days within a period of one hundred and twenty days in a year to the society, shall be admitted as members."

5. *Insertion of new section 16B*.—In the principal Act, after section 16 the following section shall be inserted, namely:—

16B. Eligibility conditions to continue to be an active member of Anand Pattern Milk Co-operative Societies.—(1) No member shall be eligible to continue to be an active member of an Anand Pattern Milk Co-operative Society if he/she—

- (a) is not pouring milk not less than five hundred litres to the society for one hundred and eighty days during the preceding twelve months; and
- (b) is not owning at least one milch cow or buffalo, by rearing them in a cattle shed or in a farm set up either in his /her own land or in a leased land, within the area of operation of the society.
- (2) Only an active member referred to in sub-section (1) shall be eligible to become a member of the committee of an Anand Pattern Milk Co-operative Society and to continue as a member of such committee.".
- 6. Amendment of section 28.—In section 28 of the principal Act, after sub-section (5) the following sub-sections shall be added, namely:—
- "(6) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal for the time being in force, no President of an Anand Pattern Milk Co-operative Society which is a member of a Regional Co-operative Milk Producers' Union, shall be eligible to hold office as a member of the committee of the Regional Co-operative Milk Producers' Union for more than three terms or fifteen years whichever is higher:



Provided that the provisions of this sub-section shall not apply to members of the committee of the Regional Co-operative Milk Producers' Union holding office as such on the date of commencement of the Kerala Co-operative Societies (Amendment) Act, 2021 till the completion of their original term of five years:

Provided further that the provisions in the above proviso shall not apply to the members of the committee whose tenure was extended beyond their original term of five years.

- (7) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal, for the time being in force, the President of an Anand Pattern Milk Co-operative Society, which is a member of the Regional Co-operative Milk Producers' Union shall be eligible to contest the elections to the committee of the Regional Co-operative Milk Producers' Union and hold office as a member of the committee of the Regional Co-operative Milk Producers' Union, only if the Anand Pattern Milk Co-operative Society to which he/she belongs, satisfies the following conditions, namely:-
- (a) the society is placed in audit classification A or B, as prescribed, during the last audit conducted; and
- (b) supply milk procured and pooled by the member society to the Regional Co-operative Milk Producers' Union subject to a minimum quantity as fixed by the committee of the Regional Co-operative Milk Producers' Union:

Provided that the provisions of this sub-section shall not apply to those member societies for a period of two years which are revived after long duration of inactivity and those Primary Dairy Co-operative Societies whose bye-laws were amended to Anand Pattern, either from the date of restart of the society or from the date of registration of amendment of bye-laws to Anand Pattern model bye-laws.

(8) Notwithstanding anything contained in this Act or the rules made there under or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal, for the time being in force, the delegate of the member Anand Pattern Milk Co-operative Society to attend the general body meetings and to



contest the elections to the managing committee of the Regional Co-operative Milk Producers' Union shall be the President of member Anand Pattern Milk Co-operative Societies only.".

7. Amendment of Section 28AB.—In section 28AB of the principal Act, after sub-section (2) the following sub-sections shall be added, namely:—

"Notwithstanding anything contained in this Act or the rules made there under or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal, for the time being in force, no President of an Anand Pattern Milk Co-operative Society shall be eligible to hold office as President or Chairman of a Regional Co-operative Milk Producers' Union for more than two consecutive terms, whether in full or in part.

- (4) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of an Anand Pattern Milk Co-operative Society or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force, either the President or the Vice President of Anand Pattern Milk Co-operative Societies shall be women members.".
- 8. Amendment of Section 64.— In section 64 of the principal Act, after sub-section (12) the following sub-section shall be added, namely:—
- "(13) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union and its apex society, Annual Performance Audit in Regional Co-operative Milk Producers' Union and its apex society shall be conducted for every financial year, in the prescribed manner, by engaging person/s from among the panel of experienced person/s in dairy industry, recommended by the apex society and approved by the Functional Registrar of Diary Co-operatives .".
 - 9. Amendment of section 74H.— In section 74H of the principal Act.—
 - (i) in sub-section (1) the following clauses shall be added at the end, namely:—
- "(a) if the general body of a District Co-operative Bank has not passed the resolution under section 14A, the Registrar may, after consulting Reserve Bank of India, order merger of such District Co-operative Bank with Kerala State Co-operative Bank, on public interest. No order shall be passed under this clause unless,—



- (i) a copy of the proposed order of merger has been sent to the member society or member societies concerned by registered post and published the same in two vernacular dailies having wide circulation in the district in which the society situates, for their objections or suggestions;
- (ii) the Registrar shall consider the objections/suggestions, if any, received from the society or societies concerned or from any member or creditor of such society or societies within such period, being not less than fifteen days from the date of posting of the proposed order of merger, as may be specified by the Registrar in this behalf;
- (b) the Registrar may after considering the objections/suggestions referred to in sub-clause (ii) of clause (a), make such modifications, in the proposed order as he may deem fit and the order shall contain such incidental, consequential and supplemental provisions as the Registrar may deem necessary, to give effect to the same;
- (c) a member or creditor who has objected the proposed order under clause (b) shall have the option of withdrawing his share and/or deposits or close loans, as the case may be, on application, which shall be made to the society, to which its share, deposit or outstanding loan stands allocated, within a period of thirty days from such order;
- (d) on merger all other relevant provisions in this chapter shall apply *mutatis mutandis* to the entities merged under clause (a).";
 - (ii) after sub-section (1) following sub-section shall be added, namely:—
- "(1A) On and from the date of the passing of the order of merger by the Registrar under sub-section (1)(a), all the assets and liabilities of the District Co-operative Bank as it stood immediately before the order of merger shall, without any further act, instrument or deed, stand transferred to and vested in the Kerala State Co-operative Bank.".
- 10. *Insertion of new section 80BB*.— After section 80B of the principal Act, the following section shall be inserted, namely:—
- "80BB. Recruitment Committees for appointments in Regional Co-operative Milk Producers' Union.—(1) Notwithstanding anything contained in this Act or the rules made thereunder Government shall, by notification in the Gazette, constitute Recruitment



Committees which shall be the competent committees for the entire selection and recruitment process of all permanent employees of the Regional Co-operative Milk Producers' Union.

- (2) The Recruitment Committee for undertaking the selection process of all employees other than the Managing Director shall consist of not more than eight members. The Secretary to Government in charge of Dairy Development Department shall be the Chairman of the Committee and the Managing Director of the apex body of the Regional Co-operative Milk Producers' Union, appointed by the Government, shall be the Convenor of the Committee. The other members shall be as follows, namely:—
 - (i) Registrar of Dairy (Co-operatives);
 - (ii) Chairman of the Apex Society;
- (iii) Joint Director (General), Dairy Development Department or Joint Secretary to Government, Dairy Development Department, Government of Kerala;
 - (iv) An expert from Dairy Industry, nominated by the Government;
 - (v) Chairman, Regional Co-operative Milk Producers' Union;
 - (vi) Managing Director, Regional Co-operative Milk Producers' Union.
- (3) The Recruitment Committee for undertaking the selection process of the Chief Executive or the Managing Director of the Regional Co-operative Milk Producers' Union shall consist of not more than four members. The Secretary to Government in charge of Dairy Development Department shall be the Chairman of the Committee and the Chairman of Regional Co-operative Milk Producers' Union shall be the Convenor of the Committee. The other members shall be the Managing Director of the apex society and an expert from dairy Industry, nominated by the Government.".
- 11. *Repeal and saving*.—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2021 (117 of 2021) is hereby repealed.
- (2) Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.



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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Wednesday 2023 മാർച്ച് 22 22nd March 2023

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GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 333/Leg.H2/2022/Law.

Dated, Thiruvananthapuram, 21st March, 2023 7th Meenam, 1198 30th Phalguna, 1944.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 20th day of March, 2023.

By order of the Governor,

V. HARI NAIR, Law Secretary.



ACT 14 OF 2023

THE KERALA CO-OPERATIVE SOCIETIES (SECOND AMENDMENT) ACT, 2022

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Second Amendment) Act, 2022.
 - (2) It shall be deemed to have come into force on the 13th day of January, 2022.
- 2. Amendment of section 2.—In the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) (hereinafter referred to as the principal Act), in the proviso to clause (ia) of section 2, for the words "two years" the words "three years" shall be substituted.
- 3. *Validation*.—Notwithstanding the cesser of operation of the Kerala Co-operative Societies (Amendment) Ordinance, 2022 (Ordinance No.11 of 2022) (hereinafter referred to as the said Ordinance),—
- (a) anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;
- (b) anything done or any action taken after the cesser of operation of the said Ordinance and before the publication of this Act in the Gazette, which could have been done or taken under the principal Act as amended by the said Ordinance had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.



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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 13 Vol. XIII തിരുവനന്തപുരം, വെള്ളി

Thiruvananthapuram, Friday

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GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 142/Leg.H2/2022/Law.

Dated, Thiruvananthapuram, 7th June, 2024

24th Idavam, 1199

17th Jyaishta, 1946.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 26th day of April, 2024.

By order of the Governor,

K. G. SANAL KUMAR, *Law Secretary.*



ACT 9 OF 2024

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2023

An Act further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2023.
 - (2) It shall come into force at once.
- 2. Amendment of section 2.— In section 2 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) (hereinafter referred to as the principal Act),—
 - (i) in clause (ab), the following sentence shall be added at the end, namely:—

"It includes the verification of accounts through software solutions, auditing of information system and migration of data, in the case of societies whose accounts are computerized"

(ii) after clause (ac), the following clause shall be inserted, namely:—

"(ad) "administrative audit" means a close assessment of all affairs of the society, including constitution, management and establishment, maintenance of books and accounts and other records and internal control systems of the society and the extent to which its activities were useful in promoting the economic welfare of the members in accordance with the cooperative principles, and it includes Compliance Audit, Performance Audit as well as IT Audit;".

- (iii) after clause (da), the following clauses shall be inserted, namely:—
- "(db) "common software for Primary Agricultural Credit Societies" means an effective software solution that covers the complete day-to-day functions of Primary Agricultural Credit Societies through a centralised architecture.



(dc) "consortium" means a formal association of co-operative societies formed based on a common objective for establishing a new entity for raising funds for providing financial assistance for public purpose with the approval of State Government;".

(iv) for clause (ib), the following clause shall be substituted, namely:—

"(ib) "Federal Co-operative Society" means a society having more than one district as its area of operation and having the State Government, individuals and other co-operative societies as its members. But the number of individual members in the society shall not exceed twenty five per cent of the total membership in the society:

Provided that the condition regarding number of individual members shall not be applicable to societies which are in existence before the commencement of the Kerala Cooperative Societies (Amendment) Act, 2023;".

(v) for clause (oaa), the following clause shall be substituted, namely:—

"(oaa) "Primary Agricultural Credit Society" means a service co-operative society, a service co-operative bank, a farmers' service co-operative bank or a rural bank having its area of operation confined to a Village, Panchayat or Municipality and the primary object or principal business of which is to provide financial accommodation to its members for agricultural purposes or allied agricultural activities, the rate of interest on such loans and advances and the area of operation shall be fixed by the Registrar:

Provided that the restriction regarding area of operation shall not apply to societies or banks which are in existence on 1st January, 2000.".

(vi) for clause (ob), the following clause shall be substituted, namely:—

"(ob) "Primary Credit Society" means a co-operative society other than Primary Agricultural Credit Society, the primary object or principal business of which is to accept deposit from its members for the purpose of lending to its members or investments and the bye-laws of which do not permit admission of any other co-operative society as its member;".

(vii) for clause (od), the following clause shall be substituted, namely:—



"(od) "Primary Co-operative Society" means a society having jurisdiction over any specified area in one revenue district or more than one districts in the State and having individuals, other societies, State Government and Local Self Government as its members;".

(viii) in clause (p), for the words "any person", the words "any other officer of the State Government" shall be substituted.

(ix) after clause (qb), the following clause shall be inserted, namely:—

"(qba) "Social Co-operative Societies" means primary co-operative societies formed for the welfare of social classes like differently abled persons, aged persons, transgenders, depressed persons or mentally challenged persons;".

(x) in clause (ra), before the words "State Co-operative Agricultural Rural Development Bank", the word "Kerala" shall be inserted.

(xi) after clause (u), the following clause shall be added, namely:—

"(v) "Youth Co-operative Societies" means co-operative societies which are registered to promote entrepreneurship, new technology, innovations and start-ups with the objective to generate employment and income and the welfare of youth and having its area of operation within one district."

3. Amendment of section 3.—In section 3 of the principal Act,—

(i) in sub-section (1), for the words "a person", the words "an officer of the State Government" shall be substituted.

(ii) in sub-section (2), for the words "any person", the words "any officer of the State Government" shall be substituted.

4. Amendment of section 7.— In section 7 of the principal Act,—

(i) in sub-section (1),—

(a) in clause (d), the word "and", coming after the word and symbol "rules;" shall be deleted.



(b) in clause (e) for the words and symbols ", he may register the society and its bye-laws within a period of ninety days from the date of receipt of the application.", the symbol and word "; and" shall be substituted.

(c) after clause (e), the following clause shall be inserted, namely:—

"(f) that the proposed credit societies have collected two lakhs and fifty thousand rupees and non-credit co-operative societies have collected one lakh rupees as the minimum share capital;

he may register the society and its bye-laws within a period of sixty days from the date of receipt of the application:

Provided that the requirement of minimum share capital in this clause shall not be applicable to co-operative societies of Scheduled Castes/ Scheduled Tribes, Fisheries, Vanitha, Transgenders, Primary Anand Pattern Milk Co-operative Societies, Schools, Colleges and Traditional Industrial co-operative societies.".

(ii) in sub-section (2), for the words "seven days", the words "fifteen days" shall be substituted.

(iii) in sub-section (3), for the words "ninety days", the words "sixty days" shall be substituted.

5. Amendment of section 8A.—In sub-section (2) of section 8A of the principal Act, for the words "sixty days" wherever it occurs, the words "forty five days" shall be substituted.

6. Amendment of section 14.— In section 14 of the principal Act,—

(i) in marginal heading of section 14, after the word "Amalgamation", the word and symbol "merger," shall be inserted.

(ii) in sub-section (1),—

(a) after the words and symbol "A society may,", the words and symbol "with the prior approval of the Registrar," shall be inserted;

(b) for the words "two third", the word "simple" shall be substituted.



(iii) in sub-section (2), after the words and symbol "societies may,", the words and symbol "with the prior approval of the Registrar," shall be inserted and for the words "two third", the word "simple" shall be substituted.

(iv) after sub-section (2), the following shall be added as sub-section (2A),—

"(2A) Notwithstanding anything to the contrary contained in any other law in force or in the rules or in the bye-laws of any society, one or more societies may merge with any other society by a resolution passed by simple majority at the general body meeting of each such society:

Provided that before effecting such merger a resolution of the society with whom it has to merge shall give its approval permitting such merger by a resolution passed by simple majority of the general body meeting of such society.".

(v) in sub-section (3), for the words, figure and symbol "or sub-section (2)", the symbol, words and figure ", sub-section (2) or sub-section (2A)" and for the words and symbol "transfer, division or amalgamation", the words and symbol "amalgamation, merger, transfer or division" shall be substituted.

(vi) after sub-section (7), the following sub-section shall be added, namely:—

"(8) Detailed scheme of transfer of assets and liabilities and the scheme of merger, as the case may be, prepared by the society and approved by the Registrar as per subsection (1), sub-section (2) or sub-section (2A) shall be published by the Registrar and the Society.".

- 7. Amendment of section 14AA.— In section 14AA of the principal Act,—
 - (i) after sub-section (2), the following sub-sections shall be added, namely:—
- "(2A) The share capital contribution or financial assistance to the subsidiary institution shall be met from the balance net profit of the society, as provided under sub-section (2) of section 56 and any further investment in subsidiary institutions from the society/bank other than share capital shall be released as loan as per the norms as may be specified by the Registrar.



- (2B) Any society/bank which had availed any financial assistance from Government, shall include nominees of Government of Kerala in the board of directors of the subsidiary institutions, as may be prescribed.
- (2C) The Registrar shall conduct audit, inspection and verification of records in the subsidiary institutions, as may be prescribed.
- (2D) Any share capital contribution or financial assistance to the subsidiary institutions from the society/bank shall be allotted with the prior approval of the Registrar based on the resolution passed by the general body of the society/bank concerned.
- (2E) Transferring funds or leasing of assets of the society to its subsidiary institutions shall be made with the prior approval of the Government based on the resolution passed by the general body of the society/bank.".
- (ii) after the existing sub-section (3), the following sub-section shall be added, namely:—
- "(4) Notwithstanding anything contained in the foregoing provisions of this section, no subsidiary institution shall be promoted under this section on or after the commencement of the Kerala Co-operative Societies (Amendment) Act, 2023 and the existing subsidiary institutions registered and working immediately before the commencement of the Kerala Co-operative Societies (Amendment) Act, 2023 shall continue its operation subject to the foregoing provisions in sub-sections (1) to (3) and in the manner as may be prescribed.".
 - 8. Amendment of section 14B.—In section 14B of the principal Act,—
- (i) after the existing sub-section (1), the following sub-sections shall be inserted, namely:—
- "(1A) Detailed project report for the formation of such partnership of co-operative societies shall be prepared by the societies concerned and the same shall be submitted to the general bodies of such societies for approval.
- (1B) The project report approved by the general bodies of the societies shall be submitted to the Government through the Registrar for the approval of the formation of such partnership of co-operative societies, in the manner as may be prescribed.



- (1C) The Registrar shall conduct audit, inspection and verification of records in such societies, in the manner as may be prescribed.
- (1D) In the case of raising of fund for such partnership prior sanction of the Government shall be obtained by the partnership of co-operative societies, in the manner as may be prescribed.".
- 9. *Amendment of section 15*.—After sub-section (3) of section 15 of the principal Act, the following sub-section shall be inserted, namely:—
- "(4) Where one or more societies are merged with another society in accordance with the provisions of section 14, the registration of each of the merging society shall stand cancelled and shall be deemed to have been dissolved and shall cease to exist as a corporate body.".
- 10. Amendment of section 16.—In section 16 of the principal Act, after the existing proviso to item (i) of clause (a) of sub-section (1), the following item and proviso shall be added, namely:—
- "(ia) in the case of Youth Co-operative Societies, who has not attained the age of forty-five years:

Provided that on attaining forty-five years, the membership of such members shall cease to exist and they shall become associate members of the society.".

- 11. Amendment of section 18.—In section 18 of the principal Act, sub-section (3) shall be substituted as follows,—
- "(3) Save as provided in this section, a nominal or associate member shall have such privileges and rights of a member and be eligible to enjoy various services including credit facilities provided by the societies and be subject to such liabilities of a member, as may be specified in the bye-laws of the society."
 - 12. Amendment of section 19.—In section 19 of the principal Act,—
 - (i) the existing section shall be numbered as sub-section (1);
- (ii) after sub-section (1) so numbered, the following sub-section shall be inserted, namely:—



- "(2) If the general body of a society has decided to enhance the share value, the right of a member to continue in membership will remain for a period of five years from the date of enhancement of value of share but shall be allowed to exercise his rights as a member only upon remitting the enhanced value of the shares held.".
 - 13. Amendment of section 19B.—In section 19B of the principal Act,—
 - (i) in clause (e), the word "and" shall be omitted;
 - (ii) in clause (f), for the symbol ".", the symbol and word "; and" shall be substituted;
 - (iii) after clause (f), the following clause shall be inserted, namely:—
- "(g) summary of defects included in the latest statutory audit report along with the rectification report approved by the Committee and general body of the society.".
- 14. Amendment of section 20.—In section 20 of the principal Act, in clause (d), after the word "election" the words "and removal" shall be inserted.
- 15. Amendment of section 22.—In sub-section (1) of section 22 of the principal Act, after the existing proviso, the following proviso shall be inserted, namely:—
- "Provided further that the maximum amount of share capital that an individual member can hold in an Urban Co-operative Bank having Reserve Bank of India licence is limited to five per cent of the value of total paid-up share capital of the bank.".
- 16. Amendment of section 26.—In section 26 of the principal Act, in clause (b) of sub-section (1), for the word "two", the word "three" shall be substituted.
 - 17. Amendment of section 28.—In section 28 of the principal Act,—
 - (i) in the third proviso to sub-section (1),—
- (a) for the words "the committees of the", the words "the committees of all Primary Agricultural Credit Societies and all primary" shall be inserted;
 - (b) for the words "any society", the words "such society" shall be substituted.
 - (ii) provisos to sub-section (1A) shall be omitted.



(iii) in sub-section (1C), for the words "ten thousand rupees", the words "twenty-five thousand rupees" shall be substituted.

(iv) after sub-section (1C), the following sub-section shall be added,—

"(1CA) Notwithstanding anything contained in the Act, rules or the bye-laws of the society, two seats in the Committee of each society shall be reserved for members who shall not exceed the age of forty years on the date of filing of nomination for election, of whom one shall be from the non-reserved category and one shall be a woman from the reservation category provided in sub-section (1) of section 28A.".

(v) for item (iii) of sub-section (1E), the following item shall be substituted, namely:—

"(iii) such bifurcation shall be completed within a period of one year from the date of issue of bifurcation order by the Registrar.".

(vi) for sub-section (1G), the following shall be substituted, namely:—

"(1G) Notwithstanding anything contained in the bye-laws of a society, the Committee in office shall co-opt two persons or representatives who are/were in paid service of a Commercial Bank, Kerala State Co-operative Bank, an Urban Co-operative Bank, Kerala State Agriculture and Rural Development Bank, a Primary Co-operative Agricultural and Rural Development Bank, erstwhile District Co-operative Banks or a Service Co-operative Bank in the Managerial Cadre or Specialization in Co-operation/ Co-operative Management, Management, Agriculture, Economics, Commerce, Public Finance, Law, Rural Development and Information Technology as members of the Committee of such society:

Provided that the number of such co-opted members shall not exceed two in addition to the maximum limit specified in sub-section (1A):

Provided further that such co-opted members shall not have the right to vote in any election of the co-operative society in their capacity as such member and is not eligible to be elected as office bearers of the board:



Provided also that such co-opted members of a co-operative society shall also be members of the board and such members shall be excluded for the purpose of counting the total number of directors specified in sub-section (1A):

Provided also that if the Committee does not co-opt the persons as specified within a period of six months from the date on which the Committee is constituted, the Government or the Registrar, as the case may be, with due notice as may be prescribed shall make such nominations as specified in the sub-section.".

(vii) after sub-section (2), the following shall be added as sub-section (2A),—

"(2A) Notwithstanding anything to the contrary contained in the Act, rules or in the bye-laws of a credit society, no member of the Committee of a society shall be eligible for election to the Committee for more than three consecutive terms, irrespective of whether the term is in full or in part.

Explanation.—For the purpose of this sub-section, "credit society" means the Kerala State Co-operative Bank Limited, Primary Agricultural Credit Societies, Service Co-operative Banks, Regional Co-operative Banks, Rural Banks, Farmer's Service Co-operative Banks, Urban Co-operative Banks, The Kerala State Co-operative Agricultural and Rural Development Bank Limited, Primary Co-operative Agricultural and Rural Development Bank, Urban Co-operative Societies, Agricultural Improvement Co-operative Societies, Employees Credit Societies, Rural Co-operative Societies, Primary Housing Co-operative Societies and Kerala State Housing Federation."

- (viii) in the proviso to sub-section (3), the words "or more than two societies of different types" shall be added at the end.
- 18. Amendment of section 28AB.—In section 28AB of the principal Act, in sub-section (2), after the words "or any other officer of the committee", the words "or a delegate of the society who has been appointed by the committee" shall be inserted.
 - 19. Amendment of section 28B.—In section 28B of the principal Act,—
- (i) In sub-section(1), after the word "societies", the symbols and words ", the state co-operative union and the circle co-operative unions" shall be inserted.



(ii) In sub-section (2) of section 28B, for the words "Special Secretary to Government" the words and symbol "Special Secretary to Government, Law Department" shall be substituted.

20. Amendment of section 29.—In section 29 of the principal Act,—

(i) in sub-section (1),—

(a) in clause (cc), for the word "accounts", the words "audited accounts" shall be substituted;

(b) for clause (ce), the following clause shall be substituted, namely:—

"(ce) consideration of detailed list of all liabilities of members of the Committee and the employees of the society, and their family members, due to the society for the previous financial year.

Explanation.— For the purpose of this clause, "family members" means husband, wife, their children including adopted children and parents; and".

(ii) sub-section (2) shall be substituted as follows, namely:—

"(2) The Registrar or any person deputed by him and the Director of Co-operative Audit or any person deputed by him may have the right to attend in the committee and in the general body meeting of any society."

21. Amendment of section 31.—In sub-section (3) of section 31 of the principal Act, after the words "take part", the words "in the voting for the election of office bearers and" shall be inserted.

22. Amendment of section 32.— In section 32 of the principal Act,—

(i) in sub-section (1),—

(a) after clause (b) the following clause shall be added as clause (ba), namely:—

"(ba) willful disobedience of execution of orders etc., referred to in section 76 of the Act; or ";



- (b) in clause (d), for the words "who need not be members of the society", the words "who shall be from among the members of the society" shall be substituted and the third proviso and Explanation I shall be omitted and in Explanation II the number "II" shall be deleted;
- (c) in clause (e), for the words "two consecutive terms", the words "next one term" shall be substituted.
 - (ii) in sub-section (4), the following words shall be added at the end, namely:—

"including enrollment of members, provided such members shall not have voting rights unless an elected committee ratifies the membership.".

- 23. Amendment of section 33.—In section 33 of the principal Act,—
- (i) in sub-section (1), in clause (b), for the words "who need not be members of the society", the words "who shall be from among the members of the society" shall be substituted.
 - (ii) in sub-section (2),—
- (a) after the words "any officer of the society", the words "including enrollment of members" shall be inserted;
 - (b) the following sentence shall be inserted at the end, namely:—

"The members so enrolled shall not have voting right unless an elected Committee ratifies such membership and if the Committee does not ratify any such membership, shall specify the reasons thereof for such denial.".

- 24. *Insertion of new section 34A*.—In the principal Act, after section 34, the following section shall be inserted, namely:—
- "34A. Maintenance of accounts and adoption of common software.—(1) All co-operative societies shall prepare and keep the books of accounts and financial statements in the form in the generally accepted accounting principle for preparing profit and loss account and balance sheet, which enable double entry book keeping system, as may be prescribed.
- (2) The Registrar shall issue necessary guidelines for installation, maintenance and use of common software to all co-operative societies, as may be prescribed.



- (3) A technical cell with professional and technical team as prescribed shall be established in the office of the Registrar, in consultation with the Government, to inspect the security, reliability, data protection and other aspects connected with software and hardware.".
- 25. Amendment of section 36A.— In section 36A of the principal Act, for the figures, words and symbol "10 to 15 (both inclusive)", the figures, words and symbol "9 to 15 (both inclusive) and 19 to 28 (both inclusive)" shall be substituted.
 - 26. Amendment of section 56.— In section 56 of the principal Act,—
- (i) in sub-section (1), after clause (c), the following clause shall be inserted, namely:—
- "(d) credit five percent of net profit to the Professional Education Fund maintained by the Registrar.".
 - (ii) in sub-section (2), clause (cc) shall be deleted.
- 27. Amendment of section 56A.—In section 56A of the principal Act, the following proviso shall be added, namely:—
- "Provided that, if the immovable property is to be utilized for activities connected with the objectives of the society, it shall seek the prior approval from the Registrar based on the resolution of the general body of the society.".
- 28. Amendment of section 57C.—In section 57C of the principal Act, in sub-section (1), after the words "providing loans for", the words "public purposes and for" shall be inserted.
- 29. *Insertion of new section 57E*.—In the principal Act, after section 57D, the following section shall be inserted, namely:—
- "57E. Co-operative Revival Fund Scheme.—(1) The Government may, by notification in the Gazette, frame a scheme to be called "the Co-operative Revival Fund Scheme" for establishing a fund for the purpose of reviving societies which are weaker or remain in dormant position due to certain extraordinary situation by providing financial assistance subject to such terms and conditions to be specified in the scheme and shall be administered in such manner as may be prescribed.



- (2) There shall be earmarked to the fund,—
- (a) an amount which is not more than fifty percent of the reserve fund, referred to in clause (a) of sub-section (1) of section 56; and
- (b) not more than fifty per cent of the Agriculture Credit Stabilization Fund set apart by Agricultural Credit Societies from their net profit; as and when required;
 - (c) such fund that may be granted by Government from time to time; and
- (d) any other amount which under the provisions of the scheme may be credited to the fund.".
- 30. Amendment of section 59.—In section 59 of the principal Act, after the existing subsection (2), the following sub-section shall be inserted, namely:—
- "(2A) A society shall not sanction loans or advances exceeding the individual maximum borrowing power fixed by the Registrar and as provided in the bye-laws of the society. For any contravention of this provision, the Chief Executive and the Committee of the co-operative society concerned shall be liable for punishment, provided in sub-section (7A) of section 94 of the Act.".
- 31. *Insertion of new sections 59A and 59B*.—In the principal Act, after section 59, the following sections shall be inserted, namely:—
- "59A. *Valuation of property*.—The valuation of immovable property to be pledged as security to a co-operative society shall be valued by an officer/officers authorised by the Committee in cases where the loan amount is below ten lakhs and where the loan amount exceeds ten lakhs, by a panel of five members consisting of two officers including the Chief Executive Officer of the society and two members of the Committee and an independent valuer authorised by the Committee.
- 59B. Purchase of movable and immovable properties by the societies.— Societies shall follow the norms, as may be prescribed, while acquiring movable and immovable properties by utilizing the own fund of the society.".
 - 32. Amendment of section 63.—In section 63 of the principal Act,—



(i) in sub-section (4), after the first proviso, the following proviso shall be added, namely:—

"Provided further that in the case of those societies which are liable to file income tax returns, financial statements for that purpose shall be duly certified by the Auditor, within three months from the end of the financial year.".

(ii) for sub-section (9) and the proviso thereto, the following sub-section shall be substituted, namely:—

"(9) Every co-operative society shall cause to be audited by a team of auditors appointed by the Director of Co-operative Audit in accordance with the scheme approved and notified by the State Government. The composition, structure of the team, mode of conducting audit, mode of processing and preparing audit report shall be included in the scheme approved by the State Government.".

(iii) sub-section (10) shall be substituted as follows, namely:—

"(10) The financial accounts of all apex societies and all urban co-operative banks shall be audited by auditing firms, from among the panel approved by the Director of Co-operative Audit and the administrative matters and related accounts of assisted apex societies shall be audited by the departmental auditors and submit the audit reports to the Director of Co-operative Audit. If the audit discloses any misappropriation or fraud or defalcation of money or property or assets of the society, audit team shall prepare a special report and forward the same to the Director of Co-operative Audit and the Registrar. The Registrar himself, or the Director of Co-operative Audit in consultation with the Registrar, shall forward the special report to the Vigilance Officer appointed under section 68A for detailed inquiry.".

- (iv) in sub-section (12), for the words "who need not be", the words "who shall be from among the" shall be substituted.
 - (v) after sub-section (12), the following sub-section shall be inserted, namely:—

"(12A) No auditor or auditing firms or team of auditors shall be entrusted with the audit of a co-operative society for more than two consecutive audits.".



- 33. Amendment of section 64.—In section 64 of the principal Act,—
 - (i) after sub-section (1), the following sub-sections shall be added, namely:—
- "(1A) In the case of co-operative societies whose accounts are prepared using a common software or any other software approved by the Registrar, the audit includes the audit of information system and evaluation of software as well as hardware.
- (1B) If during the audit of information system and evaluation of software and hardware, any manipulation of records or manipulation in the working of the software or hardware is revealed, the auditor/auditors/audit firms shall inform the manipulations to the Director of Co-operative Audit and the Registrar.
- (1C) The Registrar himself, or the Director of Co-operative Audit in consultation with the Registrar shall inform the manipulations in the system to the Police or Vigilance officer, as the case may be, for investigation.".
- (ii) in sub-section (4A), for the words "one month", the words "fifteen days" shall be substituted and for the words "who need not be", the words "who shall be from among the" shall be substituted.
- (iii) in sub-section (4B), for the words "three months", the words "forty five days" shall be substituted.
 - (iv) in sub-section (5),—
- (a) after the words "The auditor", the words "or team of auditors" shall be inserted;
 - (b) for the words "four months", the words "ninety days" shall be substituted.
 - (v) after sub-section (5), the following sub-section shall be inserted, namely:—
- "(5A) On completion of audit and before submission of audit report to the Director of Co-operative Audit, the auditor or audit team or audit firm, as the case may be, shall discuss the audit findings with the Managing Committee of the society concerned and get their reply in writing."
 - (vi) sub-section (9) shall be substituted as follows, namely:—



"(9) If the result of the audit held under this section discloses any defect in the working of the society, the Committee shall take steps to rectify the defects and irregularities pointed out in the audit report, if any, and place the audit report along with the action taken report before the general body meeting to be held every year and explain therein the said defects or the irregularities. The Committee shall continue to take steps for rectification of all the defects and the irregularities in the audit report and appraise the general body meetings every year till all the defects and the irregularities are rectified. The Committee shall send a report of action taken to the Director of Co-operative Audit and to the Registrar within fifteen days from the date of the general body meeting.".

(vii) after sub-section (9), the following sub-section shall be added, namely:—

"(9A) If the Director of Co-operative Audit or the person authorized by him to carry out the audit of a society is of the opinion that any person had attempted to destroy or to tamper with the records or documents so as to evade legal action on the mischief committed in the society, he shall report the matter to his controlling officer for filing a complaint to the Police or the Vigilance Officer in consultation with the Registrar or the person authorized by him, as the case may be."

- 34. Amendment of section 65.—In section 65 of the principal Act,—
 - (i) in sub-section (1),—
 - (a) clause (b) shall be omitted;
 - (b) for clause (d), the following clause shall be substituted, namely:—

"(d) on an application by the majority of the members of the committee of the society or by not less than one third of the total members of the society or the number of members required for quorum for the General Body meeting, whichever is less; or";

- (c) in clause (f), after the words "by a person", the words "or persons" shall be added.
 - (ii) in sub-section (2), after clause (c), the following clause shall be added, namely:—



"(d) The person/persons related to or involved in the inquiry shall be issued a notice, indicating the matter of inquiry and he/they shall be provided an opportunity of being heard, with proper notice by registered post or in person.".

(iii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2A) When an inquiry made under this section reveals any defect, the Registrar or the person or the persons authorized by him to conduct the inquiry, shall prepare a detailed inquiry report regarding the defects, amount of misappropriation and other losses to the society, with quantification of individual liability. If the inquiry reveals any offence under section 94, the enquiry officer shall prepare a special report and submit it to the Registrar and he shall forward a copy simultaneously to the Police or the Vigilance officer, as the case may be, for further detailed investigation."

- (iv) in sub-section (5), for the words "six months", the words "four months" shall be substituted.
- (v) in sub-section (6), for the words and figure "provisions of section 32", the words and symbol "he may initiate action in accordance with the provisions of this Act." shall be substituted.
 - (vi) after sub-section (6), the following sub-section shall be added, namely:—
- "(7) If any inquiry reveals that any irregularity, misappropriation or fraud or defalcation of money or property or assets of the co-operative society is committed or that any loss is incurred to the society, the Registrar or any officer specifically empowered or authorised by the Registrar in this behalf shall take immediate necessary steps to recover the misappropriated or defalcated money or property or assets of the society through legal actions after assessing the loss.".
 - 35. Amendment of section 66.—In section 66 of the principal Act,—
 - (i) after sub-section (2), the following sub-sections shall be inserted, namely:—
- "(2A) The Registrar may authorize special team of officers under his control for the inspection of apex, central and federal co-operative societies and all other primary co-operative societies.



- (2B) The report of such inspections shall be communicated in writing to the apex, central and federal societies and all primary co-operative societies concerned, within a period of thirty days and the Committee and the chief executive of the society concerned shall be under an obligation to file a para-wise satisfactory compliance report before the Registrar within a period of forty five days from the date of such communication.".
 - (ii) sub-section (6) and the proviso thereto shall be deleted.
 - 36. Amendment of section 66C.—In section 66C of the principal Act,
 - (i) the existing section shall be numbered as sub-section (1).
 - (ii) the clause (f) in sub-section (1) so numbered, shall be re-lettered as clause (g).
 - (iii) before clause (g) so re-lettered, the following clause shall be inserted, namely:—
- "(f) rectification reports approved by the Committee on audit report and the resolution of the General Body of the society.".
- (iv) after sub-section (1), the following shall be inserted as sub-section (2), namely:—
- "(2) Every co-operative society shall submit quarterly returns on the credit activities, duly certified by the chief executive of the co-operative society, which will be duly reviewed by the Registrar and the rectification report shall be submitted on the basis of the report evaluated by the Registrar after each quarter. If any society fails to submit the returns on time, the Registrar shall have the power to impose fine not exceeding Ten Thousand Rupees based on the classification and category of the Society as may be prescribed."
 - 37. Amendment of section 68.—In section 68 of the principal Act,—
- (i) in sub-section (1), after the words "winding up of the society", the words "or on the basis of the report of the Vigilance Officer" shall be inserted.
 - (ii) in sub-section (3),—
- (a) after the figure and symbols "(2),", the words "within a period of sixty days" shall be inserted;



(b) the following proviso shall be added, namely:—

"Provided that such period may, at the discretion of the Registrar and for reason to be recorded in writing, be extended from time to time, however that the extended period shall not exceed sixty days.".

- 38. *Insertion of new section 68B*.—After section 68A, the following may be added as section 68B, namely:—
- "68B. Power of Government or Registrar to deal with irregularities etc.—(1) The Government or the Registrar, as the case may be, may forward the cases of misappropriation or irregularities or corruption in the society which comes under the provisions of the Indian Penal Code, 1860 or/and of the Prevention of Corruption Act, 1988, to the Police or Vigilance and Anti-Corruption Bureau, as the case may be, for investigation and further action.
- (2) The Registrar shall be the authority to accord sanction for inquiry/enquiry or investigation and also for taking cognizance of an offence under the Prevention of Corruption Act, 1988 against the members of the Committee and/or officers and servants of the society.
- (3) In the case of Chief Executive Officers appointed by the Government, the Secretary to Government, Co-operation Department shall be the sanctioning authority.".
 - 39. Amendment of section 69.—In section 69 of the principal Act, in sub-section (1),—
 - (i) for clause (h), the following clause shall be substituted, namely:—
 - "(h) between the society and a creditor of the society; or".
- (ii) after clause (h), the following clauses shall be added as clause (i) and (j), namely:—
 - "(i) between the co-operative society and its subsidiaries under section 14AA; or
- (j) between the members of the partnership formed under section 14B, such dispute shall be referred to the Co-operative Arbitration Court constituted under section 70A in the case of non-monetary disputes and to the Registrar, in the case of monetary disputes; and the Arbitration Court, or the Registrar, as the case may be, shall decide such dispute and no



other court or other authority shall have jurisdiction to entertain any suit or other proceedings in respect of such dispute.".

- 40. Amendment of section 69A.—In section 69A of the principal Act, in sub-section (1), the words "dealing with banking business" shall be omitted.
- 41. Amendment of section 70.—In section 70 of the principal Act, in sub-section (6), after the words "pass an award", the words "within a period of one year in cases where monetary matters are involved" shall be inserted.
- 42. Amendment of section 70A.—In section 70A of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—
- "(2) The presiding officer of the Arbitration Court shall be an officer of and above the rank of a Munsiff-Magistrate of the judicial service.".
 - 43. Amendment of section 73.—In section 73 of the principal Act,—
- (i) in sub-section (2A) and its Explanation, for the words "three years", the words "two years" shall be substituted.
- (ii) in sub-section (2A), after the Explanation, the following provisos shall be added, namely:—

"Provided that if the winding up proceedings cannot be completed within a period of two years from the date of appointment of liquidator under sub-section (1) of section 72, the liquidator shall submit a report to the Government through the Registrar stating the procedural constraints which prevent him to complete the proceedings and in such cases issue the final order with the permission of the Government, within the time stipulated by the Government as may be prescribed:

Provided however that such extension shall not exceed a period of one year.".

- 44. Amendment of section 74C.—In section 74C of the principal Act,—
 - (i) the existing section shall be numbered as sub-section (1);
- (ii) after sub-section (1) so numbered, the following sub-section shall be added, namely:—



- "(2) The Registrar shall suggest remedial action to Government to restructure the activities, if necessary, based on the report of inspection.".
- 45. Amendment of section 76.—In section 76 of the principal Act, after the words, figures and bracket "sub-section (2) of section 68", the words, figures and letter "or every order of the Ombudsman, provided under section 69A, or an order" shall be inserted.
 - 46. Amendment of section 80.—In section 80 of the principal Act,—
 - (i) in sub-section (3), the following sentence shall be added at the end, namely:—

"The appointment shall be regularised only after verifying his/her character and antecedents on subsequent police verification, as may be prescribed.".

- (ii) in sub-section (3A),—
- (a) after the words "servants of the societies", the words "except the chief executive of the societies" shall be inserted;
 - (b) the following sentence shall be added at the end, namely:—

"The appointment of Chief Executive of apex societies shall be made by the Government after fixing qualifications.".

- (iii) in sub-section (5),—
 - (a) for the words "three percent", the words "four per cent" shall be substituted;
- (b) in the proviso, for the words "thirty three", the words "twenty five" shall be substituted.
- 47. Amendment of section 80A.—In section 80A of the principal Act, in sub-section (1), after the words "of this Act", the words "and for the employees of Co-operative Unions in the State" shall be inserted.
- 48. Amendment of section 80B.—In section 80B of the principal Act, for sub-section (1), the following shall be substituted, namely:—



"(1) Notwithstanding anything contained in this Act or the rules made thereunder or in the bye-laws of any society relating to the recruitment of officers and servants thereof, but subject to section 80BB, the Government shall, by notification in the Gazette, constitute a Co-operative Examination Board for the conduct of written examination for all direct recruitment to the posts of and above the category of Junior Clerks in all co-operative societies, Boards and other institutions under the control of the Registrar:

Provided that the Registrar may, taking into consideration the financial capacity and viability of such society, exempt any society or class of societies from the provisions of this sub-section, in the manner as may be prescribed.".

- 49. Amendment of section 88.—In section 88 of the principal Act, for clause (e) of subsection (1), the following clause shall be substituted, namely:—
- "(e) the Assistant Director of Co-operative Audit having jurisdiction over the circle, *ex-officio*;".
- 50. Amendment of section 88B.—In clause (iii) of section 88B of the principal Act, after the words "an officer", the words "or an administrator or an administrative committee consisting of not more than three persons, one among them shall be the convenor" shall be inserted.
 - 51. Amendment of section 89.—In section 89 of the principal Act, in sub-section (4),—
- (i) in clause (d), for the word, letter and bracket "clause (c)", the word, letter and bracket "clause (b)" shall be substituted.
- (ii) in clause (e), for the word, letter and bracket "clause (d)", the word, letter and bracket "clause (c)" shall be substituted.
- (iii) in clause (f), for the word, letter and bracket "clause (e)", the word, letter and bracket "clause (d)" shall be substituted.
- 52. Amendment of section 89B.—In clause (iii) of section 89B of the principal Act, after the words "Co-operative Department", the words "not below the rank of Additional Registrar or an administrator or an administrative committee consisting of three persons, one among them shall be the Convenor" shall be inserted.



- 53. Amendment of section 91.—In section 91 of the principal Act, in clause (c) of subsection (1), before the words "to spread", the words "to establish educational institutions and" shall be inserted.
 - 54. Amendment of section 94.—In section 94 of the principal Act,—
- (i) in sub-section (2), for the words "two thousand", the words "five thousand" shall be substituted.
- (ii) in sub-section (3), for the words "two thousand", the words "five thousand" shall be substituted.
- (iii) in sub-section (4), for the words "five thousand", the words "ten thousand" shall be substituted.
- (iv) in sub-section (4A), for the words "five thousand", the words "ten thousand" shall be substituted.
- (v) in sub-section (4B), for the words "one thousand", the words "five thousand" shall be substituted.
- (vi) in sub-section (5), in clause (b), for the words "five thousand", the words "ten thousand" shall be substituted.
- (vii) in sub-section (6), for the words "five thousand", the words "ten thousand" shall be substituted.
- (viii) in sub-section (7), for the words "five thousand", the words "ten thousand" shall be substituted.
- (ix) after sub-section (7), the following shall be added as sub-section (7A), namely:—
- "(7A) Any Chief Executive and the Committee of the Co-operative society who contravenes the provisions of sub-section (3) of section 59 shall be punishable with fine which may extend to ten thousand rupees."
- (x) in sub-section (10), for the brackets, figures, symbols and word "(6) and (7)", the brackets, figures, symbol, word and letter "(6), (7) and (7A)" shall be substituted.



- 55. Amendment of section 95.—In sub-section (4) of section 95 of the principal Act, for the brackets, figures, symbols and word "(2), (3), (4), (5), (6) and (7)", the brackets, figures, symbols, word and letter "(2), (3), (4), (5), (6), (7) and (7A)" shall be substituted.
- 56. *Insertion of new section 106A*.—In the principal Act, after section 106, the following section shall be inserted, namely: —
- "106A. *Power to remove difficulties*.—(1) If any difficulty arises in giving effect to the provisions of this Act, as amended by the Kerala Co-operative Societies (Amendment) Act, 2023, the State Government may, by general or special order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as which appear it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the commencement of the Kerala Co-operative Societies (Amendment) Act, 2023.

- (2) Every order made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly.".
- 57. *Amendment of Schedule I*.—In the Schedule I of the principal Act, after serial number 15, the following serial numbers and entries shall be added, namely:—
 - "16. Kerala State Women Co-operative Federation Limited (VANITHAFED).
 - 17. Kerala State Co-operative Tourism Federation Limited (TOURFED).
 - 18. Kerala State Labour Co-operative Federation Limited (LABOURFED).
 - 19. Kerala State Co-operative Hospital Federation Limited (HOSPITALFED).".



കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-എച്ച്) വകുപ്പ് വിജ്ഞാപനം

നമ്പർ 142/ലെഗ്.എച്ച്2/2022/നിയമം.

തിരുവനന്തപുരം, 2024 ജൂൺ 7 1199 ഇടവം 24 1946 ജേഷ്ഠം 17.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2024 ഏപ്രിൽ 26-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

കെ. ജി. സനൽ കുമാർ, *നിയമ സെക്രട്ടറി.*



2024-ലെ 9-ാം ആക്റ്റ് 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റ്

1969-ലെ കേരള സഹകരണ സംഘ ആക്റ്റ് വീണ്ടും ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

<u>പീഠിക</u>.—1969-ലെ കേരള സഹകരണ സംഘ ആക്റ്റ് (1969-ലെ 21-ാം ആക്റ്റ്) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിനാലാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

- 1. <u>ചൂരുക്കപ്പേരും പ്രാരംഭവും</u>.—(1) ഈ ആക്റ്റിന് 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.
 - (2) ഇത് ഉടൻ പ്രാബല്യത്തിൽ വരുന്നതാണ്.
- 2. <u>2-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—1969-ലെ കേരള സഹകരണ സംഘ ആക്റ്റിന്റെ (1969-ലെ 21-ാം ആക്റ്റ്) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 2-ാം വകുപ്പിൽ,—
- (i) (എബി) ഖണ്ഡത്തിൽ താഴെപ്പറയുന്ന വാചകം അവസാന ഭാഗത്തായി കൂട്ടിച്ചേർക്കേണ്ടതാണ്, അതായത്:—

"അക്കൗണ്ടുകൾ കമ്പ്യൂട്ടർവത്ക്കരിച്ചിട്ടുള്ള സഹകരണ സംഘങ്ങളുടെ കാര്യത്തിൽ, അക്കൗണ്ടുകളുടെ സോഫ്റ്റ്വെയർ സൊല്യൂഷൻസ് മുഖേനയുള്ള ഒത്തുനോക്കലും ഇൻഫർമേഷൻ സിസ്റ്റത്തിന്റെ ആഡിറ്റ് ചെയ്യലും ഡാറ്റാ മൈഗ്രേഷനും ഇതിൽ ഉൾപ്പെടുന്നു.".

(ii) (എസി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—



"(എഡി) "അഡ്മിനിസ്ട്രേറ്റീവ് ആഡിറ്റ്" എന്നാൽ സംഘത്തിന്റെ രൂപീകരണം, നടത്തിപ്പും സ്ഥാപനവും, ബുക്കുകളുടെയും അക്കൗണ്ടുകളുടെയും മറ്റ് രേഖകളുടെയും സൂക്ഷിക്കൽ, ആഭ്യന്തര നിയന്ത്രണ സംവിധാനം ഉൾപ്പെടെയുളള സംഘത്തിന്റെ എല്ലാ കാര്യങ്ങളും, സഹകരണ തത്വങ്ങൾക്കനുസരിച്ച് അംഗങ്ങളുടെ സാമ്പത്തിക ക്ഷേമം പ്രോത്സാഹിപ്പിക്കുന്നതിന് അതിന്റെ പ്രവർത്തനങ്ങൾ എത്രത്തോളം ഉപയോഗപ്രദമായിരുന്നു എന്നതിന്റെയും സസൂക്ഷ്മമായ വിലയിരുത്തൽ എന്നർത്ഥമാകുന്നതും ഇതിൽ കംപ്ലയൻസ് ആഡിറ്റും പെർഫോർമൻസ് ആഡിറ്റും ഐ.റ്റി. ആഡിറ്റും ഉൾപ്പെടുന്നതുമാകുന്നു;".

(iii) (ഡിഎ) ഖണ്ഡത്തിനു ശേഷം, താഴെപ്പറയുന്ന ഖണ്ഡങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഡിബി) "പ്രാഥമിക കാർഷിക വായ്പാ സംഘങ്ങൾക്കുളള പൊതു സോഫ്റ്റ്വെയർ" എന്നാൽ പ്രാഥമിക കാർഷിക വായ്പാ സംഘങ്ങളുടെ മുഴുവൻ ദൈനംദിന പ്രവർത്തനങ്ങളും ഉൾക്കൊള്ളുന്ന, ഒരു കേന്ദ്രീകൃത രൂപകൽപ്പനയിലൂടെയുളള, ഫലപ്രദമായ ഒരു സോഫ്റ്റ്വെയർ സൊല്യൂഷൻ എന്ന് അർത്ഥമാകുന്നു.

(ഡിസി) "കൺസോർഷ്യം" എന്നാൽ പൊതു ആവശ്യത്തിനായി ധനസഹായം ലഭ്യമാക്കുന്നതിനുള്ള ഫണ്ട് സ്വരൂപിക്കുന്നതിനു വേണ്ടി ഒരു പുതിയ സ്ഥാപനം ഉണ്ടാക്കുക എന്ന പൊതു ഉദ്ദേശ്യത്തിന്റെ അടിസ്ഥാനത്തിൽ, സംസ്ഥാന സർക്കാരിന്റെ അംഗീകാരത്തോടെ, രൂപീകൃതമായ സഹകരണ സംഘങ്ങളുടെ ഒരു ഔപചാരിക കൂട്ടായ്മ എന്നർത്ഥമാകുന്നു;".

(iv) (ഐബി) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഐബി) "ഫെഡറൽ സഹകരണ സംഘം" എന്നാൽ അതിന്റെ പ്രവർത്തന മേഖലയായി ഒന്നിൽ കൂടുതൽ ജില്ലകളുളളതും സംസ്ഥാന സർക്കാരോ വ്യക്തികളോ മറ്റ് സഹകരണ സംഘങ്ങളോ അതിന്റെ അംഗങ്ങളായിട്ടുളളതുമായ ഒരു സഹകരണ സംഘം എന്നർത്ഥമാകുന്നു. എന്നാൽ, സംഘത്തിലെ വ്യക്തിഗത അംഗങ്ങളുടെ എണ്ണം സംഘത്തിന്റെ മൊത്തം അംഗസംഖ്യയുടെ ഇരുപത്തിയഞ്ച് ശതമാനത്തിൽ അധികരിക്കാൻ പാടുളളതല്ല:



എന്നാൽ, വ്യക്തിഗത അംഗങ്ങളുടെ എണ്ണം സംബന്ധിച്ചുളള വ്യവസ്ഥ 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റ് പ്രാബല്യത്തിൽ വരുന്നതിനു മുമ്പ് നിലവിലുണ്ടായിരുന്ന സംഘങ്ങൾക്ക് ബാധകമാകുന്നതല്ല;".

(v) (ഒഎഎ) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഒഎഎ) "പ്രാഥമിക കാർഷിക വായ്പാ സംഘം" എന്നാൽ, കാർഷിക ആവശ്യങ്ങൾക്കോ അനുബന്ധ കാർഷിക പ്രവർത്തനങ്ങൾക്കോ വേണ്ടി അതിന്റെ അംഗങ്ങൾക്ക് സാമ്പത്തിക സഹായം നൽകുക എന്നത് പ്രാഥമിക ലക്ഷ്യമോ പ്രധാന ബിസിനസ്സോ ആയിട്ടുള്ളതും, പ്രവർത്തന മേഖല ഒരു വില്ലേജിലോ, പഞ്ചായത്തിലോ, മുനിസിപ്പാലിറ്റിയിലോ ആയി പരിമിതപ്പെടുത്തിയിട്ടുള്ളതുമായ ഒരു സർവ്വീസ് സഹകരണ സംഘം, സർവ്വീസ് സഹകരണ ബാങ്ക്, ഒരു കാർഷിക സർവ്വീസ് സഹകരണ ബാങ്ക് അല്ലെങ്കിൽ ഒരു ഗ്രാമീണ ബാങ്ക് എന്നർത്ഥമാകുന്നതും അത്തരം വായ്പകളുടെയും അഡ്വാൻസുകളുടെയും പലിശ നിരക്കും പ്രവർത്തന മേഖലയും രജിസ്ട്രാർ നിശ്ചയിച്ച പ്രകാരമായിരിക്കുന്നതുമാണ്:

എന്നാൽ, പ്രവർത്തന മേഖലയെ സംബന്ധിച്ചുളള നിയന്ത്രണം 2000 ജനുവരി 1-ന് നിലവിലുണ്ടായിരുന്ന സംഘങ്ങൾക്കോ ബാങ്കുകൾക്കോ ബാധകമാകുന്നതല്ല.".

(vi) (ഒബി) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഒബി) "പ്രാഥമിക വായ്പാ സംഘം" എന്നാൽ അതിന്റെ അംഗങ്ങൾക്ക് കടം നൽകുന്നതിനും നിക്ഷേപത്തിനും വേണ്ടി അതിന്റെ അംഗങ്ങളിൽ നിന്നും നിക്ഷേപം സ്വീകരിക്കുക എന്നത് അതിന്റെ പ്രാഥമിക ലക്ഷ്യമോ പ്രധാന ബിസിനസ്സോ ആയതും അതിന്റെ ഉപനിയമങ്ങൾ പ്രകാരം മറ്റ് സഹകരണ സംഘങ്ങളെ അതിന്റെ അംഗങ്ങളാക്കാൻ അനുവദിക്കാത്തതുമായ പ്രാഥമിക കാർഷിക ക്രെഡിറ്റ് സംഘം ഒഴികെയുളള സഹകരണ സംഘം എന്നർത്ഥമാകുന്നു;".

(vii) (ഒഡി) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—



"(ഒഡി) "പ്രാഥമിക സഹകരണ സംഘം" എന്നാൽ സംസ്ഥാനത്തെ ഒരു റവന്യൂ ജില്ലയിലോ ഒന്നിലധികം ജില്ലകളിലോപെടുന്ന, ഏതെങ്കിലും വിനിർദ്ദേശിക്കപ്പെട്ട പ്രദേശത്ത് അധികാരിത ഉള്ളതും വ്യക്തികളും, മറ്റ് സംഘങ്ങളും, സംസ്ഥാന സർക്കാരും, തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളും അതിന്റെ അംഗങ്ങളായിട്ടുളളതുമായ ഒരു സംഘം എന്നർത്ഥമാകുന്നു;".

- (viii) (പി) ഖണ്ഡത്തിൽ "ഏതൊരു ആളും" എന്നീ വാക്കുകൾക്കു പകരം "സംസ്ഥാന സർക്കാരിന്റെ മറ്റേതൊരു ഉദ്യോഗസ്ഥനും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ix) (ക്യുബി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ക്യൂബിഎ) സംഘങ്ങൾ" "സാമൂഹ്യ സഹകരണ എന്നാൽ ഭിന്നശേഷിക്കാർ, പ്രായമായവർ, ട്രാൻസ്ജെന്ററുകൾ, വിഷാദം ബാധിച്ച ആളുകൾ, മാനസിക വെല്ലുവിളികൾ നേരിടുന്നവർ പോലുള്ള സാമൂഹിക വിഭാഗങ്ങളുടെ ക്ഷേമത്തിനു വേണ്ടി രൂപീകരിച്ച പ്രാഥമിക സംഘങ്ങൾ സഹകരണ എന്നർത്ഥമാകുന്നു;".

- (x) (ആർഎ) ഖണ്ഡത്തിൽ, "സംസ്ഥാന സഹകരണ കാർഷിക-ഗ്രാമീണ വികസന ബാങ്ക്" എന്നീ വാക്കുകൾക്കു മുമ്പായി "കേരള" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (xi) (യു) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(വി) "യുവജന സഹകരണ സംഘങ്ങൾ" എന്നാൽ ഒരു ജില്ലയ്ക്കകത്ത് പ്രവർത്തനപരിധിയുള്ളതും തൊഴിലവസരവും വരുമാനവും സൃഷ്ടിക്കൽ, യുവജനക്ഷേമം എന്നീ ലക്ഷ്യങ്ങളോടെ സംരഭകത്വം, പുതിയ സാങ്കേതികവിദ്യ, നൂതന വിദ്യകൾ, സ്റ്റാർട്ട്-അപ്പുകൾ എന്നിവ പ്രോത്സാഹിപ്പിക്കുന്നതിനുമായി രജിസ്റ്റർ ചെയ്തിട്ടുള്ള സഹകരണ സംഘങ്ങൾ എന്നർത്ഥമാകുന്നു.".
 - 3. <u>3-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 3-ാം വകുപ്പിൽ,—



- (i) (1)-ാം ഉപവകുപ്പിൽ "ഒരു വ്യക്തിയെ" എന്നീ വാക്കുകൾക്കു പകരം "സംസ്ഥാന സർക്കാരിന്റെ ഒരു ഓഫീസറെ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ii) (2)-ാം ഉപവകുപ്പിൽ "ഏതൊരാൾക്കും" എന്ന വാക്കിനു പകരം "സംസ്ഥാന സർക്കാരിന്റെ ഏതൊരു ഓഫീസർക്കും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

4. <u>7-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 7-ാം വകുപ്പിൽ,—

(i) (1)-ാം ഉപവകുപ്പിൽ,—

(എ) (ഡി) ഖണ്ഡത്തിൽ "ചട്ടങ്ങൾ" എന്ന വാക്കിനും ചിഹ്നത്തിനും ശേഷം വരുന്ന "ആന്റ്" എന്ന വാക്ക് നീക്കം ചെയ്യേണ്ടതാണ്;

(ബി) (ഇ) ഖണ്ഡത്തിൽ, "രജിസ്ട്രാർക്ക് ബോദ്ധ്യമായാൽ അദ്ദേഹത്തിന് അപേക്ഷ സ്വീകരിച്ച തീയതി മുതൽ തൊണ്ണൂറ് ദിവസത്തിനകം ആ സംഘവും അതിന്റെ ഉപനിയമങ്ങളും രജിസ്റ്റർ ചെയ്യാവുന്നതാണ്." എന്നീ വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം "; കൂടാതെ" എന്ന ചിഹ്നവും വാക്കും ചേർക്കേണ്ടതാണ്;

(സി) (ഇ) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(എഫ്) ഏറ്റവും കുറഞ്ഞ ഓഹരി മൂലധനമായി നിർദ്ദിഷ്ട വായ്പാ സംഘങ്ങൾ രണ്ടു ലക്ഷത്തി അൻപതിനായിരം രൂപ സമാഹരിച്ചെന്നും വായ്പേതര സഹകരണ സംഘങ്ങൾ ഒരു ലക്ഷം രൂപ സമാഹരിച്ചെന്നും;

രജിസ്ട്രാർക്ക് ബോദ്ധ്യമായാൽ അദ്ദേഹത്തിന് അപേക്ഷ സ്വീകരിച്ച തീയതി മുതൽ അറുപത് ദിവസത്തിനകം ആ സംഘവും അതിന്റെ ഉപനിയമങ്ങളും രജിസ്റ്റർ ചെയ്യാവുന്നതാണ്:

എന്നാൽ, ഈ ഖണ്ഡത്തിലെ ഏറ്റവും കുറഞ്ഞ ഓഹരി മൂലധനം സംബന്ധിച്ച വ്യവസ്ഥ പട്ടിക ജാതികൾ/പട്ടിക വർഗ്ഗങ്ങൾ, മത്സ്യബന്ധനം, വനിത, ട്രാൻസ്ജെന്ററുകൾ, പ്രാഥമിക ആനന്ദ് മാതൃകാ ക്ഷീരോൽപ്പാദക സഹകരണ സംഘങ്ങൾ, സ്കൂളുകൾ, കോളേജുകൾ, പരമ്പരാഗത വ്യാവസായിക സഹകരണ സംഘങ്ങൾ എന്നിവയ്ക്ക് ബാധകമാകുന്നതല്ല.".



- (ii) (2)-ാം ഉപവകുപ്പിൽ "ഏഴ് ദിവസത്തിനകം" എന്നീ വാക്കുകൾക്കു പകരം "പതിനഞ്ച് ദിവസത്തിനകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (iii) (3)-ാം ഉപവകുപ്പിൽ "തൊണ്ണൂറ് ദിവസത്തിനകം" എന്നീ വാക്കുകൾക്കു പകരം "അറുപത് ദിവസത്തിനകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 5. <u>8എ വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 8എ വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിൽ "അറുപത് ദിവസത്തിനുള്ളിൽ" എന്നീ വാക്കുകൾ എവിടെയൊക്കെയാണോ വരുന്നത് അവിടെയെല്ലാം "നാൽപ്പത്തിയഞ്ച് ദിവസത്തിനുള്ളിൽ" എന്നീ വാക്കുകൾ പകരം ചേർക്കേണ്ടതാണ്.

6. <u>14-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 14-ാം വകുപ്പിൽ,—

(i) 14-ാം വകുപ്പിന്റെ മാർജിനൽ ശീർഷകത്തിൽ "കൂട്ടിച്ചേർക്കുകയും" എന്ന വാക്കിന് ശേഷം "ലയിക്കുകയും" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

(ii) (1)-ാം ഉപവകുപ്പിൽ,—

- (എ) "സംഘത്തിന്," എന്ന വാക്കിനും ചിഹ്നത്തിനും ശേഷം "രജിസ്ട്രാറുടെ മുൻകൂട്ടിയുള്ള അംഗീകാരത്തോടു കൂടിയും," എന്നീ വാക്കുകളും ചിഹ്നവും ചേർക്കേണ്ടതാണ്;
- (ബി) "മൂന്നിൽ രണ്ടു ഭാഗത്തിന്റെ" എന്നീ വാക്കുകൾക്കു പകരം "കേവല" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (iii) (2)-ാം ഉപവകുപ്പിൽ, "സംഘങ്ങൾക്ക്," എന്ന വാക്കിനും ചിഹ്നത്തിനും ശേഷം "രജിസ്ട്രാറുടെ മുൻകൂട്ടിയുളള അംഗീകാരത്തോടു കൂടിയും," എന്നീ വാക്കുകളും ചിഹ്നവും ചേർക്കേണ്ടതും "മൂന്നിൽ രണ്ടു ഭാഗത്തിന്റെ" എന്നീ വാക്കുകൾക്കു പകരം "കേവല" എന്ന വാക്ക് ചേർക്കേണ്ടതുമാണ്.
- (iv) (2)-ാം ഉപവകുപ്പിനു ശേഷം (2എ) ഉപവകുപ്പായി താഴെപ്പറയുന്നവ ചേർക്കേണ്ടതാണ്,—
- "(2എ) നിലവിലുള്ള മറ്റേതെങ്കിലും നിയമത്തിലോ ചട്ടങ്ങളിലോ ഏതൊരു സംഘത്തിന്റെയും ഉപനിയമങ്ങളിലോ വിരുദ്ധമായി എന്തുതന്നെ അടങ്ങിയിരുന്നാലും അങ്ങനെയുള്ള സംഘത്തിന്റെ ജനറൽ ബോഡി യോഗത്തിൽ കേവല ഭൂരിപക്ഷത്തിൽ



പ്രമേയം പാസ്സാക്കി ഒന്നോ അതിലധികമോ സംഘങ്ങൾക്ക് മറ്റ് ഏതെങ്കിലും സംഘവുമായി ലയിക്കാവുന്നതാണ്:

എന്നാൽ, അങ്ങനെയുള്ള ലയനം നടപ്പിലാക്കുന്നതിന് മുമ്പ്, പ്രമേയം പാസ്സാക്കിക്കൊണ്ട് ഏതൊരു സംഘവുമായാണോ ലയനത്തിൽ ഏർപ്പെടേണ്ടത് ആ സംഘം അതിന്റെ ജനറൽ ബോഡി യോഗത്തിൽ കേവല ഭൂരിപക്ഷത്തോടെ പാസ്സാക്കിയ ഒരു പ്രമേയത്തിലൂടെ അത്തരം ലയനത്തിന് അംഗീകാരം നൽകേണ്ടതാണ്.".

- (v) (3)-ാം ഉപവകുപ്പിൽ, "(2)-ാം ഉപവകുപ്പോ" എന്ന ചിഹ്നത്തിനും അക്കത്തിനും വാക്കിനും പകരം "(2)-ാം ഉപവകുപ്പോ അല്ലെങ്കിൽ (2എ) ഉപവകുപ്പോ" എന്ന ചിഹ്നങ്ങളും അക്കങ്ങളും വാക്കുകളും ചേർക്കേണ്ടതും "കൈമാറ്റമോ, വിഭജനമോ, കൂട്ടിച്ചേർക്കലോ" എന്നീ വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം "കൂട്ടിച്ചേർക്കലോ, ലയനമോ, കൈമാറ്റമോ അല്ലെങ്കിൽ വിഭജനമോ" എന്നീ വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതുമാണ്.
- (vi) (7)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(8) (1)-ാം ഉപവകുപ്പോ (2)-ാം ഉപവകുപ്പോ അല്ലെങ്കിൽ (2എ) ഉപവകുപ്പോ പ്രകാരം പ്രസ്തുത സംഘങ്ങൾ തയ്യാറാക്കിയതും രജിസ്ട്രാർ അംഗീകരിച്ചതുമായ ആസ്തികളും ബാദ്ധ്യതകളും കൈമാറുന്നതിനുള്ള വിശദമായ പദ്ധതിയും ലയന പദ്ധതിയും, അതതു സംഗതിപോലെ, രജിസ്ട്രാറും സംഘങ്ങളും പ്രസിദ്ധീകരിക്കേണ്ടതാണ്.".
 - 7. <u>14എഎ</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 14<u>എഎ</u> വകുപ്പിൽ,—
- (i) (2)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(2എ) അനുബന്ധ സ്ഥാപനങ്ങളിലേയ്ക്കുളള ഓഹരിമൂലധന വിഹിതമോ സാമ്പത്തിക സഹായമോ 56-ാം വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിൽ വ്യവസ്ഥ ചെയ്തിട്ടുള്ള പ്രകാരം സംഘത്തിന്റെ മിച്ച അറ്റാദായത്തിൽ നിന്നും വഹിക്കേണ്ടതും അനുബന്ധ സ്ഥാപനങ്ങളിലേയ്ക്കുളള ഓഹരി മൂലധനം ഒഴികെയുള്ള ഏതൊരു തുടർ നിക്ഷേപവും,



രജിസ്ട്രാർ നിർദ്ദേശിക്കുന്ന മാനദണ്ഡങ്ങൾക്ക് വിധേയമായി സംഘം/ബാങ്കിൽ നിന്നും വായ്പയായി അനുവദിച്ചു നൽകേണ്ടതാണ്.

(2<u>ബി</u>) സർക്കാരിൽ നിന്ന് സാമ്പത്തിക സഹായം സ്വീകരിച്ച ഏതൊരു സംഘവും/ബാങ്കും അനുബന്ധസ്ഥാപനങ്ങളിലെ ഡയറക്ടർ ബോർഡിൽ കേരള സർക്കാരിന്റെ നോമിനികളെ, നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം, ഉൾപ്പെടുത്തേണ്ടതാണ്.

(2<u>സി</u>) രജിസ്ട്രാർ, അനുബന്ധസ്ഥാപനങ്ങളുടെ ആഡിറ്റ്, രേഖകളുടെ പരിശോധനയും ഒത്തുനോക്കലും നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം, നടത്തേണ്ടതാണ്;

(2<u>ഡി)</u> അനുബന്ധസ്ഥാപനങ്ങൾക്ക് സംഘം/ബാങ്കിൽ നിന്നും ഏതെങ്കിലും ഓഹരി മൂലധന വിഹിതമോ സാമ്പത്തിക സഹായമോ നൽകുന്നത്, ബന്ധപ്പെട്ട സംഘം/ബാങ്കിന്റെ പൊതുയോഗം പാസ്സാക്കിയ പ്രമേയത്തിന്റെ അടിസ്ഥാനത്തിൽ രജിസ്ട്രാറുടെ മുൻകൂർ അംഗീകാരത്തോടെ ആയിരിക്കേണ്ടതാണ്.

- (2ഇ) സംഘം അതിന്റെ അനുബന്ധസ്ഥാപനങ്ങൾക്ക് ഫണ്ട് കൈമാറുന്നതും ആസ്തികൾ പണയപ്പെടുത്തുന്നതും പ്രസ്തുത സംഘം/ബാങ്കിന്റെ പൊതുയോഗം പാസ്സാക്കുന്ന പ്രമേയത്തിന്റെ അടിസ്ഥാനത്തിൽ, സർക്കാരിന്റെ മുൻകൂട്ടിയുള്ള അനുമതിയോടെ ആയിരിക്കേണ്ടതാണ്.".
- (ii) നിലവിലുള്ള (3)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(4) വകുപ്പിലെ മുൻപറഞ്ഞ വ്യവസ്ഥകളിൽ ഈ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും, 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റിന്റെ പ്രാരംഭത്തിനോ അതിനുശേഷമോ യാതൊരു അനുബന്ധസ്ഥാപനത്തെയും ഈ വകുപ്പ് പ്രകാരം പ്രോത്സാഹിപ്പിക്കാൻ പാടില്ലാത്തതും എന്നാൽ, 2023-ലെ കേരള സഹകരണ ആക്റ്റിന്റെ സംഘ (ഭേദഗതി) പ്രാരംഭത്തിനു തൊട്ടുമുൻപ് രജിസ്റ്റർ പ്രവർത്തിക്കുന്ന നിലവിലുള്ള അനുബന്ധസ്ഥാപനങ്ങൾ മുൻപറഞ്ഞ (1) മുതൽ (3) വരെയുള്ള ഉപവകുപ്പുകളിലെ വ്യവസ്ഥകൾക്ക് വിധേയമായി നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം അതിന്റെ പ്രവർത്തനം തുടരേണ്ടതുമാണ്.".
 - 8. 14<u>ബി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 14<u>ബി</u> വകുപ്പിൽ,—



(i) നിലവിലെ (1)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1എ) സഹകരണ സംഘങ്ങളുടെ അത്തരം പങ്കാളിത്ത രൂപീകരണത്തിന് വേണ്ട വിശദമായ പ്രോജക്ട് റിപ്പോർട്ട് ബന്ധപ്പെട്ട സംഘങ്ങൾ തയ്യാറാക്കേണ്ടതും ആയത്, അംഗീകാരത്തിനായി, അങ്ങനെയുളള സംഘങ്ങളുടെ പൊതുയോഗങ്ങളിൽ സമർപ്പിക്കേണ്ടതുമാണ്.

(1<u>ണി</u>) സഹകരണ സംഘങ്ങളുടെ അത്തരം പങ്കാളിത്ത രൂപീകരണം അംഗീകരിക്കുന്നതിനായി, സഹകരണ സംഘത്തിന്റെ പൊതുയോഗങ്ങൾ അംഗീകരിച്ച പ്രോജക്ട് റിപ്പോർട്ട് നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം, രജിസ്ട്രാർ മുഖേന, സർക്കാരിന് സമർപ്പിക്കേണ്ടതാണ്.

(1<u>സി</u>) രജിസ്ട്രാർ, അങ്ങനെയുള്ള സംഘങ്ങളുടെ ആഡിറ്റ്, രേഖകളുടെ പരിശോധനയും ഒത്തുനോക്കലും നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം നടത്തേണ്ടതാണ്.

(1<u>ഡി)</u> അത്തരം പങ്കാളിത്തത്തിന് പണം സമാഹരിക്കുന്ന സംഗതിയിൽ, സഹകരണ സംഘങ്ങളുടെ പങ്കാളിത്തം, നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം സർക്കാരിന്റെ മുൻകൂർ അനുമതി തേടേണ്ടതാണ്.".

- 9. <u>15-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 15-ാം വകുപ്പിന്റെ (3)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(4) 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾക്കനുസൃതമായി ഒന്നോ അതിലധികമോ സംഘങ്ങൾ മറ്റൊരു സംഘവുമായി ലയിക്കുമ്പോൾ ലയനത്തിൽ ഏർപ്പെട്ട ഓരോ സംഘത്തിന്റെയും രജിസ്ട്രേഷൻ റദ്ദാകുന്നതും അത് പിരിച്ചുവിട്ടതായി കരുതപ്പെടേണ്ടതും ഒരു കോർപ്പറേറ്റ് നികായം അല്ലാതായി തീരുന്നതുമാണ്.".
- 10. <u>16-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 16-ാം വകുപ്പിൽ, നിലവിലെ (1)-ാം ഉപവകുപ്പിന്റെ (എ) ഖണ്ഡത്തിലെ (i) ഇനത്തിന്റെ നിലവിലുള്ള ക്ലിപ്തനിബന്ധനയ്ക്കു ശേഷം, താഴെപ്പറയുന്ന ഇനവും ക്ലിപ്തനിബന്ധനയും ചേർക്കേണ്ടതാണ്, അതായത്:—

"(iഎ) യുവജന സഹകരണ സംഘങ്ങളുടെ സംഗതിയിൽ, നാല്പത്തിയഞ്ച് വയസ്സ് പൂർത്തിയാകാത്ത വ്യക്തി:



എന്നാൽ, നാല്പത്തിയഞ്ച് വയസ്സ് പൂർത്തിയാകുമ്പോൾ അങ്ങനെയുള്ള അംഗങ്ങളുടെ അംഗത്വം നിലവിലില്ലാതാകുന്നതും അവർ സംഘത്തിന്റെ അസോസിയേറ്റ് അംഗം ആകുന്നതുമാണ്.".

- 11. <u>18-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 18-ാം വകുപ്പിന്റെ (3)-ാം ഉപവകുപ്പ് താഴെപ്പറയും പ്രകാരം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(3) ഈ വകുപ്പിൽ വ്യവസ്ഥ ചെയ്തിട്ടുളളതൊഴികെ, ഒരു നാമമാത്ര അല്ലെങ്കിൽ അസോസിയേറ്റ് അംഗത്തിന്റെ അങ്ങനെയുള്ള വിശേഷാവകാശങ്ങളും, അവകാശങ്ങളും ഉണ്ടായിരിക്കുന്നതും സംഘങ്ങൾ നൽകുന്ന വായ്പാ സൗകര്യങ്ങളും ഉൾപ്പടെയുള്ള വിവിധ സേവനങ്ങൾക്ക് അർഹതയുണ്ടായിരിക്കുന്നതും പ്രസ്തുത സംഘത്തിന്റെ ഉപനിയമങ്ങളിൽ വിനിർദ്ദേശിക്കുന്ന പ്രകാരം ഒരംഗത്തിന്റെ അങ്ങനെയുള്ള ബാദ്ധ്യതകൾക്ക് വിധേയനായിരിക്കുന്നതുമാണ്.".
 - 12. <u>19-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 19-ാം വകുപ്പിൽ,—
 - (i) നിലവിലുള്ള വകുപ്പിനെ (1)-ാം ഉപവകുപ്പായി അക്കമിടേണ്ടതാണ്;
- (ii) അപ്രകാരം അക്കമിട്ട (1)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2) ഒരു സംഘത്തിന്റെ പൊതുയോഗം ഓഹരി മൂല്യം ഉയർത്താൻ തീരുമാനിച്ചാൽ, ഒരു അംഗത്തിന് അംഗത്വത്തിൽ തുടരാനുള്ള അവകാശം ഓഹരി മൂല്യം ഉയർത്തിയ തീയതി മുതൽ അഞ്ച് വർഷ കാലയളവിലേയ്ക്ക് ഉണ്ടായിരിക്കുന്നതും എന്നാൽ, കൈവശമുള്ള ഓഹരികളുടെ ഉയർത്തിയ മൂല്യം ഒടുക്കുന്ന മുറയ്ക്ക് മാത്രം ഒരു അംഗമെന്ന നിലയിലുള്ള അയാളുടെ അവകാശങ്ങൾ വിനിയോഗിക്കാൻ അനുവദിക്കേണ്ടതുമാണ്.".
 - 13. 19<u>ബി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 19<u>ബി</u> വകുപ്പിൽ,—
 - (i) (ഇ) ഖണ്ഡത്തിൽ "ആന്റ്" എന്ന വാക്ക് ഒഴിവാക്കേണ്ടതാണ്.
- (ii) (എഫ്) ഖണ്ഡത്തിൽ, "." എന്ന ചിഹ്നത്തിനു പകരം "; കൂടാതെ" എന്ന ചിഹ്നവും വാക്കും ചേർക്കേണ്ടതാണ്.



(iii) (എഫ്) ഖണ്ഡത്തിനു ശേഷം, താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ജി) പ്രസ്തുത സംഘത്തിന്റെ കമ്മിറ്റിയും പൊതുയോഗവും അംഗീകരിച്ച തിരുത്തൽ റിപ്പോർട്ടിനോടൊപ്പം ഏറ്റവും പുതിയ സ്റ്റാറ്റ്യൂട്ടറി ആഡിറ്റ് റിപ്പോർട്ടിൽ ഉൾപ്പെട്ട പോരായ്മകളുടെ സംഗ്രഹവും;".

- 14. <u>20-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 20-ാം വകുപ്പിൽ, (ഡി) ഖണ്ഡത്തിൽ "തെരഞ്ഞെടുക്കുന്നതിൽ" എന്ന വാക്കിനു പകരം "തെരഞ്ഞെടുക്കുന്നതിലും നീക്കം ചെയ്യുന്നതിലും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 15. <u>22-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 22-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ, നിലവിലെ ക്ലിപ്തനിബന്ധനയ്ക്കു ശേഷം താഴെപ്പറയുന്ന ക്ലിപ്തനിബന്ധന ചേർക്കേണ്ടതാണ്, അതായത്:—

"എന്നുമാത്രമല്ല, റിസർവ് ബാങ്ക് ഓഫ് ഇന്ത്യയുടെ ലൈസൻസുളള ഒരു അർബൻ സഹകരണ ബാങ്കിൽ, ഒരു വ്യക്തിഗത അംഗത്തിന് കൈവശം വയ്ക്കാവുന്ന പരമാവധി ഓഹരി മൂലധന തുക, ബാങ്കിന്റെ ആകെ അടച്ചുതീർത്ത ഓഹരി മൂലധന മൂല്യത്തിന്റെ അഞ്ച് ശതമാനമായി നിജപ്പെടുത്തിയിട്ടുള്ളതാണ്.".

- 16. <u>26-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 26-ാം വകുപ്പിൽ, (1)-ാം ഉപവകുപ്പിന്റെ (ബി) ഖണ്ഡത്തിൽ, "രണ്ടു" എന്ന വാക്കിന് പകരം "മൂന്ന്" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
 - 17. <u>28-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 28-ാം വകുപ്പിൽ,—
 - (i) (1)-ാം ഉപവകുപ്പിന്റെ മൂന്നാം ക്ലിപ്തനിബന്ധനയിൽ,—
- (എ) "സംഘങ്ങളിലെ കമ്മിറ്റികളിലേയ്ക്കുളള" എന്നീ വാക്കുകൾക്ക് പകരം "എല്ലാ പ്രാഥമിക കാർഷിക വായ്പാ സംഘങ്ങളിലെയും എല്ലാ പ്രാഥമിക സംഘങ്ങളിലെയും കമ്മിറ്റികളിലേയ്ക്കുളള" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;
- (ബി) "ഏതെങ്കിലും സംഘത്തിന്റെ" എന്നീ വാക്കുകൾക്ക് പകരം "അത്തരം സംഘത്തിന്റെ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.



- (ii) (1<u>എ</u>) ഉപവകുപ്പിന്റെ ക്ലിപ്തനിബന്ധനകൾ ഒഴിവാക്കേണ്ടതാണ്.
- (iii) (1<u>സി</u>) ഉപവകുപ്പിൽ, "പതിനായിരവും" എന്ന വാക്കിന് പകരം "ഇരുപത്തയ്യായിരവും" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (iv) (1<u>സി</u>) ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1<u>സിഎ</u>) ആക്റ്റിലോ ചട്ടങ്ങളിലോ സംഘത്തിന്റെ ഉപനിയമങ്ങളിലോ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും, ഓരോ സംഘത്തിന്റെയും കമ്മിറ്റികളിലെ രണ്ടു സീറ്റുകൾ തെരഞ്ഞെടുപ്പിന് നാമനിർദ്ദേശം ഫയൽ ചെയ്യുന്ന തീയതിയിൽ നാല്പത് വയസ്സ് അധികരിക്കാത്ത അംഗങ്ങൾക്കായി സംവരണം ചെയ്യേണ്ടതും അതിൽ ഒരെണ്ണം സംവരണതര വിഭാഗത്തിൽ നിന്നും മറ്റൊന്ന് 28എ വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ വ്യവസ്ഥ ചെയ്തിട്ടുള്ള വനിതാ സംവരണ വിഭാഗത്തിൽ നിന്നും ആയിരിക്കേണ്ടതുമാണ്.".

- (v) (1ഇ) ഉപവകുപ്പിലെ (iii)-ാം ഇനത്തിനു പകരം താഴെപ്പറയുന്ന ഇനം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(iii) അത്തരം വിഭജനം രജിസ്ട്രാർ വിഭജന ഉത്തരവ് പുറപ്പെടുവിച്ച തീയതി മുതൽ ഒരു വർഷത്തിനകം പൂർത്തിയാക്കേണ്ടതാണ്.".
- (vi) (1<u>ജി</u>) ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്നവ ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(1ള്ല) ഒരു സംഘത്തിന്റെ ഉപനിയമങ്ങളിൽ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും, അധികാരത്തിലുള്ള കമ്മിറ്റി, ഒരു വാണിജ്യ ബാങ്കിലോ കേരള സംസ്ഥാന സഹകരണ ബാങ്കിലോ ഒരു അർബൻ സഹകരണ ബാങ്കിലോ കേരള സംസ്ഥാന കാർഷിക ഗ്രാമീണ വികസന ബാങ്കിലോ ഒരു പ്രാഥമിക സഹകരണ കാർഷിക ഗ്രാമീണവികസന ബാങ്കിലോ മുൻ ജില്ലാ സഹകരണ ബാങ്കിലോ പെയ്ഡ് സർവ്വീസിൽ ഉള്ളതോ ഉണ്ടായിരുന്നതോ അല്ലെങ്കിൽ ഒരു സർവ്വീസ് സഹകരണ ബാങ്കിൽ മാനേജർ കേഡറിലോ അല്ലെങ്കിൽ സഹകരണം/സഹകരണ മാനേജ്മെന്റ്, മാനേജ്മെന്റ്, കൃഷി, സാമ്പത്തിക ശാസ്ത്രം, വാണിജ്യം, പബ്ലിക് ഫിനാൻസ്, നിയമം, ഗ്രാമവികസനം, വിവരസാങ്കേതികവിദ്യ എന്നിവയിൽ വൈദഗദ്ധ്യമുള്ള രണ്ട് വ്യക്തികൾ അല്ലെങ്കിൽ പ്രതിനിധികളെ സംഘത്തിന്റെ കമ്മിറ്റിയിൽ അംഗങ്ങളായി കോ-ഓപ്റ്റ് ചെയ്യേണ്ടതാണ്:



എന്നാൽ, അപ്രകാരം കോ-ഓപ്റ്റ് ചെയ്യപ്പെട്ട അംഗങ്ങളുടെ എണ്ണം (1എ) ഉപവകുപ്പിൽ വിനിർദ്ദേശിച്ചിട്ടുളള പരമാവധി പരിധിയ്ക്ക് പുറമെ രണ്ടിൽ അധികരിക്കാൻ പാടുളളതല്ല:

എന്നുമാത്രമല്ല, അപ്രകാരം കോ-ഓപ്റ്റ് ചെയ്യപ്പെട്ട അംഗങ്ങൾക്ക്, സഹകരണ സംഘത്തിലെ ഏതൊരു തെരഞ്ഞെടുപ്പിലും അങ്ങനെയുളള അംഗങ്ങളെന്ന നിലയിൽ വോട്ടവകാശം ഉണ്ടായിരിക്കുന്നതല്ലാത്തതും ബോർഡിന്റെ ഔദ്യോഗിക ഭാരവാഹിയായി തെരഞ്ഞെടുക്കപ്പെടാൻ അർഹതയുണ്ടായിരിക്കുന്നതുമല്ല:

എന്നിരുന്നാലും, ഒരു സഹകരണ സംഘത്തിലെ അപ്രകാരം കോ-ഓപ്റ്റ് ചെയ്യപ്പെട്ട അംഗങ്ങൾ ബോർഡിലെ അംഗങ്ങൾ കൂടിയായിരിക്കുന്നതും (1എ) ഉപവകുപ്പിൽ വിനിർദ്ദേശിച്ചിട്ടുളള ആകെ ഡയറക്ടർമാരുടെ എണ്ണം കണക്കാക്കുന്ന ആവശ്യത്തിലേക്ക് അങ്ങനെയുളള അംഗങ്ങളെ ഒഴിവാക്കേണ്ടതുമാണ്:

കൂടാതെ, കമ്മിറ്റി രൂപീകരിച്ച തീയതി മുതൽ ആറ് മാസക്കാലയളവിനുള്ളിൽ, നിർദ്ദേശിച്ച പ്രകാരം ആളുകളെ കോ-ഓപ്റ്റ് ചെയ്യാത്തപക്ഷം സർക്കാരോ രജിസ്ട്രാറോ, അതതു സംഗതിപോലെ, നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം മതിയായ നോട്ടീസ് നൽകികൊണ്ട് പ്രസ്തുത ഉപവകുപ്പിൽ വ്യക്തമാക്കിയിട്ടുള്ള പ്രകാരം അത്തരം നാമനിർദ്ദേശം ചെയ്യേണ്ടതാണ്.".

(vii) (2)-ാം ഉപവകുപ്പിനു ശേഷം, താഴെപ്പറയുന്നവ (2എ) ഉപവകുപ്പായി ചേർക്കേണ്ടതാണ്, അതായത്:—

"(2എ) ആക്റ്റിലോ ചട്ടങ്ങളിലോ ഒരു വായ്പാസംഘത്തിന്റെ ഉപനിയമങ്ങളിലോ വിരുദ്ധമായി എന്തുതന്നെ അടങ്ങിയിരുന്നാലും ഒരു സംഘത്തിന്റെ കമ്മിറ്റിയിലെ യാതൊരു അംഗത്തിനും, കാലാവധി പൂർണ്ണമാണോ ഭാഗികമാണോ എന്നുളളത് പരിഗണിക്കാതെ, തുടർച്ചയായ മൂന്നിലധികം തവണ കമ്മിറ്റിയിലേയ്ക്ക് തെരഞ്ഞെടുക്കപ്പെടാൻ അർഹതയുണ്ടായിരിക്കുന്നതല്ല.

വിശദീകരണം.—ഈ ഉപവകുപ്പിന്റെ ആവശ്യത്തിലേയ്ക്കായി, വായ്പാ സംഘം എന്നാൽ കേരള സംസ്ഥാന സഹകരണ ബാങ്ക് ലിമിറ്റഡ്, പ്രാഥമിക കാർഷിക വായ്പാ സംഘങ്ങൾ, സർവ്വീസ് സഹകരണ ബാങ്കുകൾ, പ്രാദേശിക സഹകരണ ബാങ്കുകൾ, ഗ്രാമീണ ബാങ്കുകൾ, കർഷക സർവ്വീസ് സഹകരണ ബാങ്കുകൾ, അർബൻ സഹകരണ ബാങ്കുകൾ, കേരള സംസ്ഥാന സഹകരണ കാർഷിക-ഗ്രാമീണ വികസന ബാങ്ക് ലിമിറ്റഡ്,



പ്രാഥമിക സഹകരണ കാർഷിക-ഗ്രാമീണ വികസന ബാങ്ക്, അർബൻ സഹകരണ സംഘങ്ങൾ, അഗ്രികൾച്ചറൽ ഇംപ്രൂവ്മെന്റ് കോ-ഓപ്പറേറ്റീവ് സൊസൈറ്റികൾ, എംപ്ലോയീസ് വായ്പാ സംഘങ്ങൾ, ഗ്രാമീണ സഹകരണ സംഘങ്ങൾ, പ്രാഥമിക ഹൗസിംഗ് സഹകരണ സംഘങ്ങൾ, കേരള സംസ്ഥാന ഹൗസിംഗ് ഫെഡറേഷൻ എന്ന് അർത്ഥമാകുന്നു.".

- (viii) (3)-ാം ഉപവകുപ്പിന്റെ ക്ലിപ്തനിബന്ധനയിൽ "ഒന്നിൽകൂടുതൽ സംഘത്തിന്റെ" എന്നീ വാക്കുകൾക്ക് പകരം "ഒന്നിൽ കൂടുതൽ സംഘത്തിന്റെയോ വ്യത്യസ്തങ്ങളായ രണ്ടിൽ കൂടുതൽ സംഘത്തിന്റെയോ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 18. <u>28എബി വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 28<u>എബി</u> വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിൽ, "കമ്മിറ്റിയിലെ മറ്റേതെങ്കിലും ഉദ്യോഗസ്ഥനെയോ" എന്നീ വാക്കുകൾക്കു ശേഷം "അല്ലെങ്കിൽ കമ്മിറ്റിയാൽ നിയമിക്കപ്പെട്ട സംഘത്തിന്റെ ഒരു പ്രതിനിധിയേയോ" എന്നീ വാക്കുകൾ കൂട്ടിച്ചേർക്കേണ്ടതാണ്.

19. 28<u>ബി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 28<u>ബി</u> വകുപ്പിൽ,—

- (i) (1)-ാം ഉപവകുപ്പിൽ, "സഹകരണസംഘങ്ങളിലേക്ക്" എന്ന വാക്കിന് പകരം "സഹകരണ സംഘങ്ങളിലേക്കും സംസ്ഥാന സഹകരണ യൂണിയനിലേയ്ക്കും സർക്കിൾ സഹകരണ യൂണിയനുകളിലേയ്ക്കും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ii) 28<u>ബി</u> വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിൽ, "സർക്കാരിന്റെ സ്പെഷ്യൽ സെക്രട്ടറിയുടെ" എന്നീ വാക്കുകൾക്ക് പകരം "സർക്കാർ നിയമ വകുപ്പ് സ്പെഷ്യൽ സെക്രട്ടറിയുടെ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

20. <u>29-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 29-ാം വകുപ്പിൽ,—

(i) (1)-ാം ഉപവകുപ്പിൽ,—

- (എ) (സിസി) ഖണ്ഡത്തിൽ, "കണക്കുകളുടെയും" എന്ന വാക്കിനു പകരം "ആഡിറ്റ് ചെയ്ത കണക്കുകളുടെയും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;
- (ബി) (സിഇ) ഖണ്ഡത്തിന് പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—



"(സിഇ) മുൻ സാമ്പത്തിക വർഷം സംഘത്തിലെ കമ്മിറ്റി അംഗങ്ങളുടെയും ജീവനക്കാരുടെയും അവരുടെ കുടുംബാംഗങ്ങളുടെയും സംഘത്തിലേയ്ക്ക് കുടിശ്ശികയായ എല്ലാ ബാധ്യതകളെയും സംബന്ധിച്ച വിശദമായ ലിസ്റ്റിന്റെ പരിഗണന.

വിശദീകരണം.—ഈ ഖണ്ഡത്തിന്റെ ആവശ്യത്തിലേയ്ക്കായി "കുടുംബാംഗങ്ങൾ" എന്നാൽ ഭർത്താവ്, ഭാര്യ, ദത്ത് കുട്ടികൾ ഉൾപ്പെടെയുളള അവരുടെ കുട്ടികളും മാതാപിതാക്കളും;".

- (ii) (2)-ാം ഉപവകുപ്പ് താഴെപ്പറയും പ്രകാരം പകരം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2) രജിസ്ട്രാർക്കോ അദ്ദേഹം നിയോഗിക്കുന്ന മറ്റൊരാൾക്കോ സഹകരണ ആഡിറ്റ് ഡയറക്ടർക്കോ അദ്ദേഹം നിയോഗിക്കുന്ന മറ്റൊരാൾക്കോ ഏതൊരു സംഘത്തിന്റെയും കമ്മിറ്റിയിലോ പൊതുയോഗ മീറ്റിംഗിലോ ഹാജരാകുവാൻ അവകാശമുണ്ടായിരിക്കുന്നതാണ്.".
- 21. <u>31-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 31-ാം വകുപ്പിന്റെ (3)-ാം ഉപവകുപ്പിൽ, "ചർച്ചയിൽ പങ്കെടുക്കാനോ" എന്നീ വാക്കുകൾക്ക് ശേഷം "ഭാരവാഹികളുടെ തെരഞ്ഞെടുപ്പിനുളള വോട്ടെടുപ്പിൽ പങ്കെടുക്കാനോ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
 - 22. <u>32-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 32-ാം വകുപ്പിൽ,—
 - (i) (1)-ാം ഉപവകുപ്പിൽ,—
- (എ) (ബി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം (ബിഎ) ഖണ്ഡം ആയി ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ബിഎ) ആക്റ്റിന്റെ 76-ാം വകുപ്പിൽ പരാമർശിക്കുന്ന ഉത്തരവുകൾ മുതലായവ നടപ്പിലാക്കുന്നതിനുള്ള ബോധപൂർവ്വമായ വീഴ്ചയോ; അല്ലെങ്കിൽ";

(ബി) (ഡി) ഖണ്ഡത്തിൽ, "അവരിൽ ഒരാളെ കൺവീനറായും, അവർ സംഘത്തിലെ അംഗമായിരിക്കണമെന്നില്ല" എന്നീ വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം ", അവർ സംഘത്തിലെ അംഗങ്ങളായിരിക്കേണ്ടതും, അവരിൽ ഒരാളെ കൺവീനറായും" എന്നീ വാക്കുകളും ചിഹ്നവും ചേർക്കേണ്ടതും മൂന്നാം ക്ലിപ്തനിബന്ധനയും വിശദീകരണം I-ഉം ഒഴിവാക്കേണ്ടതും വിശദീകരണം II-ലെ "II" നീക്കം ചെയ്യേണ്ടതുമാണ്;



(സി) (ഇ) ഖണ്ഡത്തിൽ, "രണ്ട് തുടർച്ചയായ കാലാവധികളിലേയ്ക്ക്" എന്നീ വാക്കുകൾക്ക് പകരം "അടുത്ത ഒരു കാലാവധിയിലേയ്ക്ക്" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(ii) (4)-ാം ഉപവകുപ്പിൽ,—

"സംഘത്തിന്റെ താത്പര്യാർത്ഥം ആവശ്യമായി വരാവുന്ന പ്രകാരമുള്ള എടുക്കുന്നതിനും അധികാരമുണ്ടായിരിക്കുന്നതാണ്." നടപടികളും വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം "അംഗങ്ങളുടെ എൻറോൾമെന്റ് ഉൾപ്പെടെ, താത്പര്യാർത്ഥം സംഘത്തിന്റെ ആവശ്യമായി വരാവുന്ന നടപടികളും എല്ലാ എടുക്കുന്നതിന് അധികാരം ഉണ്ടായിരിക്കുന്നതും, എന്നാൽ തെരഞ്ഞെടുക്കപ്പെട്ട ഒരു കമ്മിറ്റി പ്രസ്തുത അംഗത്വം സാധൂകരിക്കാത്തിടത്തോളം അങ്ങനെയുള്ള അംഗങ്ങൾ വിനിയോഗിക്കുവാൻ പാടില്ലാത്തതുമാണ്." വോട്ടവകാശം എന്നീ വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതുമാണ്.

23. <u>33-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 33-ാം വകുപ്പിൽ,—

(i) (1)-ാം ഉപവകുപ്പിലെ (ബി) ഖണ്ഡത്തിൽ, "അവർ സംഘത്തിലെ അംഗങ്ങൾ ആയിരിക്കണമെന്നില്ല" എന്നീ വാക്കുകൾക്ക് പകരം "അവർ സംഘത്തിലെ അംഗങ്ങളിൽ നിന്നുമായിരിക്കണം; അവരിൽ ഒരാൾ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(ii) (2)-ാം ഉപവകുപ്പിൽ,—

(എ) "ഏതെങ്കിലും ഉദ്യോഗസ്ഥന്റെയോ" എന്നീ വാക്കുകൾക്കു ശേഷം "അംഗങ്ങളുടെ എൻറോൾമെന്റ് ഉൾപ്പെടെ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(ബി) താഴെപ്പറയുന്ന വാചകം അവസാന ഭാഗത്തായി ചേർക്കേണ്ടതാണ്, അതായത്:—

"തെരഞ്ഞെടുക്കപ്പെടുന്ന ഒരു കമ്മിറ്റി അപ്രകാരമുളള അംഗത്വം സാധൂകരിക്കാത്ത പക്ഷം അപ്രകാരം ചേർക്കപ്പെട്ട അംഗങ്ങൾക്ക് വോട്ടവകാശം ഇല്ലാത്തതും കമ്മിറ്റി അത്തരം അംഗത്വത്തിന് സാധൂകരണം നൽകുന്നില്ലായെങ്കിൽ അപ്രകാരം നിരസിക്കുന്നതിനുള്ള കാരണങ്ങൾ വ്യക്തമാക്കേണ്ടതുമാണ്.".



24. <u>34എ</u> എന്ന പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിലെ 34-ാം വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"34എ. <u>കണക്കുകളുടെ സൂക്ഷിപ്പും പൊതു സോഫ്റ്റെവയർ സ്വീകരിക്കലും</u>.—(1) എല്ലാ സഹകരണ സംഘങ്ങളും നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം ലാഭനഷ്ട കണക്കും, ബാലൻസ് ഷീറ്റും തയ്യാറാക്കുന്നതിന് പൊതുവായി അംഗീകരിക്കപ്പെട്ടിട്ടുള്ള അക്കൗണ്ടിംഗ് തത്വത്തിൽ നിർദ്ദേശിച്ചിരിക്കുന്ന ഫാറത്തിൽ ഡബിൾ എൻട്രി ബുക്ക് കീപ്പിംഗ് സിസ്റ്റം സാധ്യമാക്കുന്ന തരത്തിൽ അക്കൗണ്ട് ബുക്കുകളും സാമ്പത്തിക സ്റ്റേറ്റ്മെന്റുകളും തയ്യാറാക്കി സൂക്ഷിക്കേണ്ടതാണ്.

- (2) എല്ലാ സഹകരണ സംഘങ്ങളിലേയ്ക്കുമുള്ള നിർണ്ണയിക്കപ്പെട്ട പൊതു സോഫ്റ്റ്വെയറിന്റെ സ്ഥാപനവും സൂക്ഷിപ്പും ഉപയോഗവും സംബന്ധിച്ച് ആവശ്യമായ മാർഗ്ഗനിർദ്ദേശങ്ങൾ, രജിസ്ട്രാർ, നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം പുറപ്പെടുവിക്കേണ്ടതാണ്.
- (3) സോഫ്റ്റ്വെയറും ഹാർഡ്വെയറുമായി ബന്ധപ്പെട്ട സുരക്ഷ, വിശ്വാസ്യത, ഡാറ്റാ സംരക്ഷണവും, മറ്റു സംഗതികളും പരിശോധിക്കുന്നതിനായി, സർക്കാരുമായി കൂടിയാലോചിച്ച് നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം പ്രൊഫഷണൽ ടെക്നിക്കൽ ടീം ഉൾപ്പെട്ട ഒരു ടെക്നിക്കൽ സെൽ രജിസ്ട്രാറുടെ കാര്യാലയത്തിൽ സ്ഥാപിക്കേണ്ടതാണ്.".
- 25. <u>36എ വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 36എ വകുപ്പിൽ, "10 മുതൽ 15 വരെയുള്ള വകുപ്പുകളിലെ (രണ്ടും ഉൾപ്പെടെ)" എന്നീ അക്കങ്ങൾക്കും വാക്കുകൾക്കും ചിഹ്നങ്ങൾക്കും പകരം "9 മുതൽ 15 വരെയും (രണ്ടും ഉൾപ്പെടെ) 19 മുതൽ 28 വരെയുമുള്ള (രണ്ടും ഉൾപ്പെടെ) വകുപ്പുകളിലെ" എന്നീ അക്കങ്ങളും വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതാണ്.
 - 26. <u>56-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 56-ാം വകുപ്പിൽ,—
- (i) (1)-ാം ഉപവകുപ്പിലെ (സി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(ഡി) അറ്റാദായത്തിന്റെ അഞ്ച് ശതമാനം രജിസ്ട്രാർ സൂക്ഷിച്ചുപോരുന്ന പ്രൊഫഷണൽ എഡ്യൂക്കേഷൻ ഫണ്ടിലേയ്ക്ക് വകയിരുത്തേണ്ടതാണ്.".
 - (ii) (2)-ാം ഉപവകുപ്പിലെ (സിസി) ഖണ്ഡം വിട്ടുകളയേണ്ടതാണ്.



27. <u>56എ</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 56എ വകുപ്പിന് താഴെപ്പറയുന്ന ക്ലിപ്തനിബന്ധന ചേർക്കേണ്ടതാണ്, അതായത്:—

"എന്നാൽ, സംഘങ്ങളുടെ ഉദ്ദേശ്യലക്ഷ്യങ്ങളുമായി ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങൾക്ക് സ്ഥാവര വസ്തുക്കൾ ഉപയോഗിക്കേണ്ടതുണ്ടെങ്കിൽ ഇതിനായി സംഘം പൊതുയോഗത്തിന്റെ പ്രമേയത്തിന്റെ അടിസ്ഥാനത്തിൽ രജിസ്ട്രാറിൽ നിന്ന് മുൻകൂർ അംഗീകാരം തേടേണ്ടതാണ്.".

- 28. 57<u>സി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 57<u>സി</u> വകുപ്പിലെ (1)-ാം ഉപവകുപ്പിൽ, "സംഘങ്ങളുടെയും തദ്ദേശ സ്വയംഭരണസ്ഥാപനങ്ങളുടെയും വികസന അതോറിറ്റികളുടെയും അതുപോലുളള സ്ഥാപനങ്ങളുടെയും അടിസ്ഥാന സൗകര്യത്തിനായി" എന്നീ വാക്കുകൾക്ക് പകരം "പൊതു ആവശ്യങ്ങൾക്കായും സംഘങ്ങളുടെയും തദ്ദേശ സ്വയംഭരണസ്ഥാപനങ്ങളുടെയും വികസന അതോറിറ്റികളുടെയും അതുപോലുളള സ്ഥാപനങ്ങളുടെയും അടിസ്ഥാന സൗകര്യ വികസനത്തിനായും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 29. <u>57ഇ എന്ന പൂതിയ വകുപ്പ് ചേർക്കൽ</u>.—പ്രധാന ആക്റ്റിലെ 57<u>ഡി</u> വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"57<u>ഇ</u>. <u>സഹകരണ പുനരുദ്ധാരണ ഫണ്ട് പദ്ധതി</u>.—(1) സർക്കാരിന്, ഗസറ്റ് വിജ്ഞാപനം വഴി അസാധാരണ നിമിത്തം ദുർബലമായതോ സാഹചര്യം സുഷുപ്താവസ്ഥയിലോ ആയ സംഘങ്ങളെ പുനരുദ്ധരിപ്പിക്കുന്നതിനായി സാമ്പത്തിക നൽകുന്നതിനായി പദ്ധതിയിൽ വിനിർദ്ദേശിക്കാവുന്ന സഹായം അങ്ങനെയുള്ള നിബന്ധനകൾക്കും വ്യവസ്ഥകൾക്കും വിധേയമായി "സഹകരണ അത്തരം പുനരുദ്ധാരണ ഫണ്ട് സ്കീം" എന്ന പേരിൽ ഒരു പദ്ധതി രൂപീകരിക്കാവുന്നതും നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം അതിന്റെ ഭരണം നടത്തേണ്ടതുമാണ്.

(2) ഫണ്ടിലേക്ക്,—

(എ) 56-ാം വകുപ്പ് (1)-ാം ഉപവകുപ്പിലെ (എ) ഖണ്ഡത്തിൽ പരാമർശിക്കുന്ന കരുതൽ ഫണ്ടിന്റെ അമ്പത് ശതമാനത്തിൽ കവിയാത്ത ഒരു തുകയും;

(ബി) കാർഷിക വായ്പാ സംഘങ്ങൾ തങ്ങളുടെ അറ്റാദായത്തിൽ നിന്ന്, വകമാറ്റിയ അഗ്രികൾച്ചർ ക്രെഡിറ്റ് സ്റ്റെബിലൈസേഷൻ ഫണ്ടിന്റെ അമ്പത് ശതമാനത്തിൽ കവിയാത്തത്; ആവശ്യമായി വരുമ്പോൾ;



- (സി) സർക്കാർ കാലാകാലങ്ങളിൽ അനുവദിച്ചേക്കാവുന്ന അങ്ങനെയുളള ഫണ്ട്; കൂടാതെ
- (ഡി) പദ്ധതിയിലെ വ്യവസ്ഥകൾ പ്രകാരം ഫണ്ടിലേക്ക് ക്രെഡിറ്റ് ചെയ്യാവുന്ന മറ്റേതൊരു തുകയും,

നീക്കിവയ്ക്കേണ്ടതാണ്.".

30. <u>59-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 59-ാം വകുപ്പിൽ നിലവിലുള്ള (2)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(2എ) ഒരു സംഘം, രജിസ്ട്രാർ നിശ്ചയിച്ചിട്ടുളളതും പ്രസ്തുത സംഘത്തിന്റെ ഉപനിയമങ്ങളിൽ വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതുമായ വ്യക്തിഗത പരമാവധി കടമെടുക്കൽ അധികാര പരിധിയിൽ കവിഞ്ഞ യാതൊരു തുകയും അഡ്വാൻസായോ വായ്പയായോ അനുവദിക്കാൻ പാടില്ലാത്തതാകുന്നു. പ്രസ്തുത വ്യവസ്ഥയുടെ ഏതൊരു ലംഘനത്തിനും ബന്ധപ്പെട്ട സഹകരണ സംഘത്തിന്റെ ചീഫ് എക്സിക്യൂട്ടീവും കമ്മിറ്റിയും ആക്റ്റിലെ 94-ാം വകുപ്പിലെ (7എ) ഉപവകുപ്പിൽ പ്രതിപാദിച്ചിട്ടുള്ള ശിക്ഷയ്ക്ക് അർഹരായിരിക്കുന്നതുമാണ്.".

31. <u>59എ, 59ബി എന്നീ പുതിയ വകുപ്പുകൾ ചേർക്കൽ</u>.—പ്രധാന ആക്റ്റിന്റെ 59-ാം വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന വകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"59എ. <u>സ്വത്തൂക്കളുടെ മൂല്യനിർണ്ണയം</u>.—ഒരു സഹകരണ സംഘത്തിന് ഈടായി പണയപ്പെടുത്തുന്ന സ്ഥാവര സ്വത്തിന്റെ മൂല്യനിർണ്ണയത്തിൽ വായ്പാ തുക പത്ത് ലക്ഷത്തിൽ താഴെയായിരിക്കുന്ന സംഗതിയിൽ കമ്മിറ്റി അധികാരപ്പെടുത്തിയ ഒരു ഉദ്യോഗസ്ഥൻ/ഉദ്യോഗസ്ഥരും, വായ്പാതുക പത്ത് ലക്ഷത്തിൽ അധികരിക്കുന്ന സംഗതിയിൽ സംഘത്തിന്റെ ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസറും കമ്മിറ്റിയിലെ രണ്ട് അംഗങ്ങളും കമ്മിറ്റി അധികാരപ്പെടുത്തിയ ഒരു സ്വതന്ത്ര മൂല്യനിർണ്ണയം നടത്തുന്ന ആളും ഉൾപ്പെടെയുളള അഞ്ച് അംഗങ്ങളടങ്ങുന്ന ഒരു പാനലും മൂല്യനിർണ്ണയം നടത്തേണ്ടതാണ്.

59<u>ബി. സംഘങ്ങൾ സ്ഥാവരജംഗമ വസ്തുക്കൾ വാങ്ങുന്നത്</u>.—സംഘങ്ങൾ, സംഘങ്ങളുടെ തനത് ഫണ്ട് ഉപയോഗിച്ച് സ്ഥാവരജംഗമ വസ്തുക്കൾ ആർജ്ജിക്കുമ്പോൾ, നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമുള്ള, മാനദണ്ഡങ്ങൾ പാലിക്കേണ്ടതാണ്.".



- 32. <u>63-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിന്റെ 63-ാം വകുപ്പിൽ,—
- (i) (4)-ാം ഉപവകുപ്പിൽ, ആദ്യ ക്ലിപ്തനിബന്ധനയ്ക്കു ശേഷം താഴെപ്പറയുന്ന ക്ലിപ്തനിബന്ധന ചേർക്കേണ്ടതാണ്, അതായത്:—

"എന്നുമാത്രമല്ല, ആദായനികുതി റിട്ടേണുകൾ ഫയൽ ചെയ്യാൻ ബാദ്ധ്യസ്ഥരായ സംഘങ്ങളുടെ കാര്യത്തിൽ, പ്രസ്തുത ആവശ്യത്തിലേക്കുളള ധനകാര്യ സ്റ്റേറ്റ്മെന്റ്, സാമ്പത്തിക വർഷം അവസാനിച്ച് മൂന്ന് മാസത്തിനകം ആഡിറ്റർ യഥാവിധി സാക്ഷ്യപ്പെടുത്തേണ്ടതാണ്.".

- (ii) (9)-ാം ഉപവകുപ്പിനും അതിന്റെ ക്ലിപ്തനിബന്ധനയ്ക്കും പകരം, താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(9) ഏതൊരു സഹകരണ സംഘവും സംസ്ഥാന സർക്കാർ അംഗീകരിച്ച് വിജ്ഞാപനം ചെയ്തതുമായ പദ്ധതിക്ക് അനുസൃതമായി സഹകരണ ആഡിറ്റ് ഡയറക്ടർ നിയമിക്കുന്ന ആഡിറ്റർമാരുടെ ഒരു ടീമിനെക്കൊണ്ട് ആഡിറ്റ് നടത്തിക്കേണ്ടതാണ്. ടീമിന്റെ രൂപീകരണവും, ഘടനയും, ആഡിറ്റ് നടത്തുന്ന രീതി, ആഡിറ്റ് റിപ്പോർട്ടിന്റെ പ്രോസസ് ചെയ്യലിന്റെയും തയ്യാറാക്കലിന്റെയും രീതി എന്നിവ സർക്കാർ അംഗീകരിച്ച പദ്ധതിയിൽ ഉൾപ്പെടുത്തേണ്ടതാണ്.".
- (iii) (10)-ാം ഉപവകുപ്പ് താഴെപ്പറയും പ്രകാരം പകരം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(10) എല്ലാ അപ്പെക്സ് സംഘങ്ങളുടെയും എല്ലാ ഗ്രാമീണ സഹകരണ ബാങ്കുകളുടെയും ധനപരമായ കണക്കുകൾ സഹകരണ ആഡിറ്റ് ഡയറക്ടർ അംഗീകരിച്ച പാനലിൽ നിന്നുളള ആഡിറ്റിംഗ് ഫേമുകളെകൊണ്ട് ആഡിറ്റ് ചെയ്യിക്കേണ്ടതും സഹായം ലഭിച്ച അപ്പെക്സ് സംഘങ്ങളുടെ ഭരണപരമായ വിഷയങ്ങളും അനുബന്ധ കണക്കുകളും വകുപ്പുതല ആഡിറ്റർമാരെ കൊണ്ട് ആഡിറ്റ് ആഡിറ്റ് റിപ്പോർട്ടുകൾ ചെയ്യിക്കേണ്ടതും സഹകരണ ആഡിറ്റ് ഡയറക്ടർക്ക് ആഡിറ്റിൽ സമർപ്പിക്കേണ്ടതുമാണ്. പ്രസ്തുത സംഘത്തിന്റെ പണമോ വസ്തുവകകളോ സ്വത്തുക്കളോ തിരിമറി നടത്തിയെന്നോ എന്തെങ്കിലും ദുരുപയോഗമോ തട്ടിപ്പോ പണാപഹരണമോ ചെയ്തെന്നോ വെളിപ്പെട്ടാൽ, ആഡിറ്റ് ടീം ഒരു പ്രത്യേക റിപ്പോർട്ട് തയ്യാറാക്കേണ്ടതും അത് സഹകരണ സംഘ ആഡിറ്റ് ഡയറക്ടർക്കും രജിസ്ട്രാർക്കും അയച്ചുകൊടുക്കേണ്ടതുമാണ്. രജിസ്ട്രാർ നേരിട്ടോ അല്ലെങ്കിൽ



സഹകരണ ആഡിറ്റ് ഡയറക്ടറോ രജിസ്ട്രാറുമായി കൂടിയാലോചിച്ചുകൊണ്ടോ ഒരു വിശദമായ അന്വേഷണ വിചാരണയ്ക്കായി വകുപ്പ് 68എ പ്രകാരം നിയമിതനായ വിജിലൻസ് ഓഫീസർക്ക് പ്രത്യേക റിപ്പോർട്ട് അയച്ചുകൊടുക്കേണ്ടതാണ്.".

- (iv) (12)-ാം ഉപവകുപ്പിൽ "അവർ സംഘത്തിലെ അംഗങ്ങളായിരിക്കണമെന്നില്ല അവരിൽ നിന്നും" എന്നീ വാക്കുകൾക്ക് പകരം "അംഗങ്ങളിൽ നിന്നും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (v) (12)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(12എ) ഒരു സഹകരണ സംഘത്തിന്റെ ആഡിറ്റിൽ തുടർച്ചയായ രണ്ടിൽ കൂടുതൽ ആഡിറ്റുകളിൽ ഒരു ആഡിറ്ററെയോ, അല്ലെങ്കിൽ ആഡിറ്റിംഗ് ഫേമുകളെയോ അല്ലെങ്കിൽ ആഡിറ്റർമാരുടെ ടീമിനെയോ ചുമതലപ്പെടുത്താൻ പാടില്ലാത്തതാകുന്നു.".

- 33. <u>64-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിന്റെ 64-ാം വകുപ്പിൽ,—
- (i) (1)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1എ) പൊതു സോഫ്റ്റ്വെയറോ രജിസ്ട്രാർ അംഗീകരിച്ച സോഫ്റ്റ്വെയറോ ഉപയോഗിച്ച് മറ്റേതെങ്കിലും അക്കൗണ്ടുകൾ തയ്യാറാക്കുന്ന സഹകരണ സംഘങ്ങളുടെ സംഗതിയിൽ, ഇൻഫർമേഷൻ സിസ്റ്റത്തിന്റെ ആഡിറ്റും ഹാർഡ്വെയറിന്റെയും പരിശോധനയും ആഡിറ്റിൽ സോഫ്റ്റ്വെയറിന്റെയും ഉൾപ്പെടുന്നതാണ്.

(1<u>ം</u>ബി) ഇൻഫർമേഷൻ സിസ്റ്റത്തിന്റെ ആഡിറ്റിലും സോഫ്റ്റ്വെയറിന്റെയും ഹാർഡ്വെയറിന്റെയും പരിശോധനാ വേളയിലും ഏതെങ്കിലും രേഖകളുടെ കൃത്രിമത്വം അല്ലെങ്കിൽ സോഫ്റ്റ്വെയറിന്റെയോ ഹാർഡ്വെയറിന്റെയോ പ്രവർത്തനത്തിലുളള കൃത്രിമത്വം വെളിപ്പെട്ടാൽ, ആഡിറ്റർ/ആഡിറ്റർമാർ/ആഡിറ്റ് ഫേമുകൾ പ്രസ്തുത കൃത്രിമങ്ങൾ സഹകരണ ആഡിറ്റ് ഡയറക്ടറെയും രജിസ്ട്രാറെയും അറിയിക്കേണ്ടതാണ്.

(1<u>സി</u>) രജിസ്ട്രാർ നേരിട്ടോ, സഹകരണ ആഡിറ്റ് ഡയറക്ടർ രജിസ്ട്രാറുമായി കൂടിയാലോചിച്ചുകൊണ്ടോ സിസ്റ്റത്തിലുളള കൃത്രിമങ്ങൾ സംബന്ധിച്ച്



അന്വേഷിക്കുന്നതിനായി, അതതു സംഗതിപോലെ, പോലീസിനോ വിജിലൻസ് ഓഫീസറിനോ വിവരം നൽകേണ്ടതാണ്.".

- (ii) (4എ) ഉപവകുപ്പിൽ, "ഒരു മാസത്തിനകം" എന്നീ വാക്കുകൾക്ക് പകരം "പതിനഞ്ച് ദിവസങ്ങൾക്കകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതും "അവർ അംഗങ്ങളായിരിക്കണമെന്നില്ല അവരിൽ നിന്നും" എന്നീ വാക്കുകൾക്ക് പകരം "അംഗങ്ങളിൽ നിന്നും അതിൽ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതുമാണ്.
- (iii) (4<u>ബി</u>) ഉപവകുപ്പിൽ, "മൂന്ന് മാസത്തിനകം" എന്നീ വാക്കുകൾക്ക് പകരം "നാൽപത്തിയഞ്ച് ദിവസങ്ങൾക്കകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(iv) (5)-ാം ഉപവകുപ്പിൽ,—

- (എ) "ആഡിറ്ററോ" എന്ന വാക്കിനു ശേഷം "അല്ലെങ്കിൽ ആഡിറ്റർമാരുടെ ടീമോ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ബി) "നാല് മാസത്തിനകം" എന്നീ വാക്കുകൾക്ക് പകരം "തൊണ്ണൂറ് ദിവസങ്ങൾക്കകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (v) (5)-ാം ഉപവകുപ്പിനുശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(5എ) ആഡിറ്റ് പൂർത്തിയാക്കി സഹകരണ ആഡിറ്റ് ഡയറക്ടർക്ക് ആഡിറ്റ് റിപ്പോർട്ട് സമർപ്പിക്കുന്നതിനുമുമ്പായി, ആഡിറ്റർ, ആഡിറ്റർമാരുടെ ടീം, അല്ലെങ്കിൽ ആഡിറ്റ് ഫേം, അതതു സംഗതിപോലെ, ആഡിറ്റിലെ കണ്ടെത്തലുകൾ ബന്ധപ്പെട്ട സംഘത്തിന്റെ മാനേജിംഗ് കമ്മിറ്റിയുമായി ചർച്ച ചെയ്യേണ്ടതും അവരുടെ മറുപടി രേഖാമൂലം വാങ്ങേണ്ടതുമാണ്.".

- (vi) (9)-ാം ഉപവകുപ്പ് താഴെപ്പറയും പ്രകാരം പകരം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(9) സംഘത്തിന്റെ പ്രവർത്തനത്തിൽ എന്തെങ്കിലും പോരായ്മകൾ ഉണ്ടെന്ന് പ്രസ്തുത വകുപ്പ് പ്രകാരം നടന്ന ആഡിറ്റിൽ വെളിപ്പെട്ടാൽ, ആഡിറ്റ് റിപ്പോർട്ടിൽ ചൂണ്ടിക്കാണിച്ച പോരായ്മകളും ക്രമക്കേടുകളും, ഏതെങ്കിലും ഉണ്ടെങ്കിൽ അത് പരിഹരിക്കുന്നതിനു കമ്മിറ്റി നടപടികൾ സ്വീകരിക്കേണ്ടതും ഓരോ വർഷവും ചേരുന്ന പൊതുയോഗത്തിന്റെ മീറ്റിംഗിനു മുമ്പാകെ സ്വീകരിച്ച നടപടി സംബന്ധിച്ച



റിപ്പോർട്ട് സഹിതം ആഡിറ്റ് റിപ്പോർട്ട് വയ്ക്കേണ്ടതും അതിൽ പ്രസ്തുത പോരായ്മകളും വിശദീകരിക്കേണ്ടതുമാണ്. ആഡിറ്റ് റിപ്പോർട്ടിലുള്ള ക്രമക്കേടുകളും എല്ലാ പരിഹരിക്കുന്നത് കമ്മിറ്റി പോരായ്മകളും നടപടികൾ ക്രമക്കേടുകളും വരെ എടുക്കുന്നത് പോരായ്മകളും തുടരേണ്ടതും എല്ലാ ക്രമക്കേടുകളും പരിഹരിക്കുന്നതുവരെ വർഷവും അത് പൊതുയോഗത്തിന്റെ മീറ്റിംഗിൽ എല്ലാ ധരിപ്പിക്കുകയും ചെയ്യേണ്ടതാണ്. പൊതുയോഗ മീറ്റിംഗ് നടന്ന തീയതി മുതൽ പതിനഞ്ച് ദിവസങ്ങൾക്കകം സഹകരണ ആഡിറ്റ് ഡയറക്ടർക്കും രജിസ്ട്രാർക്കും എടുത്ത നടപടിയുടെ റിപ്പോർട്ട് കമ്മിറ്റി അയച്ചുകൊടുക്കേണ്ടതാണ്.".

(vii) (9)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(9എ) ഏതെങ്കിലും ആൾ, സംഘത്തിനുണ്ടാക്കിയിട്ടുള്ള നാഗ്യനഷ്ടങ്ങളിന്മേലുള്ള നിയമനടപടികളിൽ നിന്ന് ഒഴിവാകുന്നതിലേയ്ക്ക് രേഖകളോ, റിക്കാർഡുകളോ നഗിപ്പിക്കാനോ തിരുത്താനോ ഗ്രമിച്ചിട്ടുണ്ടെന്ന് സഹകരണ ആഡിറ്റ് ഡയറക്ടർക്കോ അദ്ദേഹം സംഘത്തിൽ ആഡിറ്റ് നടത്താനായി ചുമതലപ്പെടുത്തിയ ആളിനോ അഭിപ്രായമുള്ളപക്ഷം പ്രസ്തുത വിവരം തന്റെ കൺട്രോളിംഗ് ഓഫീസർക്ക് രജിസ്ട്രാറോ, അദ്ദേഹം അധികാരപ്പെടുത്തിയ ആളുമായോ കൂടിയാലോചിച്ചുകൊണ്ട് അതതു സംഗതിപോലെ, പോലീസിനോ വിജിലൻസ് ഓഫീസർക്കോ പരാതി ഫയൽ ചെയ്യുന്നതിനായി റിപ്പോർട്ട് ചെയ്യേണ്ടതാണ്.".

34. <u>65-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 65-ാം വകുപ്പിൽ,—

(i) (1)-ാം ഉപവകുപ്പിൽ,—

(എ) (ബി) ഖണ്ഡം ഒഴിവാക്കേണ്ടതാണ്;

(ബി) (ഡി) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഡി) സംഘത്തിന്റെ കമ്മിറ്റിയിലെ ഭൂരിപക്ഷം അംഗങ്ങളാലോ, അല്ലെങ്കിൽ സംഘത്തിലെ ആകെ അംഗങ്ങളുടെ മൂന്നിലൊന്നിൽ കുറയാത്തതോ അല്ലെങ്കിൽ പൊതുയോഗ മീറ്റിംഗിന്റെ ക്വാറത്തിനാവശ്യമായ എണ്ണം അംഗങ്ങളോ, ഏതാണോ കുറവ്, അവരുടെ അപേക്ഷയിന്മേലോ; അല്ലെങ്കിൽ";



- (സി) (എഫ്) ഖണ്ഡത്തിൽ, "ആൾ മുഖേനയോ" എന്നീ വാക്കുകൾക്ക് പകരം "ആളോ ആളുകൾ മുഖേനയോ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ii) (2)-ാം ഉപവകുപ്പിൽ, (സി) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ഡി) അന്വേഷണവുമായി ബന്ധപ്പെട്ടതോ അതിൽ ഉൾപ്പെട്ടിരിക്കുന്നതോ ആയ ആളിന്/ആളുകൾക്ക് അന്വേഷണത്തിന്റെ വിഷയം സൂചിപ്പിച്ചുകൊണ്ട് രജിസ്റ്റേർഡ് തപാൽ മുഖേനയോ നേരിട്ടോ മതിയായ നോട്ടീസ് നൽകേണ്ടതും അയാളുടെ/അവരുടെ ഭാഗം കേൾക്കുന്നതിന് ഒരവസരം നൽകേണ്ടതുമാണ്.".

- (iii) (2)-ാം ഉപവകുപ്പിനു ശേഷം, താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2എ) ഈ വകുപ്പ് പ്രകാരം നടത്തിയ അന്വേഷണ വിചാരണയിൽ എന്തെങ്കിലും പോരായ്മ വെളിപ്പെട്ടാൽ, രജിസ്ട്രാർക്കോ, അന്വേഷണ വിചാരണ അധികാരപ്പെടുത്തിയ വ്യക്തിയോ/വ്യക്തികൾക്കോ, നടത്തുന്നതിന് അദ്രേഹം ഉൾപ്പെടെ, വ്യക്തിഗത തിട്ടപ്പെടുത്തുന്നത് സംഘത്തിനുണ്ടായ ബാധ്യത പോരായ്മയുടെയും അപഹരിക്കപ്പെട്ട തുകയും, മറ്റ് നഷ്ടങ്ങളും സംബന്ധിച്ച വിശദമായ ഒരു അന്വേഷണ റിപ്പോർട്ട് തയ്യാറാക്കേണ്ടതാണ്. അന്വേഷണത്തിൽ, 94-ാം വകുപ്പിൻ കീഴിൽ വരുന്ന എന്തെങ്കിലും കുറ്റം വെളിപ്പെട്ടാൽ, അന്വേഷണ ഉദ്യോഗസ്ഥൻ ഒരു സ്പെഷ്യൽ റിപ്പോർട്ട് തയ്യാറാക്കി രജിസ്ട്രാറിന് നൽകേണ്ടതും അതോടൊപ്പം അയാൾ ഒരു പകർപ്പ് വിശദമായ അന്വേഷണത്തിനായി, അതതു സംഗതിപോലെ, പോലീസിനോ വിജിലൻസ് ഓഫീസർക്കോ അയച്ചുകൊടുക്കേണ്ടതുമാണ്.".
- (iv) (5)-ാം ഉപവകുപ്പിൽ, "ആറുമാസക്കാലയളവിനുള്ളിൽ" എന്ന വാക്കിന് പകരം "നാലുമാസക്കാലയളവിനുള്ളിൽ" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (v) (6)-ാം ഉപവകുപ്പിൽ, "32-ാം വകുപ്പിലെ വ്യവസ്ഥകൾക്കനുസൃതമായി" എന്നീ വാക്കുകൾക്കും അക്കത്തിനും ചിഹ്നത്തിനും പകരം "ബന്ധപ്പെട്ട കക്ഷികൾക്ക് വാദം കേൾക്കാനുളള അവസരം നൽകിയ ശേഷം നിയമപരമായ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (vi) (6)-ാം ഉപവകുപ്പിന് ശേഷം, താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—



"(7) ഏതെങ്കിലും അന്വേഷണ വിചാരണയിൽ സഹകരണ സംഘത്തിൽ ഏതെങ്കിലും ക്രമക്കേടോ പണാപഹരണമോ പണമോ വസ്തുവകകളോ ആസ്തികളോ തട്ടിപ്പോ വെട്ടിപ്പോ നടത്തിയതായോ അല്ലെങ്കിൽ സംഘത്തിന് എന്തെങ്കിലും നഷ്ടം ഉണ്ടായതായോ വെളിപ്പെട്ടാൽ, രജിസ്ട്രാർക്കോ രജിസ്ട്രാർ ഇതിലേയ്ക്കായി പ്രത്യേകമായി അധികാരപ്പെടുത്തിയതോ ചുമതലപ്പെടുത്തിയതോ ആയ ഏതൊരു ഉദ്യോഗസ്ഥനോ, നഷ്ടം തിട്ടപ്പെടുത്തിക്കൊണ്ട് നിയമനടപടികളിലൂടെ സംഘത്തിന്റെ അപഹരിക്കപ്പെട്ട അല്ലെങ്കിൽ വെട്ടിച്ച വസ്തുവകകൾ, ആസ്തികൾ പണം, വീണ്ടെടുക്കുന്നതിനാവശ്യമായ സത്വര നടപടികൾ എടുക്കേണ്ടതാണ്.".

35. <u>66-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 66-ാം വകുപ്പിൽ,—

(i) (2)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(2എ) അപ്പെക്സ്, സെൻട്രൽ, ഫെഡറൽ സഹകരണ സംഘങ്ങളുടെയും മറ്റെല്ലാ പ്രാഥമിക സഹകരണ സംഘങ്ങളുടെയും പരിശോധനയ്ക്കായി, രജിസ്ട്രാർക്ക് അദ്ദേഹത്തിന്റെ നിയന്ത്രണത്തിൻകീഴിലുള്ള ഓഫീസർമാരുടെ പ്രത്യേക ടീമിനെ അധികാരപ്പെടുത്താവുന്നതാണ്.

(2<u>ണി</u>) ഇത്തരത്തിലുള്ള പരിശോധനകളുടെ റിപ്പോർട്ട് ബന്ധപ്പെട്ട അപ്പെക്സ്, സെൻട്രൽ, ഫെഡറൽ സംഘങ്ങൾക്കും, എല്ലാ പ്രാഥമിക സഹകരണ സംഘങ്ങൾക്കും മുപ്പത് ദിവസത്തിനുള്ളിൽ രേഖാമൂലം നൽകേണ്ടതും അറിയിപ്പ് ലഭിച്ച തീയതി മുതൽ നാല്പത്തിയഞ്ച് ദിവസക്കാലയളവിനുള്ളിൽ രജിസ്ട്രാർ മുമ്പാകെ ഖണ്ഡിക തിരിച്ചുള്ള തൃപ്തികരമായ ഒരു നടപടി റിപ്പോർട്ട് ഫയൽ ചെയ്യാൻ കമ്മിറ്റിക്കും സംഘത്തിന്റെ ചീഫ് എക്സിക്യൂട്ടീവിനും ബാധ്യത ഉണ്ടായിരിക്കുന്നതുമാണ്.".

- (ii) (6)-ാം ഉപവകുപ്പും അതിന്റെ ക്ലിപ്തനിബന്ധനയും വിട്ടുകളയേണ്ടതാണ്.
- 36. <u>66സി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 66<u>സി</u> വകുപ്പിൽ,—
 - (i) നിലവിലുള്ള വകുപ്പിനെ (1)-ാം ഉപവകുപ്പായി അക്കം ഇടേണ്ടതാണ്.
- (ii) അപ്രകാരം അക്കമിട്ട (1)-ാം ഉപവകുപ്പിലെ ഖണ്ഡം (എഫ്)-നെ (ജി) ഖണ്ഡമായി പുനരക്ഷരം ചെയ്യേണ്ടതാണ്.



(iii) അപ്രകാരം പുനരക്ഷരം ചെയ്ത (ജി) ഖണ്ഡത്തിനു മുൻപായി താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(എഫ്) കമ്മിറ്റി അംഗീകരിച്ച ആഡിറ്റ് റിപ്പോർട്ടിന്മേലുളള തിരുത്തൽ റിപ്പോർട്ടുകളും സംഘത്തിന്റെ പൊതുയോഗത്തിന്റെ പ്രമേയവും.".

- (iv) (1)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്നവ (2)-ാം ഉപവകുപ്പായി ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2) ഏതൊരു സഹകരണ സംഘവും, സഹകരണ സംഘത്തിന്റെ ചീഫ് എക്സിക്യൂട്ടീവ് യഥാവിധി സാക്ഷ്യപ്പെടുത്തിയ ക്രെഡിറ്റ് പ്രവർത്തനങ്ങളിന്മേലുള്ള ത്രൈമാസ റിട്ടേണുകൾ സമർപ്പിക്കേണ്ടതും, അത് രജിസ്ട്രാർ യഥാവിധി പുനഃപരിശോധിക്കേണ്ടതും ഓരോ ത്രൈമാസം കഴിയുമ്പോഴും രജിസ്ട്രാർ അവലോകനം നടത്തിയ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ തിരുത്തൽ റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതുമാണ്. ഏതെങ്കിലും സംഘം യഥാസമയം റിട്ടേണുകൾ സമർപ്പിക്കാൻ പരാജയപ്പെടുന്നപക്ഷം രജിസ്ട്രാർക്ക് നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരമുളള സംഘങ്ങളുടെ കാറ്റഗറിയും അടിസ്ഥാനപ്പെടുത്തി രൂപയിൽ തരംതിരിവും പതിനായിരം അധികരിക്കാത്ത പിഴ ചുമത്താൻ അധികാരമുണ്ടായിരിക്കുന്നതാണ്.".

37. <u>68-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിന്റെ 68-ാം വകുപ്പിൽ,—

(i) (1)-ാം ഉപവകുപ്പിൽ, "അതിന്റെ പ്രവർത്തനം അവസാനിപ്പിക്കുകയോ ചെയ്യുന്നതിനിടയിൽ" എന്നീ വാക്കുകൾക്ക് ശേഷം "അല്ലെങ്കിൽ വിജിലൻസ് ഓഫീസറുടെ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(ii) (3)-ാം ഉപവകുപ്പിൽ,—

(എ) "നഷ്ടപരിഹാരമോ" എന്ന വാക്കിനു ശേഷം "അറുപത് ദിവസക്കാലാവധിക്കുള്ളിൽ" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(ബി) താഴെപ്പറയുന്ന ക്ലിപ്തനിബന്ധന ചേർക്കേണ്ടതാണ്, അതായത്:—

"എന്നാൽ അത്തരം കാലയളവ്, രജിസ്ട്രാറുടെ വിവേചനാധികാരം പ്രയോഗിച്ചുകൊണ്ട് സമയാസമയങ്ങളിൽ എഴുതി രേഖപ്പെടുത്തിയ കാരണത്താൽ ദീർഘിപ്പിക്കാവുന്നതും യാതൊരു കാരണവശാലും ദീർഘിപ്പിച്ച കാലയളവ് അറുപത് ദിവസത്തിൽ അധികരിക്കാൻ പാടില്ലാത്തതുമാകുന്നു.".



38. <u>68ബി</u> എന്ന പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിന്റെ 68<u>എ</u> വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന 68<u>ബി</u> വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

മുതലായവ "68ബി. <u>ക്രമക്കേടുകൾ</u> <u>കൈകാര്യം ചെയ്യുന്നതിന്</u> <u>ഗവൺമെന്റിനോ അല്ലെങ്കിൽ രജിസ്ട്രാർക്കോ ഉള്ള അധികാരങ്ങൾ</u>.—(1) 1860-ലെ ഇൻഡ്യൻ ശിക്ഷാ നിയമസംഹിതയിലോ 1988-ലെ അഴിമതി നിരോധന ആക്റ്റിലോ അല്ലെങ്കിൽ രണ്ടിലുമോ ഉള്ള വ്യവസ്ഥകൾ പ്രകാരം ഒരു സംഘത്തിലെ പണാപഹരണമോ ക്രമക്കേടുകളോ അഴിമതിയോ സംബന്ധിച്ച കേസുകൾ, സർക്കാരിനോ രജിസ്ട്രാർക്കോ, അതതു സംഗതിപോലെ, അന്വേഷണത്തിനും തുടർനടപടികൾക്കുമായി പോലീസിനോ വിജിലൻസ് ആന്റ് ആന്റികറപ്ഷൻ ബ്യൂറോയ്ക്കോ, അതതു സംഗതിപോലെ, അയച്ചുകൊടുക്കാവുന്നതുമാണ്.

- (2) ഒരു സംഘത്തിന്റെ കമ്മിറ്റി അംഗങ്ങൾക്കോ, ഉദ്യോഗസ്ഥർക്കും ജീവനക്കാർക്കുമോ, അല്ലെങ്കിൽ രണ്ടിനും എതിരെയോ 1988-ലെ അഴിമതി നിരോധന ആക്റ്റ് പ്രകാരമുള്ള ഒരു കുറ്റത്തിന് അന്വേഷണ വിചാരണ, എൻക്വയറി അല്ലെങ്കിൽ അന്വേഷണം നടത്തുന്നതിനും കുറ്റം നടപടിയ്ക്കെടുക്കലിനും അനുമതി നൽകുന്നതിനുള്ള അധികാരി രജിസ്ട്രാർ ആയിരിക്കുന്നതാണ്.
- (3) സർക്കാർ നിശ്ചയിക്കുന്ന ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസറുടെ കാര്യത്തിൽ അനുമതി നൽകേണ്ട അധികാരി സർക്കാർ സഹകരണ വകുപ്പിന്റെ സെക്രട്ടറി ആയിരിക്കുന്നതാണ്.".
- 39. <u>69-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 69-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ,—
- (i) (എച്ച്) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(എച്ച്) സംഘവും സംഘത്തിന്റെ ഒരു ക്രെഡിറ്ററും തമ്മിൽ; അല്ലെങ്കിൽ".

- (ii) (എച്ച്) ഖണ്ഡത്തിനു ശേഷം, താഴെപ്പറയുന്ന (ഐ), (ജെ) എന്നീ ഖണ്ഡങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(ഐ) സഹകരണ സംഘവും 14<u>എഎ</u> വകുപ്പ് പ്രകാരമുള്ള അനുബന്ധ സ്ഥാപനങ്ങളും തമ്മിൽ; അല്ലെങ്കിൽ



(ജെ) 14<u>ബി</u> വകുപ്പ് പ്രകാരം രൂപീകരിച്ച പങ്കാളിത്തത്തിലെ അംഗങ്ങൾ തമ്മിൽ, അങ്ങനെയുളള തർക്കങ്ങളിൽ പണസംബന്ധമല്ലാത്ത തർക്കങ്ങളുടെ സംഗതിയിൽ 70<u>എ</u> വകുപ്പിൻ കീഴിൽ രൂപീകൃതമായ സഹകരണ ആർബിട്രേഷൻ കോടതിക്കും പണസംബന്ധമായ തർക്കങ്ങളിൽ രജിസ്ട്രാർക്കും റഫർ ചെയ്യേണ്ടതും, ആർബിട്രേഷൻ കോടതിയോ രജിസ്ട്രാറോ, അതതു സംഗതിപോലെ, അങ്ങനെയുളള തർക്കം തീർപ്പാക്കേണ്ടതും, അപ്രകാരമുളള തർക്കത്തെ സംബന്ധിച്ച് ഏതെങ്കിലും വ്യവഹാരമോ അഥവാ മറ്റു നടപടികളോ സ്വീകരിക്കാൻ മറ്റ് യാതൊരു കോടതിക്കോ അധികാരസ്ഥാനത്തിനോ അധികാരിതയുണ്ടായിരിക്കുന്നതല്ലാത്തതുമാകുന്നു.".

- 40. <u>69എ വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 69<u>എ</u> വകുപ്പിലെ (1)-ാം ഉപവകുപ്പിൽ, "ബാങ്കിംഗ് ഇടപാടുകൾ നടത്തുന്ന" എന്നീ വാക്കുകൾ ഒഴിവാക്കേണ്ടതാണ്.
- 41. <u>70-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 70-ാം വകുപ്പിലെ (6)-ാം ഉപവകുപ്പിൽ, "ഒരു അവാർഡ് പാസ്സാക്കേണ്ടതും" എന്നീ വാക്കുകൾക്ക് ശേഷം "പണപരമായ പ്രശ്നങ്ങൾ ഉൾപ്പെടുന്ന സംഗതികളിൽ ഒരു വർഷത്തിനകം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 42. <u>70എ</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 70എ വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2) ആർബിട്രേഷൻ കോടതിയുടെ പ്രിസൈഡിംഗ് ഓഫീസർ ജുഡീഷ്യൽ സർവ്വീസിലെ മുൻസിഫ് മജിസ്ട്രേറ്റ് റാങ്കിലോ അതിനു മുകളിലോ ഉളള ഒരു ഓഫീസർ ആയിരിക്കേണ്ടതാണ്.".
 - 43. <u>73-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 73-ാം വകുപ്പിൽ,—
- (i) (2എ) ഉപവകുപ്പിലും അതിന്റെ വിശദീകരണത്തിലും ഉളള "മൂന്നു വർഷം" എന്നീ വാക്കുകൾക്ക് പകരം "രണ്ട് വർഷം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- (ii) (2എ) ഉപവകുപ്പിൽ, വിശദീകരണത്തിനു ശേഷം താഴെപ്പറയുന്ന ക്ലിപ്തനിബന്ധനകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"എന്നാൽ, 72-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പ് പ്രകാരം ലിക്വിഡേറ്ററെ നിയമിച്ച തീയതി മുതൽ രണ്ട് വർഷക്കാലയളവിനുള്ളിൽ സമാപന നടപടികൾ



പൂർത്തീകരിക്കാൻ കഴിയാത്തപക്ഷം ലിക്വിഡേറ്റർ നടപടിക്രമങ്ങൾ പൂർത്തീകരിക്കുന്നതിന് അദ്ദേഹത്തിനെ തടസ്സപ്പെടുത്തുന്ന നടപടികളിലെ തടസ്സങ്ങൾ വിവരിച്ചുകൊണ്ട് രജിസ്ട്രാർ മുഖേന ഒരു റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതും അങ്ങനെയുളള സംഗതികളിൽ നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം സർക്കാർ നിശ്ചയിച്ചിട്ടുളള സമയപരിധിയ്ക്കുള്ളിൽ സർക്കാരിന്റെ അംഗീകാരത്തോടുകൂടി അന്തിമ ഉത്തരവ് പുറപ്പെടുവിക്കേണ്ടതുമാണ്:

എന്നാൽ, യാതൊരു കാരണവശാലും അത്തരം ദീർഘിപ്പിക്കൽ ഒരു വർഷകാലയളവ് അധികരിക്കാൻ പാടില്ലാത്തതാണ്.".

- 44. 74<u>സി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 74<u>സി</u> വകുപ്പിൽ,—
 - (i) നിലവിലുള്ള വകുപ്പിനെ (1)-ാം ഉപവകുപ്പായി അക്കമിടേണ്ടതാണ്.
- (ii) അപ്രകാരം അക്കമിട്ട (1)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(2) രജിസ്ട്രാർ, പരിശോധനാ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ, ആവശ്യമെങ്കിൽ, പ്രവർത്തനങ്ങൾ പുനഃസംഘടിപ്പിക്കുന്നതിനുള്ള പരിഹാരനടപടികൾ സർക്കാരിനോട് നിർദ്ദേശിക്കേണ്ടതാണ്.".
- 45. <u>76-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 76-ാം വകുപ്പിൽ, "68-ാം വകുപ്പ് (2)-ാം ഉപവകുപ്പ്, പ്രകാരമോ" എന്നീ വാക്കുകൾക്കും അക്കങ്ങൾക്കും ബ്രാക്കറ്റിനും ശേഷം "69എ വകുപ്പിൽ വ്യവസ്ഥ ചെയ്യുന്ന ഓംബുഡ്സ്മാന്റെ ഏതൊരു ഉത്തരവോ" എന്നീ വാക്കുകളും അക്കങ്ങളും അക്ഷരവും ചേർക്കേണ്ടതാണ്.
 - 46. <u>80-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 80-ാം വകുപ്പിൽ,—
- (i) (3)-ാം ഉപവകുപ്പിൽ അവസാന ഭാഗത്തായി താഴെപ്പറയുന്ന വാക്യം ചേർക്കേണ്ടതാണ്, അതായത്:—

"പ്രസ്തുത നിയമനം നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം പിന്നീടുളള പോലീസ് പരിശോധനയിലൂടെ അദ്ദേഹത്തിന്റെ/അവരുടെ സ്വഭാവവും പൂർവ്വചരിത്രവും പരിശോധിച്ച ശേഷം മാത്രമേ നിയമനം ക്രമപ്പെടുത്തുവാൻ പാടുളളൂ.".

(ii) (3<u>എ</u>) ഉപവകുപ്പിൽ,—



- (എ) "സംഘം ജീവനക്കാരുടെയും" എന്നീ വാക്കുകൾക്ക് പകരം "സംഘങ്ങളുടെ ചീഫ് എക്സിക്യൂട്ടീവ് ഒഴികെയുളള സംഘം ജീവനക്കാരുടെയും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;
- (ബി) താഴെപ്പറയുന്ന വാക്യം അവസാന ഭാഗത്തായി ചേർക്കേണ്ടതാണ്, അതായത്:—

"അപ്പെക്സ് സംഘങ്ങളിലെ ചീഫ് എക്സിക്യൂട്ടീവിന്റെ നിയമനം യോഗ്യതകൾ നിശ്ചയിച്ചുകൊണ്ട് സർക്കാർ നടത്തേണ്ടതാണ്.".

(iii) (5)-ാം ഉപവകുപ്പിൽ,—

- (എ) "മൂന്നു ശതമാനം" എന്നീ വാക്കുകൾക്ക് പകരം "നാല് ശതമാനം" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്;
- (ബി) ക്ലിപ്തനിബന്ധനയിൽ, "മുപ്പത്തിമൂന്നിൽ" എന്ന വാക്കിന് പകരം "ഇരുപത്തിയഞ്ചിൽ" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- 47. <u>80എ</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 80എ വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ, "ബോർഡുകളിലെ ജീവനക്കാർക്കും" എന്നീ വാക്കുകൾക്ക് പകരം "ബോർഡുകളിലെയും സംസ്ഥാനത്തിലെ സഹകരണ യൂണിയനുകളിലെ ജീവനക്കാരെയും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 48. <u>80ബി</u> വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 80<u>ബി</u> വകുപ്പിൽ, (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്നവ ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(1) ഉദ്യോഗസ്ഥരെയും ജീവനക്കാരെയും റിക്രൂട്ട് ചെയ്യുന്നതുമായി ബന്ധപ്പെട്ട്, ഈ ആക്റ്റിലോ അതിൻകീഴിൽ ഉണ്ടാക്കിയിട്ടുളള ചട്ടങ്ങളിലോ ഏതെങ്കിലും സംഘത്തിന്റെ ഉപനിയമങ്ങളിലോ എന്തുതന്നെ അടങ്ങിയിരുന്നാലും, എന്നാൽ, 80<u>ബിബി</u> വകുപ്പിന് വിധേയമായും സർക്കാർ ഗസറ്റ് വിജ്ഞാപനം വഴി, എല്ലാ സഹകരണ സംഘങ്ങളിലും ബോർഡുകളിലും രജിസ്ട്രാറിന്റെ നിയന്ത്രണത്തിൻ കീഴിലുളള മറ്റ് സ്ഥാപനങ്ങളിലേയ്ക്കും, ജൂനിയർ ക്ലർക്കും അതിനു മുകളിലെ വിഭാഗങ്ങളിലുമുളള തസ്തികകളിലേയ്ക്കുമുളള നേരിട്ടുളള എല്ലാ നിയമനങ്ങൾക്കും വേണ്ടി എഴുത്തുപരീക്ഷ നടത്തുന്നതിനായി ഒരു സഹകരണ പരീക്ഷാ ബോർഡ് രൂപീകരിക്കേണ്ടതാണ്:



എന്നാൽ, രജിസ്ട്രാറിന്, ഇത്തരം സംഘങ്ങളുടെ സാമ്പത്തിക ശേഷിയും പ്രവർത്തനക്ഷമതയും കണക്കിലെടുത്ത് ഏതെങ്കിലും സംഘത്തെയോ സംഘങ്ങളുടെ വിഭാഗത്തെയോ നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം ഈ ഉപവകുപ്പിന്റെ വ്യവസ്ഥയിൽ നിന്നും ഒഴിവാക്കാവുന്നതാണ്.".

- 49. <u>88-ാം വകൂപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 88-ാം വകുപ്പിലെ (1)-ാം ഉപവകുപ്പിന്റെ (ഇ) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—
- "(ഇ) സർക്കിളിൽ അധികാരിതയുളള സഹകരണ ആഡിറ്റ് അസിസ്റ്റന്റ് ഡയറക്ടർ, എക്സ് ഒഫിഷ്യോ;".
- 50. <u>88ബി വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 88<u>ബി</u> വകുപ്പിലെ (iii)-ാം ഖണ്ഡത്തിൽ, "ഒരു ആഫീസറെ" എന്നീ വാക്കുകൾക്കു ശേഷം "അല്ലെങ്കിൽ ഒരു അഡ്മിനിസ്ട്രേറ്ററെ അല്ലെങ്കിൽ മൂന്നിൽ കുറയാത്ത അംഗങ്ങളുള്ള ഒരു അഡ്മിനിസ്ട്രേറ്റീവ് കമ്മിറ്റിയെ, അതിൽ ഒരാൾ കൺവീനർ ആയിരിക്കേണ്ടതും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.
- 51. <u>89-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 89-ാം വകുപ്പിലെ (4)-ാം ഉപവകുപ്പിൽ,—
- (i) (ഡി) ഖണ്ഡത്തിൽ, "(സി) ഖണ്ഡപ്രകാരം" എന്ന വാക്കിനും അക്ഷരത്തിനും ബ്രാക്കറ്റിനും പകരം "(ബി) ഖണ്ഡപ്രകാരം" എന്ന വാക്കും അക്ഷരവും ബ്രാക്കറ്റും ചേർക്കേണ്ടതാണ്.
- (ii) (ഇ) ഖണ്ഡത്തിൽ, "(ഡി) ഖണ്ഡപ്രകാരം" എന്ന വാക്കിനും അക്ഷരത്തിനും ബ്രാക്കറ്റിനും പകരം "(സി) ഖണ്ഡപ്രകാരം" എന്ന വാക്കും അക്ഷരവും ബ്രാക്കറ്റും ചേർക്കേണ്ടതാണ്.
- (iii) (എഫ്) ഖണ്ഡത്തിൽ, "(ഇ) ഖണ്ഡപ്രകാരം" എന്ന വാക്കിനും അക്ഷരത്തിനും ബ്രാക്കറ്റിനും പകരം "(ഡി) ഖണ്ഡപ്രകാരം" എന്ന വാക്കും അക്ഷരവും ബ്രാക്കറ്റും ചേർക്കേണ്ടതാണ്.
- 52. <u>89ബി വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 89<u>ബി</u> വകുപ്പിൽ, ഖണ്ഡം (iii)-ൽ "ഒരു ആഫീസറെ" എന്നീ വാക്കുകൾക്ക് പകരം "അഡീഷണൽ രജിസ്ട്രാറുടെ



പദവിയിൽ കുറയാത്ത ഒരു ഓഫീസറെ അല്ലെങ്കിൽ ഒരു അഡ്മിനിസ്ട്രേറ്ററെ അല്ലെങ്കിൽ മൂന്ന് ആളുകൾ അടങ്ങുന്ന ഒരു അഡ്മിനിസ്ട്രേറ്റീവ് കമ്മിറ്റിയെ, അതിൽ ഒരാൾ കൺവീനർ ആയിരിക്കേണ്ടതും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

53. 91-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 91-ാം വകുപ്പിലെ (1)-ാം ഉപവകുപ്പിന്റെ (സി) ഖണ്ഡത്തിൽ, "സഹകരണതത്വങ്ങളെയും" എന്ന വാക്കിനു മുൻപായി "വിദ്യാഭ്യാസ സ്ഥാപനങ്ങൾ സ്ഥാപിക്കുകയും" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

54. <u>94-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 94-ാം വകുപ്പിൽ,—

- (i) (2)-ാം ഉപവകുപ്പിൽ, "രണ്ടായിരം" എന്ന വാക്കിന് പകരം "അയ്യായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (ii) (3)-ാം ഉപവകുപ്പിൽ, "രണ്ടായിരം" എന്ന വാക്കിന് പകരം "അയ്യായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (iii) (4)-ാം ഉപവകുപ്പിൽ, "അയ്യായിരം" എന്ന വാക്കിന് പകരം "പതിനായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (iv) (4എ) ഉപവകുപ്പിൽ, "അയ്യായിരം" എന്ന വാക്കിന് പകരം "പതിനായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (v) (4<u>ബി</u>) ഉപവകുപ്പിൽ, "ആയിരം" എന്ന വാക്കിന് പകരം "അയ്യായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (vi) (5)-ാം ഉപവകുപ്പിലെ (ബി) ഖണ്ഡത്തിൽ, "അയ്യായിരം" എന്ന വാക്കിന് പകരം "പതിനായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (vii) (6)-ാം ഉപവകുപ്പിൽ, "അയ്യായിരം" എന്ന വാക്കിന് പകരം "പതിനായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (viii) (7)-ാം ഉപവകുപ്പിൽ, "അയ്യായിരം" എന്ന വാക്കിന് പകരം "പതിനായിരം" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.
- (ix) (7)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്നവ (7എ) ഉപവകുപ്പായി ചേർക്കേണ്ടതാണ്, അതായത്:—



"(7എ) ഏതെങ്കിലും സഹകരണ സംഘത്തിന്റെ ചീഫ് എക്സിക്യൂട്ടീവോ കമ്മിറ്റിയോ 59-ാം വകുപ്പ് (3)-ാം ഉപവകുപ്പിലെ വ്യവസ്ഥകൾ ലംഘിക്കുകയാണെങ്കിൽ പതിനായിരം രൂപ വരെയാകാവുന്ന പിഴശിക്ഷ നൽകി ശിക്ഷിക്കപ്പെടാവുന്നതാകുന്നു.".

- (x) 10-ാം ഉപവകുപ്പിൽ, "(6), (7)" എന്ന ബ്രാക്കറ്റുകൾക്കും അക്കങ്ങൾക്കും ചിഹ്നത്തിനും പകരം "(6), (7), (7എ)" എന്ന ബ്രാക്കറ്റുകളും അക്കങ്ങളും ചിഹ്നങ്ങളും അക്ഷരവും ചേർക്കേണ്ടതാണ്.
- 55. <u>95-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 95-ാം വകുപ്പിന്റെ (4)-ാം ഉപവകുപ്പിൽ, "(2), (3), (4), (5), (6), (7)" എന്നീ ബ്രാക്കറ്റുകൾക്കും അക്കങ്ങൾക്കും ചിഹ്നങ്ങൾക്കും പകരം "(2), (3), (4), (5), (6), (7), (7എ)" എന്നീ ബ്രാക്കറ്റുകളും അക്കങ്ങളും ചിഹ്നങ്ങളും അക്ഷരവും ചേർക്കേണ്ടതാണ്.
- 56. <u>106എ</u> എന്ന പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിലെ 106-ാം വകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"106എ. <u>വൈഷമ്യങ്ങൾ നീക്കം ചെയ്യുന്നതിനുള്ള അധികാരം</u>.—(1) 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റ് പ്രകാരം ഭേദഗതി വരുത്തിയ ആക്റ്റിലെ വ്യവസ്ഥകൾ നടപ്പിലാക്കുന്നതിന് എന്തെങ്കിലും വൈഷമ്യങ്ങൾ ഉണ്ടാകുന്നപക്ഷം, സംസ്ഥാന സർക്കാരിന്, ഔദ്യോഗിക ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തിയ പൊതുവായതോ പ്രത്യേകമായതോ ആയ ഉത്തരവ് മുഖേന പ്രസ്തുത വൈഷമ്യം നീക്കം ചെയ്യന്നതിന് ആവശ്യമെന്നോ യുക്തമെന്നോ അതിന് തോന്നുന്ന ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾക്ക് വിരുദ്ധമല്ലാത്ത തരത്തിൽ വ്യവസ്ഥകൾ ഉണ്ടാക്കാവുന്നതാണ്:

എന്നാൽ, 2023-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ആക്റ്റിന്റെ പ്രാരംഭം മുതൽ രണ്ട് വർഷ കാലാവധി അവസാനിച്ച ശേഷം അങ്ങനെയുളള യാതൊരു ഉത്തരവും പുറപ്പെടുവിക്കുവാൻ പാടുളളതല്ല.

- (2) ഈ വകുപ്പിൻ കീഴിൽ പുറപ്പെടുവിക്കുന്ന ഏതൊരു ഉത്തരവും പുറപ്പെടുവിച്ചാൽ ഉടൻ തന്നെ നിയമസഭ മുമ്പാകെ വയ്ക്കേണ്ടതാണ്.".
- 57. <u>1-ാം പട്ടികയുടെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിന്റെ 1-ാം പട്ടികയിൽ, ക്രമനമ്പർ 15-നു ശേഷം താഴെപ്പറയുന്ന ക്രമനമ്പരുകളും ഉൾക്കുറിപ്പുകളും ചേർക്കേണ്ടതാണ്, അതായത്:—



- "16. കേരള സംസ്ഥാന വനിതാ സഹകരണ ഫെഡറേഷൻ ലിമിറ്റഡ് (വനിതാഫെഡ്).
 - കേരള സംസ്ഥാന സഹകരണ ടൂറിസം ഫെഡറേഷൻ ലിമിറ്റഡ് (ടൂർഫെഡ്).
 - 18. കേരള സംസ്ഥാന തൊഴിൽ സഹകരണ ഫെഡറേഷൻ ലിമിറ്റഡ് (ലേബർഫെഡ്).
 - കേരള സംസ്ഥാന സഹകരണ ഹോസ്പിറ്റൽ ഫെഡറേഷൻ ലിമിറ്റഡ് (ഹോസ്പിറ്റൽഫെഡ്).".

(ശരിത്തർജ്ജമ)

രഹ്ന വി. എം., നിയമ വകുപ്പ് അഡീഷണൽ സെക്രട്ടറി.

